

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Original Application No. 15/2025/EZ

IN THE MATTER OF:

HARIHAR SAMAL & ANR.

... APPLICANT(S)

VERSUS

STATE OF ODISHA & ORS.

... RESPONDENT(S)

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RESPONDENT No. 1, 2 & 6

THROUGH

Varun Mishra
VARUN MISHRA
(D/722/2011)

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501, NILGIRI APARTMENTS, 9 BARAKHAMBA ROAD
NEW DELHI – 110001

Place: New Delhi

Date: 18.03.2025

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**REPLY TO THE ORIGINAL APPLICATION ON BEHALF OF THE
RESPONDENT NO. 1, 2 & 6**

1. At the outset, the Respondent denies and disputes all contentions, averments and arguments made by the Applicant in the present Original Application. The Respondent prays that none of the contents of the appeal deemed to have been admitted by the Respondent merely on the ground of specific non-traversal.
2. The Original Application under Reply has been preferred by the Applicant(s), seeking a direction:-
 - i. To the Odisha State Pollution Control Board to revoke the Consent to Operate (CTO) until the Unit of Respondent No. 13 is fully compliant of the CTO conditions as well as environment pollution control measures.

- ii. The Respondent No. 13 has installed online monitoring system at the Stack.
 - iii. The Respondent No. 13 has installed and operating an Effluent Treatment Plant (hereinafter referred as 'ETP') at the Cold Rolling Mill of Unit-III and treated water is being used for cooling purposes. No such effluent was discharged to any Nallah during the visit.
 - iv. The Respondent No. 13 has also installed a Sewage Treatment Plant (hereinafter referred as 'STP') which is in operation and the treated water is being used for gardening. However, the Committee noticed that the treated water from STP is partly being discharged in the Kisindha Nallah.
 - v. The Respondent No. 13 has already obtained authorization under Hazardous and Other Waste (Management & Trans Boundary Movement) Rules, 2016.
6. The contents of Paragraph 4 relates to encroachment of Private land by the Respondent No. 13 and do not warrant any reply.
7. The contents of Paragraph 5 are denied. It is submitted that, M/s BRG Iron & Steel Company Pvt. Ltd. had established a steel plant in village- Kurunti for production of Ferro Alloys and stainless steel, which was subsequently acquired by the Respondent No. 13 through NCLT in the year 2022.
8. The contents of Paragraph 6 do not warrant any compliance.

- ii. To evict the Respondent No. 13 from the forest land in question and to remove the solid waste dumped outside its Unit premises and stabilize the active dump site.
- iii. To assess the quantity of illegal extraction of water from Kisindha Nallah and audit water requirement of the Unit and its sources of extraction.

REPLY

3. The contents of Paragraph 1 do not warrant any compliance.
4. The contents of Paragraph 2 are denied. It is submitted that, during the site visit it was observed by the Fact Finding Committee (hereinafter referred as 'the Committee) that the Respondent No. 13 had dumped its solid waste at designated site and stabilized the dump site. Moreover, the Committee report reveals that no water from Kisindha Nallah has been extracted by the Respondent No. 13 for their own use. Rather, it was observed by the Committee that the Respondent No. 13 meets its water requirement through their own rain water reservoir located near propane gas storage area of Unit –II. Copy of the Committee report is annexed herewith and marked as **Annexure A**.
5. The contents of Paragraph 3 are denied. It is humbly submitted that as per the direction of this Hon'ble Tribunal, the Committee visited the Plant site and during their visit, the Committee observed as follows:-
 - i. The Respondent No. 13 has complied with the conditions stipulated in the Consent to Operate (hereinafter referred as 'CTO') Order granted by the Board.

9. The contents of Paragraph 7 are vehemently denied. It is most humbly submitted that the Committee submitted the visit report in O.A . No. 15/2025/EZ. The said report revealed that the Respondent No. 13 has already applied for transfer of Environmental Clearance from M/s BRG Iron & Steel Co. Pvt. Ltd. to M/s Rimjhim Ispat Ltd before the Competent Authority on 29.06.2024.
10. The content of Paragraph 8 are denied and it is humbly submitted that, as per the direction of this Hon'ble Tribunal, the Committee during its visit on 06.03.2025 observed the following:-
- i. The effluent is being treated in the ETP and all the treated waste water is being recycled and reused for the dust suppression, green belt development and various other activities at the site.
 - ii. The domestic effluent was being treated in STP. Closed Circuit circulating/ cooling water system is already in operation. However, the Committee noticed that treated water from STP is partly being discharged to Kisindha Nallah.
11. The contents of Paragraph 9 are vehemently denied. It is most humbly submitted that the Committee during its visit observed that:-
- i. The Department of Water Resources, Government of Odisha allocated 0.95 Cusec surface water for Kisindha Nallah/ Brahmani river and 0.0408 Cusec ground water vide their letter no. 184/Wr dated 03.01.2024 and letter no. 8353/Wr. Dated 16.03.2024 respectively.

- ii. The Respondent no. 13 meets its own water requirement from their own rain water reservoir located near propane gas storage area of Unit-II.
- iii. No water has been extracted from Kisindha Nallah by the Respondent No. 13 for their use.

12. The contents of Paragraph 10 are denied and it is submitted that as per the Committee's observation, the DRI plant is already demolished since 04.01.2015. Moreover, there is no such AFBC boiler plant commissioned inside the factory premises. However, all the general solid waste generated from the process is being dumped at the designated site but all the hazardous waste are being disposed of in accordance to the Hazardous & Other Waste (Management & Trans Boundary Movement) Rules, 2016.

13. The contents of Paragraph 11 are denied and it is most humbly submitted that the Committee report revealed that all the general solid waste generated from the process is being dumped at the designated site. However, all the Hazardous waste are being disposed of in accordance to the Hazardous & Other Waste (Management & Trans Boundary Movement) Rules, 2016. Moreover, the Committee report revealed that the Committee didn't noticed any road side dumping of any solid waste.

14. The contents of Paragraph 12 are vehemently denied. It is submitted that the Committee report reveals that the Respondent no. 13 has no power plant (AFBC

Boiler) at the premises. Thus, the Committee didn't noticed any generation of fly ash.

15. The contents of Paragraph 13 are vehemently denied. It is most humbly submitted that the Committee report reveals that the Respondent no. 13 has installed & operating 03 CAAQMS and monitoring data is being transmitted to OSPCB & CPCB server. Also, one Continuous Emission Monitoring System (CEMS) is installed at the stack attached to Ferro Alloys Plant and monitoring data is being transmitted to OSPCB & CPCB server.

16. The contents of Paragraph 14 are vehemently denied. It is submitted that the Committee during its visit, learned from the Officials of the Plant that the Project Proponent is in process of developing green belt in and around the Plant.

17. The contents of Paragraph 15 to 17 are denied. It is submitted that the Committee Report reveals that the Respondent No. 13 has installed and operating an ETP of 20 m³/Hr capacity at the Cold Rolling Mill of Unit-III and the treated water is being utilized for plantation and sprinkling purposes. Further, no such effluent was discharged to any water Nallah during the Committee's visit. Moreover, the Respondent no. 13 has also installed and operating STP, through which the treated water is being used for gardening. However, the Committee noticed that the treated water from STP is partly being discharged to Kisindha Nallah.

18. The contents of Paragraph 18 are denied. It is submitted that the Committee Report reveals that the Respondent No. 13 has already complied with some conditions and will undertake the following incomplete jobs specified in additional conditions of CTO Order:-

- i. The unit shall complete concreting of work zone area around bag filter of SMS, Lime feeding area and remaining internal road in SMS area.
- ii. The approach road connecting to the Plant and NH55 and the road connecting to Unit 1 & Unit 3.
- iii. The Unit shall provide tube settler/clarifier for treatment of surface runoff and all internal drain shall be connected to this SRTS before monsoon.

19. The content of Paragraph 19 are vehemently denied. It is most humbly submitted that the Respondent No. 13 had taken over the Company from BRG Iron and Steel Co. Pvt. Ltd. through NCLT during the year 2022. Prior to this, the BRG Iron and Steel Co. Pvt. Ltd. has established the Company for the production of Ferro Alloys and Stainless Steel. Further, it is a fact that on 06.03.2025, a Joint enquiry consisting of Revenue Supervisor under Tehsil Office, Odapada, Revenue Inspector, Mangalpur and Birender Prasah Sahoo, Amin has been made to ascertain regarding the encroachment of the Government Land by M/s Rimjhim Ispat Ltd. vide Tehsil Office, Odapada Letter No. 1461 dated 05.03.2025.

Copy of the Tahasil Office, Odapada Letter no. 1461 dated 05.03.2025 is annexed herewith and marked as **Annexure B**.

Copy of the Joint enquiry report is annexed herewith and marked as **Annexure C**.

Subsequently, the Joint enquiry report was submitted by the team vide Letter no. 30 dated 06.03.2025, which reveals that the Hal Plot no. 3643, Area –Ac 0.23 dec. having Kissam Gramya Jungle under Hal Khata No. 573 (Rakhita) which is inside the Company boundary has been encroached by the M/s BRG Iron and Steel Co. Pvt. Ltd. (Now M/s Rimjhim Ispat Ltd., Respondent No. 13) and a structure has been made. Copy of the R.O.R. holding No. 573 of Village-Kurunti is annexed herewith and marked as **Annexure D**.

Similarly, Hal Plot No. 3157/4056, Area Ac. 0.12ec. having Kissam-Gramya Jungle under Hal Khata No. 573 of village- Kurunti which is inside the company boundary has been encroached by the M/s BRG Iron and Steel Co. Pvt. Ltd. (Now M/s Rimjhim Ispat Ltd., Respondent No. 13) and a structure has been made by the Company.

Similarly, Hal Plot No. 3754, Area- Ac. 0.44dec., Plot No. 3758/4471, Area-Ac. 0.10dec. having Kissam-Gramya Jungle under Government Khata No. 573 (Rakhita) which are inside the Company boundary have been encroached by the M/s BRG Iron and Steel Co. Pvt. Ltd. (Now M/s Rimjhim Ispat Ltd., Respondent No. 13) and a structure has been made.

It is further most humbly submitted that Hal Plot No. 6927, area- Ac. 0.12dec. and Plot No. 6945, area-Ac. 0.45dec. out of Ac. 1.14dec. having Kissam-Gramya Jungle under Government Khata No. 808 of Village- Mangalpur are inside the Respondent No. 3 boundary and these two plots are though coming under DLC

forest, these plots are fallen vacant. Copy of the Holding No. 808 of Village-Mangalpur is annexed herewith and marked as **Annexure E**.

It is further most humbly submitted that the Joint enquiry report revealed that the Hal Plot No. 3434, area-Ac. 0.19dec., Plot No. 3221, area-Ac. 0.19dec., Plot No. 3227/4554, Area-Ac. 0.26dec. and Plot No. 3233, area-Ac. 0.58dec, having Kissam-Gramya Jungle are outside the Respondent No. 13 boundary and lying vacant. Hence, it is clearly evident that the Respondent No. 13 has not encroached the above plots.

It is further most humbly submitted that as per the kind Orders of this Hon'ble Tribunal, the Committee had visited the plant site and the Report of the Committee revealed as follows:-

Mouza	Khata No.	Plot No.	Area (in acre)	Kissam	Remarks
Kurunti	573	3643	0.12	Gramya Jungle	Inside boundary
		3157/4056	0.23	Gramya Jungle	Inside boundary
		3434	0.91	DLC Forest	Not in use of any
		3221	0.19	DLC Forest	Not in use of any

		3227/4554	0.26	Gramya Jungle	Not in use of any
		3233	0.58	Gramya Jungle	Not in use of any
Kurunti	572	3754	0.44	DLC Forest	Inside Boundary
	546/406	3746	0.36	Gramya Jungle	Private plot in the name of Pravat Pallit having Kissam- Gharabari
	573	3758/4471	0.10	Gramya Jungle	Inside Boundary
Mangalpur	808	6927	0.12	DLC Forest	Inside Boundary
		6945	0.45	DLC Forest	Inside Boundary

20. The contents of Paragraph 20 are false and are not based on records. It is most humbly submitted that it is a fact that, the Joint enquiry report reveals that, Hal Plot No. 3221, 3227/4554 and 3233 under Khata No. 573 of Village- Kurunti are outside the Respondent No. 13 boundary and fall vacant. Hence, it is clearly evident that, the Respondent No. 13 has not encroached in these plots. Further, it is humbly submitted that the Committee report revealed that, Hal Plot No. 3221, 3227/4554 and 3233 under Khata No. 573 of Village- Kurunti are outside the Respondent No. 13 boundary and no connecting roads has been made on this plot from RIL Unit-I to RIL Unit-III.

RESPONDENT 1, 2 & 6

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THROUGH

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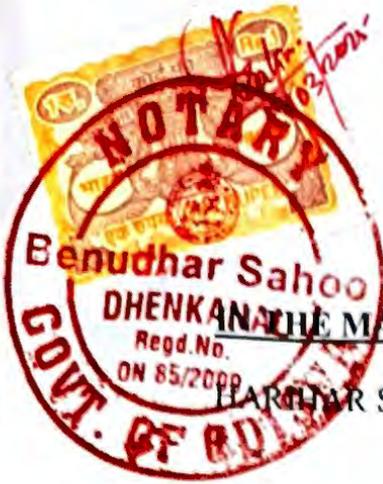
(D/722/2011)

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DATED - 18.03.2025

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THE MATTER OF:

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...APPLICANT(S)

VERSUS

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... RESPONDENT(S)

NOTARIZED
AFFIDAVIT ON BEHALF OF THE RESPONDENT

I, Sh. Manoj Kumar Majhi, S/o Sh. Kapila Majhi, aged about 52 years at present working as Tahasildar, Odapada, do hereby solemnly affirm as under:

1. That I am the Tahasildar, Odapada and I have been arraigned as one of the Respondents in the captioned OA No. 15/2025/EZ. I have read this OA No. 15/2025/EZ. Therefore, I am competent to affirm this Affidavit.
2. That the Contents of the accompanying reply to the OA No. 15/2025/EZ are true and correct to the best of my knowledge and belief and nothing material have been concealed therefrom.
3. That I further state that the record filed with the reply are true copy of their respective originals.

Manoj Kumar Majhi
DEPONENT
TAHASILDAR
ODAPADA

VERIFICATION

Solemnly verified at Dhenkanal on this the 18th day of March, 2025 that the contents of my above-mentioned affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.



Executed and Signed
before me
Benudhar Sahoo
NOTARY, Dhenkanal

Manoj Kumar Majhi
DEPONENT
TAHASILDAR
ODAPADA

ANNEXURE- ACommittee Report on O.A. No. 16/2025/EZ, filed by Harihar Samal & Another Vrs. State of Odisha and Others before the National Green Tribunal, Eastern Zone, Kolkata-reg

As per the order dated 05.02.2025 of Hon'ble NGT, EZ, Kolkata a committee has been constituted comprising of the representative of Senior Scientist, MoEF & CC, Integrated Regional Office, Bhubaneswar, Senior Scientist, Central Pollution Control Board, Senior Scientist, Odisha State Pollution Control Board and District collector, Dhenkanal or his representative not below the rank of Additional District Magistrate to visit the site & look in to the grievances of the applicant, associate the applicant and representative of the concerned project proponents and verify the factual position and take appropriate remedial action.

In obedience to the order of the Hon'ble NGT, EZ, Kolkata, the following members of committee visited the site on 06.03.2025.

1. Sri Lalit Kumar Behera, OAS (S), Additional District Magistrate (Rev), Dhenkanal, Representative of District Magistrate, Dhenkanal
2. Sri M. R. Prasad, Scientist 'C' Representative of MoEF & CC, Bhubaneswar
3. Sri Sandeep Kumar Roy, Scientist 'D' Representative of Central Pollution Control Board, New Delhi
4. Er. Ramesh Kumar Ekka, Sr. Env. Engineer & Regional Officer, Angul and Nodal Officer, State Pollution Control Board, Odisha.

The following officers were also accompanied during committee visit,

1. Sri Soumya Ranjan Kuanr, Asst. Env. Scientist, SPC Board, Angul
2. Manoj Kumar Majhi, Tahasildar, Odapada

Observations:

The committee has observed the following points during their visit.

1. The State Pollution Control Board, Odisha Bhubaneswar has granted Consent to operate for specified products vide Board's letter no. 5127/IND-I-CON-5339, dated 31.03.2023 valid till 31.03.2025 in favour of M/s. Rimjhim Ispat Limited (Formerly M/s. BRG Iron & Steel CO. (P) LTD.). Copy enclosed as **Annexure-I**.
2. The industry has valid authorization order granted under Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016 vide Board's letter No.9827 dated.23.06.2023, valid up to 31.03.2025. Copy enclosed as **Annexure-II**.
3. The State Pollution Control Board, Odisha Angul is conducting water sampling from Kisinda Jhor (Near Labour Colony of M/s. Rimjhim Ispat Limited) on monthly basis under National Water Monitoring Programme (NWMP) a CPCB funded scheme and monitoring report is being uploaded in the Board's website in public domain. The uploaded monitoring report of Brahmani River system (sl no.16) from October-December, 2024 reveals that the Water Quality Index (WQI)

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10/3/2025

- at Kisindajhor sampling location is in satisfactory level. Copy enclosed as **Annexure-III**.
4. It was observed that, the industry has installed and operating 03 CAAQMS and monitoring data is being transmitted to OSPCB & CPCB server. Also one Continuous Emission Monitoring System (CEMS) is installed at the Stack attached to Ferro Alloys Plant and monitoring data is being transmitted to OSPCB & CPCB server. The compilation of online monitoring data for the month of February, 2024 to till date is enclosed as **Annexure-IV**.
 5. The industry has already obtained Environmental Clearance (EC) in favour of M/s BRG Iron & Steel Co. (P) Ltd. and also applied on dtd.29.06.2024 for transfer of EC from M/s BRG Iron & Steel Co. (P) Ltd. to M/s Rimjhim Ispat Limited, before the competent authority, copy of the letter submitted by the industry is enclosed as **Annexure-V**.
 6. Government of Odisha Department of Water Resources allocated 0.95 Cusec surface water from Kisindanala / Brahmani river vide their letter No. 184/Wr, dated 03/01/2024 and 0.0408 cusec ground water vide their letter No. 8353/WR dated 16/03/2024. Copy enclosed as **Annexure-VI**.
 7. The industry has submitted a written statement of the operation status of the plant which reveals that DRI and Power Plant is not in operation since 04.10.2015, Copy enclosed as **Annexure-VII**.
 8. The committee also observed the following points;

Sl. No.	Condition	Compliance
1.	This Original Application has been filed by the two Applicants, inter-alia, seeking a direction to the Odisha State Pollution Control Board to revoke the Consent to Operate (CTO) until the Unit of Respondent No.13 is fully compliant of the CTO conditions as well as environment pollution control measures. A further direction has been sought to evict the Respondent No.13 from the forest land in question and to remove the solid waste dumped outside its Unit premises and stabilize the active dump site; to assess the quantity of illegal extraction of water from Kisindha Nallah and audit water requirement of the Unit and its sources of extraction.	<ol style="list-style-type: none"> i. It was observed during visit that; the industry has complied the conditions stipulated in the consent to operate order granted by the Board. The industry has adopted air pollution control measures at the potential dust generating source. ii. The industry has dumped its solid waste at designated site and stabilized the dump site. iii. The industry meets water requirement from their own rain water reservoir located near propane gas storage area of unit-II. iv. During visit, no extraction of water from Kisindha Nallah was observed by the committee.
2.	The allegation in the Original Application is that the Respondent No. 13, M/s Rimjhim Ispat Ltd., is in violation of the Consent to Operate conditions and Central Pollution Control Board guidelines and is continuously discharging untreated water into the Kisindha Nallah and is also causing air pollution. It is stated that the Unit of Respondent No. 13 has not activated online	<ol style="list-style-type: none"> i. It was observed during visit that; the industry has complied the conditions stipulated in the consent to operate order granted by the Board. ii. The industry has installed online monitoring system at the Stack. iii. The industry has installed and operating an Effluent Treatment Plant (ETP) at the Cold Rolling Mill of Unit-III and treated water is being used for cooling purposes. No such

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	<p>monitoring of Stack Emission and Waste Water Discharge to the centralized server of the State Pollution Control Board and the Central Pollution Control Board. It is also stated that the Unit of Respondent No. 13 does not have any authorization under the Hazardous Waste Management and Handling Rules.</p>	<p>effluent was discharged to any water Nallah during visit.</p> <p>iv. The industry has also installed and operating Sewerage Treatment plant and treated water is being used for gardening. However, during visit, it was noticed that treated water from STP is partly discharged to KisindhaNallah.</p> <p>v. The industry has already obtained authorization under Hazardous & Other Waste (Management & Trans boundary Movement)Rules,2016.</p>
3.	<p>The allegation further is that the Respondent No. 13 has illegally encroached the private land in violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 2023.</p>	<p>The petitioner has not yet specified the details of private land.</p>
4.	<p>It is stated that the Respondent No. 13 Steel Plant was established by M/s BRG Iron & Steel Co. (P) Ltd., for the production capacity of (1) Ferro Alloys Plant 2x9 MVA, (2) Steel Melting Shop (SMS) i) Induction Furnace 2x20 T/H+2x7 T/H, ii) Electric Arc Furnace (EAF) 1x25 Ton/H, iii) AOD Converter 2x35 Ton/H, iv) Ladle Refinery Furnace 1x35 Ton/H, v) Continuous Casting Machine (2 nos.) iv) Oxygen Plant 400 m3/hour, (3) Cold Rolling Mill (CRM) 2,40,000 TPA (4) Hot Rolling Mill (HRM) 7,90,000 TPA. i) M.S. Plates 13,78,000 TPA, ii) S.S. Plates, 72,000 TPA, iii) Mild Steel Coil 1,00,000 TPA, iv) Stainless Steel Coil 2,40,000 TPA, and the M/s BRG Iron & Steel Co. (P) Ltd. has been acquired by M/s Rimjhim Ispat Limited through NCLT on 28.02.2022 and the acquisition was completed on December, 2023.</p>	<p>No comments.</p>
5.	<p>It is stated that the Consent to Operate was granted by the State Pollution Control Board on 31.03.2023 to M/s BRG Iron 8s Steel Co. (P) Ltd. for the production capacity of (1) Ferro Alloys Plant 2x9 MVA, (2) Steel Melting Shop (SMS) i) Induction Furnace 2x20 T/H+2x7 T/H, ii) Electric Arc Furnace (EAF) 1x25 Ton/H, iii) AOD Converter 2x35 Ton/H, iv) Ladle Refinery Furnace 1x35 Ton/H, v) Continuous Casting Machine (2 nos.) iv) Oxygen Plant 400 m3/hour, (3) Cold Rolling Mill (CRM) 2,40,000 TPA (4) Hot Rolling Mill (HRM) 7,90,000 TPA. i) M.S. Plates 13,78,000 TPA, ii) S.S. Plates, 72,000 TPA, iii) Mild Steel Coil 1,00,000 TPA, iv) Stainless Steel Coil 2,40,000 TPA, having 46 General Conditions and 12 General conditions for units with investment of more than Rs.50</p>	<p>No comments.</p>

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	crores and 17 categories of highly polluting industries (red a).	
6.	It is further stated that the Odisha State Pollution Control Board vide its letter dated 07.05.2024 has amended the name of the industry from M/s BRG Iron & Steel Co. (P) Ltd. to M/s Rimjhim Ispat Limited. It is stated that Environmental Clearance has been granted to M/s BRG Iron & Steel Co. (P) Ltd. on 08.09.2008 by the Ministry of Environment, Forest and Climate Change with 15 Special Conditions and 14 General Conditions. It is stated that till date the said industry has not changed/amended its name from M/s BRG Iron & Steel Co. (P) Ltd. to M/s Rimjhim Ispat Limited and is, therefore, operating the said Unit without a valid Environmental Clearance.	The industry has already applied on dtd.29.06.2024 for transfer of EC from M/s BRG Iron & Steel Co. (P) Ltd. to M/s Rimjhim Ispat Limited, before the competent authority.
7.	It is alleged that the Special Condition (v) of the Environmental Clearance mentions that "Total water requirement for the expansion project from Brahmani River and ground water sources shall not exceed 4,290 m ³ /day (3,970 m ³ /d surface and 1,320 m ³ /d ground water. Closed circuit circulating/cooling water system shall be used. The waste water from the de-mineralization (DM) plant shall be neutralized in neutralization pit. The effluent will be treated in effluent treatment plant (ETP) and all the treated wastewater shall be recycled and reused either in the process or for the dust suppression, green belt development and various other activities at the site. Zero effluent discharge shall be strict followed and no wastewater shall be discharged outside the premises. Domestic effluents shall be treated in sewage treatment plant (STP) and used for green belt development, but the Respondent No. 13 Unit instead of recycling and reusing of the water, discharging it into the nearby nallah thus contaminating it.	<p>i. The effluent is being treated in effluent treatment plant (ETP) and all the treated waste water is being recycled and reused for dust suppression, green belt development and various other activities at the site.</p> <p>ii. Domestic effluent was being treated in sewage treatment plant (STP). Closed Circuit circulating/cooling water system is already in operation. However, during visit, it was noticed that treated water from STP is partly discharged to KisindhaNallah.</p>
8.	It is also alleged that Environmental Clearance letter specifically mentions that "Prior permission for the drawl of 4,290 m ³ /day water from Brahmani River and ground water sources shall be obtained from the concerned departments", but the Unit of Respondent No. 13 has not obtained any permission from the concerned authorities to draw water from KisindhaNallah.	<p>i. Government of Odisha Department of Water Resources allocated 0.95 Cusec surface water from Kisindanala/ Brahmani river vide their letter No. 184 Wr. dated 03/01/2024 and 0.0408 cusec ground water vide their letter No. 8353 WR dated 16/03/2024.</p> <p>ii. The industry meets water requirement from their own rain water reservoir located near propane gas storage area of unit-II.</p>

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		iii. During visit, no extraction of water from Kisindha Nallah was observed by the committee.
9.	Reference has been made to Specific Condition No.(vii) which provides that "All the coal middling and char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else. AU the blast furnace (EF) slag shall be granulated and provided to cement manufacturers for further utilization, DRI fines shall be used in induction furnace. Iron scales shall be melted in the Ferro Alloy furnace and reused. Flue dust shall not be dumped anywhere but reused in the process. Slag from submerged arc furnace (SAF) shall not be dumped but reused as per the alternate action plan submitted i.e. providing to cement manufacturers. AU the other solid waste including broken refractory mass shall be properly disposed of in environment-friendly manner. Used oil shall be sold to authorized recyclers/re-processors only", and it is alleged that the Respondent No. 13 Unit is dumping its solid wastes outside the Unit premises.	DRI plant is already demolished since 04.10.2015. Also, there is no such AFBC boiler plant commissioned inside the factory premises. However, it was observed that all the general solid waste generated from the process is being dumped at designated site. All the hazardous waste are being disposed of in accordance to the Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
10.	Reference has also been made to Special Condition No.(ix) which mentions that "Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, CPCB and OPCB", and it is alleged that the Unit is dumping its solid wastes outside the Unit premises and alongside the road which is being used by the villagers of Kurunti.	It was observed that all the general solid waste generated from the process is being dumped at designated site. All the hazardous waste are being disposed of in accordance to the Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016. During visit, no such road side dumping of any solid waste noticed.
11.	It is also alleged that the Unit of Respondent No. 13 is in violation of Condition No.(xi) of the Environmental Clearance which specifically mentions that "Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003. Fly ash shall be used for brick manufacturing", but the Unit is openly dumping its waste materials (Fly Ash) outside the Unit premises.	The industry has no power plant (AFBC boiler) at the premises hence, there is no generation of fly ash noticed.
12.	Reference has also been made to General Condition No.(iv) which provides that "At	It was observed that, the industry has installed and operating 03 CAAQMS and monitoring data is

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	<p>least four ambient air quality monitoring stations shall be established in the downward direction as well as we maximum ground level concentration of SPM, SO₂ and NO_x are anticipated in consultation with the OPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and OPCB, CPCB once in six months", and it is alleged that as on date the Unit has established only 2 AAQMS and both the AAQMS are not in working condition.</p>	<p>being transmitted to OSPCB & CPCB server. Also one Continuous Emission Monitoring System (CEMS) is installed at the Stack attached to Ferro Alloys Plant and monitoring data is being transmitted to OSPCB & CPCB server. The compilation of online monitoring data for the month of February to till date is enclosed as Annexure-IV.</p>																																
13.	<p>It is further alleged that the Special Condition No.(xii) of the Environmental Clearance regarding development of green belt provides that "As proposed, green belt shall be developed in 40.4 h a. (30%) area out of total 122.63 ha. in and around the plant as per the CPCB guidelines in consultation with DFO", and Environmental Clearance was granted in 2008 but till date Project Proponent has not developed the adequate green belt prescribed in the said Environmental Clearance.</p>	<table border="1" data-bbox="885 705 1428 1064"> <thead> <tr> <th colspan="4">NCLT Handed Over</th> </tr> <tr> <th></th> <th>Acre</th> <th>Hector</th> <th>Required Area for Green Belt in Hector @33%</th> </tr> </thead> <tbody> <tr> <td></td> <td>166.8185</td> <td>67.5379</td> <td>22.2874919</td> </tr> <tr> <td>Unit-1</td> <td>54.906</td> <td>22.2291</td> <td>7.335619433</td> </tr> <tr> <td>Unit-2</td> <td>17.400</td> <td>7.04453</td> <td>2.324696356</td> </tr> <tr> <td>Unit-3</td> <td>18.180</td> <td>7.36032</td> <td>2.428906883</td> </tr> <tr> <td>Others</td> <td>76.340</td> <td>30.9069</td> <td>10.19927126</td> </tr> <tr> <td>Total</td> <td>166.826</td> <td>67.5409</td> <td>22.28849393</td> </tr> </tbody> </table> <p>It was learnt from the plant officials that the unit is in the process of developing green belt in and around the plant.</p>	NCLT Handed Over					Acre	Hector	Required Area for Green Belt in Hector @33%		166.8185	67.5379	22.2874919	Unit-1	54.906	22.2291	7.335619433	Unit-2	17.400	7.04453	2.324696356	Unit-3	18.180	7.36032	2.428906883	Others	76.340	30.9069	10.19927126	Total	166.826	67.5409	22.28849393
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14.	<p>It is also alleged that Special Condition No.(vi) provides that "Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under (SF 422 (E) dated 19th May, 1993 and 31st December, 1993, or as amended from time to time. The treated wastewater shall be utilized for plantation purpose but the Unit is not collecting and treating the wastewater properly and discharging the wastewater directly to the Kisinda Nallah.</p>	<p>The industry has installed and operating an Effluent Treatment Plant (ETP) of 20 m³/ Hr capacity at the Cold Rolling Mill of Unit-III and the treated water is utilized for plantation and sprinkling purpose. No such effluent was discharged to any water Nallah during visit. The industry has also installed and operating Sewerage Treatment plant and treated water is being used for gardening. However, during visit, it was noticed that treated water from STP is partly discharged to Kisindha Nallah.</p>																																
15.	<p>It is also alleged that General Condition No. 18 of the Consent to Operate provides that "The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow", is being violated and untreated wastewater is being discharged into the Kisinda Nallah.</p>	<p>The industry has installed and operating an Effluent Treatment Plant (ETP) of 20 m³/ Hr capacity at the Cold Rolling Mill of Unit-III and the treated water is utilized for plantation and sprinkling purpose. No such effluent was discharged to any water Nallah during visit. The industry has also installed and operating Sewerage Treatment plant and treated water is being used for gardening. However, during visit, it was noticed that treated water from STP is partly discharged to Kisindha Nallah.</p>																																
16.	<p>It is also alleged that General condition No.20 of the Consent to Operate provides that "If at any time the disposal treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute.</p>	<p>The industry has installed and operating an Effluent Treatment Plant (ETP) of 20 m³/ Hr capacity at the Cold Rolling Mill of Unit-III and the treated water is utilized for plantation and sprinkling purpose. No such effluent was</p>																																

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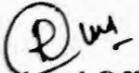
TAKASILDAR
ODAPADA

<p>The industry must adopt alternate satisfactory treatment and disposal measures" but the Unit is disposing/stacking its treated effluents outside the Unit premises.</p>	<p>discharged to any water Nallah during visit. The industry has also installed and operating Sewerage Treatment plant and treated water is being used for gardening. However, during visit, it was noticed that treated water from STP is partly discharged to Kisindha Nallah,</p>																																																																																				
<p>17. Violation of General Condition Nos.6, 9 and 29 of Consent to Operate, Condition Nos. 4, 6, 7, 10 and 11, of Special Conditions for air pollution control, Condition Nos.2 and 3 of Special Conditions for water pollution control, Additional Condition Nos.(a) and (g) of Consent to Operate have also been alleged.</p>	<p>The industry has already complied some conditions and also shall undertake the following incomplete jobs specified in additional conditions stipulated in consent to operate order.</p> <ol style="list-style-type: none"> The unit shall complete concreting of work zone area around bag filter of SMS, Lime feeding area and remaining internal road in SMS area. The approach road connecting to plant and NH-55 & road connecting to unit-1&unit-3. The unit shall provide tube settler/clarifier for treatment of surface runoff and all internal drain shall be connected to this SRTS before monsoon. 																																																																																				
<p>18. It is also alleged that the Project Proponent has illegally encroached the forest land bearing Khata No.573, (i) Plot No.3643 measuring an area of 0.12 Ac., having Kissam as Gramya Jungle (Village Forest), (ii) Plot No.-4056 measuring an area of 0.23 Ac., having Kissam as Gramya Jungle (Village Forest), (iii) Plot No.-3434, measuring an area of 0.91 Ac., having Kissam as DLC forest, (iv) Plot No.-3221 measuring an area of 0.19 Ac., having Kissam as DLC forest, (v) Plot No.-3227/4554 measuring an area of 0.26 Ac., having Kissam as Gramya Jungle (Village Forest), (vi) Plot No.3233 measuring an area of 0.58 Ac., having Kissam as Gramya Jungle (Village Forest), all plots are under the Tahasil-Odapada, Mouza-Kurunti, District-Dhenkanal, and from Khata No.-572, Plot No.- 3754, measuring an area of 0.44 Ac., Plot No.-3746 measuring an area of 0.36, and Plot No.3758/4471 measuring an area of 0.10 Ac., all these three plots of Khata No.572 are under the Tahasil- Odapada, Mouza-Kurunti, District-Dhenkanal, and from Khata No.808, Plot No.6927 measuring an area of 0.12 Ac., having Kissam as DLC forest, and from Plot No.-6945 measuring an area of 0.45 Ac., having Kissam as DLC forest, is under Tahasil-Odapada, Mouza-Mangalpur, District-Dhenkanal.</p>	<table border="1"> <thead> <tr> <th>Sl No</th> <th>MOUZA</th> <th>KHATA NO</th> <th>PLOT NO</th> <th>AREA (in Acre)</th> <th>KISSAM</th> <th>REMARKS</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>KURUNTI</td> <td>573</td> <td>3643</td> <td>0.12</td> <td>Gramya Jungle</td> <td>Inside Boundary</td> </tr> <tr> <td>2</td> <td></td> <td></td> <td>3157/4 056</td> <td>0.23</td> <td>Gramya Jungle</td> <td>Inside Boundary</td> </tr> <tr> <td>3</td> <td></td> <td></td> <td>3434</td> <td>0.91</td> <td>D.LC Forest</td> <td>Not in Use of any</td> </tr> <tr> <td>4</td> <td></td> <td></td> <td>3221</td> <td>0.19</td> <td>D.LC Forest</td> <td>Not in Use of any</td> </tr> <tr> <td>5</td> <td></td> <td></td> <td>3227/4 554</td> <td>0.26</td> <td>Gramya Jungle</td> <td>Not in Use of any</td> </tr> <tr> <td>6</td> <td></td> <td></td> <td>3233</td> <td>0.58</td> <td>Gramya Jungle</td> <td>Not in Use of any</td> </tr> <tr> <td>7</td> <td>KURUNTI</td> <td>572</td> <td>3754</td> <td>0.44</td> <td>D.LC Forest</td> <td>Inside Boundary</td> </tr> <tr> <td>8</td> <td></td> <td>546/ 406</td> <td>3746</td> <td>0.36</td> <td>Gramya Jungle</td> <td>This plot number is a private plot in the name of Privat Patel and Kissam Gharabari</td> </tr> <tr> <td>9</td> <td></td> <td>573</td> <td>3758/4 471</td> <td>0.10</td> <td>Gramya Jungle</td> <td>Inside Boundary</td> </tr> <tr> <td>10</td> <td>MANGALPUR</td> <td>808</td> <td>6927</td> <td>0.12</td> <td>D.LC Forest</td> <td>Inside Boundary</td> </tr> <tr> <td>11</td> <td></td> <td>808</td> <td>6945</td> <td>0.45</td> <td>D.LC Forest</td> <td>Inside Boundary</td> </tr> </tbody> </table> <p style="text-align: right; color: blue; font-weight: bold;">True copy Attested</p> <p style="text-align: right; color: blue; font-weight: bold;">TAHASILDAR ODAPADA</p>	Sl No	MOUZA	KHATA NO	PLOT NO	AREA (in Acre)	KISSAM	REMARKS	1	KURUNTI	573	3643	0.12	Gramya Jungle	Inside Boundary	2			3157/4 056	0.23	Gramya Jungle	Inside Boundary	3			3434	0.91	D.LC Forest	Not in Use of any	4			3221	0.19	D.LC Forest	Not in Use of any	5			3227/4 554	0.26	Gramya Jungle	Not in Use of any	6			3233	0.58	Gramya Jungle	Not in Use of any	7	KURUNTI	572	3754	0.44	D.LC Forest	Inside Boundary	8		546/ 406	3746	0.36	Gramya Jungle	This plot number is a private plot in the name of Privat Patel and Kissam Gharabari	9		573	3758/4 471	0.10	Gramya Jungle	Inside Boundary	10	MANGALPUR	808	6927	0.12	D.LC Forest	Inside Boundary	11		808	6945	0.45	D.LC Forest	Inside Boundary
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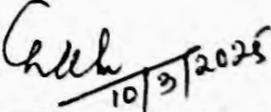
Tahasil-Odapada, Mouza-Mangalpur, District-Dhenkanal.								
19.	It is also alleged that by encroaching the forest land from Khata No.573, Plot Nos.3221m 3227/4554 and 3233, under Tahasil- Odapada, Mouza-Kurunti, District-Dhenkanal, the Project Proponent has created a private road which connects the Unit 1 and Unit 3 of the Unit. Illegal extraction of water is also alleged as well as violation of PM and SO parameters with respect to PH, Phenol, Cyanide and flow in iron and steel industries has been alleged	Sl No	MENIJA	KHATA NO	PLOT NO	AREA	EPLA No	REMARKS
		1	KURUNTI	573	3221	0.25		CHIT SIDE REMARKS: NO ANY CONNECTING ROAD IS MADE IN THIS PLOT FROM THE UNIT 1 TO THE UNIT 3
		2			3227/4 554	0.12		
		3			3233	0.91		

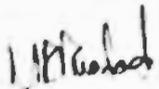
Recommendations:

1. The unit shall complete concreting of work zone area around bag filter of SMS, Lime feeding area and remaining internal road in SMS area.
2. The unit shall complete concreting approach road connecting to plant and NH-55 & road connecting to unit-1&3.
3. The unit shall provide tube settler/clarifier for treatment of surface runoff and all internal drain shall be connected to this SRTS before monsoon.
4. The industry shall stop discharging of STP treated water into Kisinda jhor.
5. The industry shall install water meter at the intake point of water reservoir for record of daily consumption of water.
6. The industry shall carryout massive plantation in available vacant space at all three units.


Regional Officer,
SPC Board, Angul.


Senior Scientist,
CPCB, Kolkata


10/3/2025
Additional District Magistrate
(Rev), Dhenkanal.
ADDITIONAL DISTRICT MAGISTRATE
DHENKANAL


Scientist C,
MoEF & CC,
Bhubaneswar

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CONSENT ORDER

SPEED POST

STATE POLLUTION CONTROL BOARD, ODISHA

(DEPT., OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA)

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone-2581909/ EPABX : 2581909/2582847

E-mail: paribesh1@spcboard.org / Website: www.spcboard.org

No. 5127 / IND-I-CON-5339Dt. 31.03.2023CONSENT ORDER

Sub: Consent for Existing / New operation of the plant under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your online application ID No. 4697850 dtd. 02.03.2023

Consent is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to

Name of the Industry: M/s. BRG IRON & STEEL CO. (P) LTD.,

Vill- Kuranti, PO-Kusupanga, Dist- Dhenkanal- 759 122

Name of the Occupier & Designation: Sri Rajeev Goel, Director

Address: Vill- Kuranti, PO-Kusupanga, Dist- Dhenkanal- 759 122

This consent order is valid for the period from 01.04.2023 to 31.03.2025

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl.No.	Product	Quantity
01.	Ferro Alloys Plant	2×9 MVA
02.	Steel Melting Shop (SMS)	
	i) Induction Furnace	2×20 T/H + 2×7 T/H
	ii) Electric Arc Furnace (EAF)	1×25 Ton/H
	iii) AOD Converter	2×35 Ton/H
	iv) Ladle Refinery Furnace	1×35 Ton/H
	v) Continuous Casting Machine (2 nos.)	--
	vi) Oxygen Plant	400 m ³ /hour

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03	Cold Rolling Mill (CRM)	2,40,000 TPA
04	Hot Rolling Mill (HRM)	7,90,000 TPA
	i) M S Plates	3,78,000 TPA
	ii) S S Plates	72,000 TPA
	iii) Mild Steel Coil	1,00,000 TPA
	iv) Stainless Steel Coil	2,40,000 TPA

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge	Prescribed standard					
				pH	TSS (mg/l)	O&G (mg/l)	BOD (mg/l)	COD (mg/l)	Fe (mg/l)
1	Cooling water	To be completely recycled	No discharge	--	--	--	--	--	--
2	Treated effluent of ETP	To be reused	No discharge	5.5 to 9.0	100	10	30	250	03
3	Surface runoff water	To be treated in settling tanks	Kisinda Nallah	5.5 to 9.0	100	10	30	250	03
4	Domestic effluent shall be treated in STP	Shall be reused for gardening	--	pH - 6.5-9.0, BOD - less than 30mg/l, TSS - less than 100mg/l and Fecal Coliform (FC) MPN/100ml < 1000					

C. Emission permitted through the following stack subject to the prescribed standard

Chimney / Stack No.	Description of Stack	Stack height (m)	Quantity of emission (Nm ³ /hr)	Prescribed Standard mg/Nm ³
				PM
1.	Stack attached to bag filter of SMS (EAF, LRF, IF)	30	2x1,40,000	100
2.	Stack attached to Cold Rolling Mill (CRM)			
	Re-Generation Furnace -I	30	--	100
	Re-Generation Furnace -II	30	--	100
	Re-Generation Furnace -III	30	--	100
	Acid Plant -I	30	--	100
	Acid Plant -II	30	--	100
	Acid Plant -III	30	--	100
	Oil Fired Boiler of CRM	38	--	100

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3.	Stack attached to GCP of FAP	40	1,40,000	100
4.	Stack attached to Hot Rolling Mill			
	Walking Beam Furnace –I	56	--	100
	Walking Beam Furnace –II	30	--	100
	Rotary Hearth Furnace	30	--	100
	Short Blasting Furnace	30	---	100
	Pickling Plant	30	--	100

D. Disposal of solid waste permitted in the following manner

Sl.No.	Type of Solid waste	Quantity generated	Quantity to be reused on site	Quantity to be reused off site	Quantity disposed off	Description of disposal site.
1.	SMS Slag	30,000 TPA	--	--	30,000 TPA	To be used in Road Construction / Dumping in the designated site
2.	Slag of the Ferro Alloys Plant	--	--	--	--	To be reused / dumped at the designated solid waste dump site.
3.	ETP & Pickling Plant Sludges	110 TPA	--	--	110 TPA	To be stored in a MS Tank and disposed off in the TSDF.

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
- The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
- Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
- Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - Industrial cooling, spraying in mine pits or boiler feed,



CONSENT ORDER

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- b) Domestic purpose
c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
 14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
 15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
 16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
 17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
 18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
 19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
 20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
 21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
 22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
 23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
 24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
 25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
 26. No control equipment or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
 27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
 28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
 29. There shall not be any fugitive or episodal discharge from the premises.
 30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
 31. The applicant shall keep the premises of the industrial plant and air pollution control equipment clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipment, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
 32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
 33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
 34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipment collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
 35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
 36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and



CONSENT ORDER

Conditions of the consent

- 40 Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any order of the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board
- 41 The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981
- 42 The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged there in (if applicable)
- 43 The industry shall comply to the conditions stipulated in CTE order issued by ODISHA State Pollution Control Board and conditions stipulated in Environmental Clearances issued by MoEF, Govt of India
- 44 The industry shall abide by E(P) Act, 1986 and Rules framed there under
- 45 In case the consent fee is revised upward or the fees paid is found to be inadequate for any reason during the period the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice
- 46 The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

- 1 The applicant shall analyze the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE 'B', 'C' & Part 'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis
- 2 The following information shall be forwarded to the Member Secretary on or before 10th of every month
 - a) Performance / progress of the treatment plant
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.
- 3 Non-compliance with effluent limitations
- 4) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification
 - i) Causes of non-compliance
 - a) A description of the non-compliance discharge including its impact on the receiving waters
 - ii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iii) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - iv) Steps to be taken by the applicant too prevent the condition of non-compliance
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster
- 4 Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team
- 5 The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately
- 6 The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliance and to respond to the instructions of SPCB in this matter
- 7 All employees of the industry including officers, staff, workers contract workers involved in operation/maintenance/supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. The report on the activities along with details and photographs shall be submitted to the Board on annual basis by end of June for previous financial year
- 8 The existing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis
- 9 The environmental cell shall be established and upgraded effectively to guide monitor the pollution control and

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Conditions of the consent.

40. notwithstanding anything contained in this conditional letter of consent the board hereby reserves to the right and the power under section 27(2) of the water prevention and control of pollution act, 1974 to review any and/or Add the conditions impose hear in above and to make such variations as deemed fit for the purpose of the act by the Board
41. The conditions imposed as above shall continue to be in force until we vote under section 27(2) On the water prevention and control of pollution act 1974 and section 21 of Air(prevention of control and pollution).act 1961
42. The industry shall comply to all the conditions stipulated under charter on corporate responsibility for Environmental Protection (CREP) Guidelines in a time bound manner as envisaged there in (if applicable)
43. The industry shall comply to the conditions stipulated in CTE order issued by ODISHA State Pollution Control Board and conditions stipulated in environmental clearances issued by MOEF Government of India.
44. The industry shall abide by E(P) Act. 1986 and rules framed there under
45. In case the consent fees is revised upward or the fees paid is found to be inadequate for any reason during the period the industry shall

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pay the differential fees to the board (for the remaining years) To keep the consent order enforce if they fail to pay the adequate amount within the period stipulated by the board the consent order will be revoked without prior notice

46 .the board reserves the right to revoke/refuse Consent to operate at anytime during period for which consent granted in case any violation is observed undo modify stipulate additional conditions as deemed appropriate.

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1. The applicant shall analyse the effluent / emissions and Ambient Air Quality every month through approved laboratory, the parameters indicated in TABLE- 'B, 'C & Part -"B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis The following information shall be forwarded to the Member Secretary on or before 10h of every month

a)Performance / progress of the treatment plant

b)Monthly statement of daily discharge of domestic and/or trade effluent

3 Non-compliance with effluent limitations

a) if for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in

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this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification

- i) Causes of non-compliance
 - (ii) A description of the non-compliance discharge including its impact on the receiving waters
 - (iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
- b) The applicant shall take all reasonable steps minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.

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- c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team
5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server data analysis and coordination with concerned personnel of process units for taking corrective measures in case of non compliances and to respond to the instructions of SPCB in this matter

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7. All employees of the industry including officers, staff, workers contract workers involved operation/maintenance supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. The report on the activities along with details and photographs shall be submitted to the Board annual basis by end of June for previous financial year.
8. ISO auditing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis.
9. The environmental cell shall be established and upgraded effectively to guide monitor water the pollution control and

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CONSENT ORDER

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environmental protection activities create the industries on day to day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns compliances are submitted to the Board in due time

10. Adequate numbers of scientific / technical persons having qualification in environmental engineering/ environmental science from recognized institute/ university must be engaged or appointed along with other interdisciplinary qualified persons to effectively implement and monitor different areas of environment management and regulatory compliances including air pollution control, water pollution control, online monitoring, real time data transmission, management of solid waste, hazardous waste, E-waste, plastic waste etc. The Head of the environmental cell should be a senior level officer, who will directly report to the plant head to ensure that environmental management is performed effectively to ensure compliance to the environmental norms on priority basis.
11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone/ Gas cleaning plant/ Fume treatment plant/ ETP/STP/flow meters (treated effluent recycling) shall be collected online on real time basis adopting SCADA and shall be displayed in a dashboard in the control room of the plant with facility for data storage facility and generate monthly report for reference. The energy management of pollution control devices should be practiced for self monitoring and record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emission.
12. The post EIA monitoring schedule should be strictly followed for different parameters around the plant for the units is covered under EIA notification. The industry shall also conduct noise level study in the core zone and buffer zone of the industry and submit 6 monthly report to the Board.

F. SPECIAL CONDITIONS

AIR POLLUTION CONTROL

1. All the air pollution control devices like Bag filters installed at various process units shall be maintained, operated efficiently and continuously so that particulate matter emission from the stack shall meet the prescribed standard of the Board as indicated in 'Table-C'. The industry shall ensure continuous and effective operation of all the APC devices through preventive maintenance.
2. All the potential fugitive dust generating areas of all the process units shall be covered with the adequate suction points. Fume generated from the induction furnaces shall be collected through adequately designed swiveling hoods. Fumes generated from the EAF, LRF and AOD converters shall be collected through adequately designed hooding systems. The collected dust / fumes shall be treated in the GCPs / Bag filters/ Scrubbers.
3. Fume extraction – cum – treatment system installed at the pickling line of Cold Rolling Mill (CRM)/ Hot Rolling Mill (HRM) shall be operated effectively and continuously to meet the prescribed standards of the Board indicated in 'Table -C'.
4. All the online continuous ambient air quality monitoring stations (CAAQMS) shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
5. The installed HD IP camera shall be operated continuously so that video streaming shows in server of the Board on interruptedly.
6. The industry shall strictly follow the guidelines for continuous Emission Monitoring Systems dtd. August, 2018 for PM and other gaseous pollutants.
7. The industry shall ensure tamper proof real time transmission of online monitoring data to the server of CPCB and SPCB and maintain the health of the analyzers and data connectivity through valid AMC.
8. The Pneumatic Dust Handling system installed at the hoppers of all the bag filters shall be operated continuously and effectively so that no fugitive dust nuisance is created.

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11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone, gas cleaning plant, fume treatment plant, ETP/STP/ Flow meters (Treated effluent recycling) be collected online and real-time basis adopting OT and shall be displayed in a dashboard in the control room of the plant with facility for data storage facility and generate monthly report for reference. The energy management of pollution control devices should be practiced for self-monitoring and record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emissions

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F. SPECIAL CONDITIONS

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7. The industry shall ensure tamper proof real time transmission of online monitoring data to the server of CPCB and SPCB and maintain the health of the analyzers and data connectivity through valid AMC
8. The Pneumatic Dust Handling system installed at the hoppers of all the bag filters shall be operated continuously and effectively so that no fugitive dust nuisance is created

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- 9 Telescopic chute shall be installed at the bottom of hoppers/silo wherever applicable to prevent emission of fugitive dust during material transfer/unloading
- 10 Material storage area of the plant and approach roads shall be covered with adequate sprinkling facility. The water sprinkling system shall be kept operational all the time to avoid any fugitive dust nuisance
- 11 Dust suppression facilities by provision of adequate water sprinkling shall be made at the active dumping area and roads to prevent dust nuisance in the area
- 12 The industry shall comply with all the stipulations contained in the Gazette Notification of Govt. of India vide No. 155 dtd 31 03 2012 (copy enclosed). For emission standard, the details of 'Table-C' of this order is applicable.
- 13 Accumulation of dust and other solid waste in the work zone and non-dumping areas inside the factory premises shall be avoided. The work zone shall be properly cleaned either manually or mechanically every day and the dust so collected shall be disposed off in the designated dump site.
- 14 The approach roads and all the internal roads shall be fully concreted / blacktopped. All the roads shall be cleaned periodically to avoid accumulation of dust. Adequate sprinkling facility, preferably by fixed water sprinklers shall be provided alongside all the internal roads to prevent generation of fugitive dust during vehicular movement.
- 15 The performance evaluation of bag filter, air pollution control devices, online AAQMS & surveillance cameras shall be conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board by end of June for the previous financial year.
- 16 Online analysers for measuring flow, temperature and velocity of flue gas shall be installed at the stacks and integrated with online CEMS data.
- 17 D.G. sets should be acoustically enclosed with anti-vibration measures and equipped with A.M.F. (Auto Mains Failure Device) for auto changeover of power supply from grid to D.G. in the event of power failure. The AMF Panel should preferably be PLC (Programmable Logic Control) based. Dedicated D.G. sets of adequate capacity shall be installed to ensure adequate standby power supply to run all pollution control devices of the plant in the event of power failure.
- 18 Unit shall provide sign board at main entrance gate of siding clearly displaying Name and Address of The Depot, Name of the occupier, Type of siding, stock quantity on daily basis, validity of CTO of SPCB and Mining license.
19. The ambient air quality shall conform to the National Ambient Air Quality standard as per the notification of MoEF dated 16 Nov 2009 (Annexed).

WATER POLLUTION CONTROL

- 1 Under no circumstances there shall be discharge of any effluent to outside the factory premises. Water used for cooling purposes shall be fully recycled. Water used in various processes shall be suitably treated and recycled in those processes.
- 2 Wastewater generated from the pickling lines of Hot Rolling Mill and Cold Rolling Mill shall be treated in adequately designed ETP and the treated water shall be reused. Care shall be taken to avoid spillage of the pickling acids. Non acidic effluent generated from both these units shall also be suitably treated and reused.
- 3 Wastewater generated from raw water treatment system and back wash of filtration plant

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shall be properly treated and taken to guard pond and reused

4. The industry shall explore to adopt chemical free automated self -maintained electrolysis system for removal of scale, corrosion, bio-film from cooling towers and automated tube cleaning system for heat exchangers and condensers with remote access and alarm system wherever applicable for conservation of water and energy to reduce wastewater generation and increase plant efficiency.
5. The runoff water from the whole factory premises including solid waste dumping area shall be collected through dedicated garland drains and shall be adequately treated by a series of settling tanks of appropriate capacity so as to meet the prescribed standard of the Board before discharge to outside / reused
6. The unit shall operate mechanical wheel washing system with treatment facilities for recycling of wash water at the exit gate for washing of tyre of vehicles.
7. Dumping of solid waste shall be made at designated locations in a systematic manner with proper engineering applications by providing proper slope, angle, berms, height, toe wall, retaining wall and road network. The active dumping area shall be kept at minimum. The exhausted dump area shall be technically reclaimed by spreading a layer of soil with proper compaction and consolidation. Biological reclamation of the same shall be made by planting saplings of appropriate species. Adequate provision for watering of plants and protection of trees shall be made.
8. The performance evaluation of ETP, STP & Web Cameras, Flow Meter shall conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board by end of June for previous financial year.
9. Flow meter and level sensors with telemetry system should be installed in the bore wells as stipulated by Central Ground Water Authority/ Water Resources Department
10. The industry shall conduct surface run off management study and develop rain water harvesting structures and surface runoff treatment systems inside the premises.
11. The industry shall have adequate space at point of time for waste disposal at least for a period of next two years. Before using any new patch of land / site for solid waste dumping, the industry shall obtain prior consent to establish of the Board
12. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts / Rules and fulfillment of required procedural formalities.

G. ADDITIONAL CONDITIONS:

- a) The unit shall complete installation and connectivity of new CEMS at the stack attached to GCP of FAP within one month.
- b) The unit shall complete concreting of work zone area around bag filter of SMS, Lime feeding area and remaining internal road in SMS area within 03 month
- c) The approach road connecting to plant and NH-55 & road connecting to Unit-1 & Unit -3 within 06 months
- d) The unit shall upgrade the ETP of CRM unit with provision of filter press for sludge handling within 03 months
- e) The internal drains inside CRM plant shall be cleaned and concreted

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- f) The unit shall provide tube settler / clarifier for treatment of surface runoff and all internal drain shall be connected to this SRTS before monsoon
- g) The unit shall rectify the 02 nos. of CAAQMS installed at sub-station of unit-1 and at water complex unit - 2 (HSM) within 02 months
- h) The unit shall abide by the Fuel Policy of Govt. of Odisha.

The occupier must comply with the conditions stipulated in section A, B, C, D, E, F & G to keep this consent order valid

To,

The Director,
M/s. BRG Iron & Steel Co. (P) Ltd.,
At- Kurunti, PO- Kusupanga,
Dist- Dhenkanal - 759 122

Encl : As above

MEMBER SECRETARY

STATE POLLUTION CONTROL BOARD, ODISHA

Memo No. 5128

Dt. 31-03-2023

Copy forwarded to:

- i) Regional Officer, State Pollution Control Board, Angul
- ii) District Collector, Dhenkanal
- iii) D.F.O., Dhenkanal
- iv) Director of Mines, Odisha, Bhubaneswar
- v) Director Factories & Boiler, Bhubaneswar
- vi) Consent Register / HWM Cell, Bhubaneswar



CHIEF ENV. ENGINEER

STATE POLLUTION CONTROL BOARD, ODISHA

c/c

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CONSENT ORDER

General Standards for discharge of environment pollutants
PART-A:EFFLUENTS

Sl.No.	Parameters	Standards			
			Inland surface	Public sewers	Land for irrigation
		(a)	(b)	(c)	(d)
1	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2	Suspended Solids (mg/l)	100	600	200	For process wastewater - 100 b For cooling water effluent 10% above total suspended matter of influent
3	Particular size of SS	Shall pass 850	----	-----	
5	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7	Oil & Grease mg/l max	10	20	10	20
8	Total residual chlorine	1.0	----	-----	1.0
9	Ammonical nitrogen (as N) mg/l max	50	50	-----	50
10	Total Kjeldahl nitrogen (as NH ₃) mg/l max	100	----	-----	100
11	Free ammonia (as NH ₃) mg/l max	5.0	----	-----	5.0
12	Biochemical Oxygen Demand (5 days at 20°C) mg/l max	30	350	100	100
13	Chemical Oxygen Demand, mg/l max	250	----	-----	250
14	Arsenic (as As) mg/l max	0.2	0.2	0.2	0.2
15	Mercury (as Hg) mg/l max	0.01	0.01	-----	0.001
16	Lead (as Pb) mg/l max	0.1	1.0	-----	2.0

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17	Cadmium (as Cd) mg/l max	2.0	1.0	-----	2.0
18	Hexavalent Chromium (as Cr + 6) mg/l max	0.1	2.0	-----	1.0
19	Total Chromium (as Cr) mg/l max	2.0	2.0	-----	2.0
20	Copper (as Cu) mg/l max	3.0	3.0	-----	3.0
21	Zinc (as Zn) mg/l max	5.0	15	-----	15
22	Selenium (as Se) mg/l max	0.05	0.05	-----	0.05
23	Nickel (as Ni) mg/l max	3.0	3.0	-----	5.0
24	Cyanide (as CN) mg/l max	0.2	2.0	0.2	0.02
25	Fluoride (as F) mg/l max	2.0	15	-----	15
26	Dissolved Phosphates (as P) mg/l max	5.0	-----	-----	-----
27	Sulphide (as S) mg/l max	2.0	-----	-----	5.0
28	Phenolic compounds as (C ₆ H ₅ OH) mg/l max	1.0	5.0	-----	5.0
29	Radioactive materials a. Alpha emitter micro curie/ml. b. Beta emitter micro curie/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

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PART-B- NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Water Quality Bulletin of State Pollution Control Board, Odisha

Sl. No.	Name of Station	Code	Sampling Date	Sampling Time	Temp (°C)	pH
1	Sundargarh	1267	03.10.2024	11:20 AM	30	7.1
2	Jharsuguda	1268	03.10.2024	1:38 PM	30	7.1
3	Brajarajnar-U/S	1300	08.10.2024	12:59 PM	30	7.4
4	Brajarajnar-D/S	1269	08.10.2024	12:40 PM	30	7.1
5	Bheden	2403	08.10.2024	9:35 PM	30	7.2
6	Hirakud	1281	04.10.2024	10:55 AM	26	7.3
7	Sambalpur U/S	1270	03.10.2024	9:45 AM	27	7.4
8	Sambalpur D/S	1271	03.10.2024	10:55 AM	26	7.3
9	Sambalpur FD/S at	3887	03.10.2024	12:05 PM	27	7.4
10	Sambalpur FD/S at	2405	03.10.2024	2:00 PM	28	7.5
11	Power Channel U/	3888	04.10.2024	12:00 PM	26	7.3
12	Power Channel D/	2404	04.10.2024	9:50 PM	26	7.3
13	Sonepur U/S	1272	14.10.2024	11:45 PM	27	7.5
14	Sonepur D/S	1274	14.10.2024	4:00 PM	27	7.4
15	Tikarapada	1275	03.10.2024	11:25 AM	30	7.2
16	Narasinghpur	1276	03.10.2024	3:25 PM	33	7.2
17	Munduli	2406	03.10.2024	12:07 PM	32	7.3
18	Cuttack U/S	1278	03.10.2024	11:43 AM	30	7.4
19	Cuttack D/S	1279	03.10.2024	11:44 AM	31	7.3
20	Cuttack FD/S	3890	03.10.2024	10:55 AM	31	7.5
21	Paradeep U/S	2407	18.10.2024	3:00 PM	30	7.5
22	Paradeep D/S	1639	18.10.2024	3:10 PM	29	7.8
23	Ong river, Dharual	3889	14.10.2024	11:08 AM	27	7.8
24	Tel	2408	14.10.2024	4:18 PM	28	7.3
25	Kathajodi U/S	3891	04.10.2024	10:45 AM	30	7.5
26	Kathajodi D/S	1301	04.10.2024	3:00 PM	30	7.3
27	Mattagajpur	3892	04.10.2024	12:50 PM	32	7.2
28	Kamasasan	3893	04.10.2024	1:23 PM	33	7.4
29	Sankhatrasa	2409	03.10.2024	10:35 AM	30	7.2
30	Kuakhai U/S	2410	03.10.2024	10:30 AM	30	7.4
31	Kuakhai D/S	1279	03.10.2024	11:40 AM	30	7.4
32	Daya at Gelapur	3894	03.10.2024	3:30 PM	30	7.5
33	Kuakhai D/S	1280	03.10.2024	5:15 PM	30	7.1

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Tem	pH
34	Kuakhai FD/s	2411	05.10.2024	4:50 PM	30	7.2
35	Daya at Kanas	3895	04.10.2024	2:00 PM	34	7.2
36	Birupa	1640	04.10.2024	11:40 AM	30	7.6
37	Gangua at Rajdhar	3896	05.10.2024	9:30 AM	29	7.4
38	Gangua at Palasun	3897	04.10.2024	1:20 PM	31	8.5
39	Gangua at Samant	3898	05.10.2024	2:50 PM	30	7.1
40	Gangua at Vadimu	3899	05.10.2024	4:20 PM	31	6.9
41	Kushabhadra at Bl	3903	04.10.2024	9:40 AM	32	7.4
42	Kushabhadra at Ni	3904	04.10.2024	10:45 AM	34	7.3

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43 Kushabhadra at Gr	3905 04.10.2024	11:20 AM	34	7.6
44 Kendrapada U/s	3900 17.10.2024	4:00 PM	30	7.6
45 Kendrapada D/s	3901 17.10.2024	3:00 PM	30	7.5
46 Mangala at Malati	3906 08.10.2024	10:50 AM	31	7.2
47 Mangala D/s	3907 07.10.2024	1:00 PM	32	7.3
48 Bhargavi at Chand	3908 08.10.2024	11:10 AM	31	7.4
49 Devi at Machhaga	3902 18.10.2024	10:40 AM	29	7.1
50 Luna at Bijipur	3912 04.10.2024	1:00 PM	33	7.7
51 River Sabulia	3914 01.10.2024	12:36 PM	29	7.3
52 Kusumi	3913 01.10.2024	11:11 AM	29	7.4
53 River Kansari	3909 01.10.2024	11:49 AM	28	7.1
54 River Badasankha	3910 01.10.2024	2:05 PM	28	7.2
55 Ratnachira	3911 08.10.2024	11:40 AM	30	7.4

NA: Not Analysed

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Criteria for Satisfactory WQI

DO > 4.0 mg/l

BOD < 3mg/l

TC < 5000MPN/10

FC < 2500MPN/10

DO (mg/L)	BOD (mg/L)	COD (mg/L)	TC (MPN/100mL)	FC (MPN/100mL)	FS (MPN/100mL)
6.1	1.9	12	1300	330	NA
7.3	1.8	19	1300	490	NA
7.1	1.9	15	2200	790	NA
8	2	15	2800	1100	<1.8
7.8	1.5	11	1300	330	NA
6.6	1.8	7.8	2800	490	NA
7.3	2.1	19	4900	1300	NA
7	1.8	8	2500	2300	17
6.4	1.9	12	3300	1300	22
6.9	1.7	12	1300	490	14
6.5	1.7	7.8	1300	130	NA
6.7	1.6	8.2	1300	130	NA
8.1	1.4	7.5	1300	270	<1.8
7.8	1.8	7.1	1300	270	<1.8
7.3	1.6	16	1100	330	<1.8
8.3	1.6	16	2400	330	13
8	1.8	16	1300	790	22
7.9	1.4	6.9	1300	490	17
6.9	1.3	7	1300	490	15
7.4	1.6	7.5	2200	700	14
7.5	1.4	6.4	1300	330	22
7.3	1.4	6.2	1300	330	22
8.3	1.9	11	490	170	NA
7.7	1.7	11	1900	330	NA
7.7	1.5	19	24000	3300	79
9.6	3.4	19	17000	11000	70
9.4	3.3	12	54000	24000	110
8	2.1	23	3500	1400	22
5.8	2.3	10	1100	490	NA
8.2	2	7.8	1300	490	11
8.2	2	7.8	1300	490	13
4.2	4.1	26	3300	1300	23
4.2	4.1	26	3300	1300	23

DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100ml	FS, MPN/100 mL
5.2	3.3	15	92000	54000	170
6.5	2.6	12	3500	1300	33
7.5	2.2	12	2800	1100	NA
6.4	5	27	92000	54000	240
5.9	6.7	35	160000	160000	350
1.4	12	45	160000	160000	280
2.2	5.7	26	160000	160000	240
6.3	1.6	7.8	2200	790	NA
7	1.4	7.8	1400	700	NA

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5.8	1.7	7.8	2400	790 NA	
7.4	1.6	7.5	2200	700 NA	
7.2	2	11	3500	1300 NA	
6	1.5	11	3500	1700 NA	
5.8	2.3	15	4900	2300	49
6.7	2	11	2200	1100 NA	
8.8	1.6	11	2200	490 NA	
5.8	1.9	12	4900	1700	49
7.3	1.6	7.8	4900	2200	46
7.1	1.9	12	3500	1700	23
5.6	1.7	7.8	1100	490 NA	
7	2	12	2800	1300 NA	
5.9	1.4	15	1100	490	11

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0ml

0ml

WQI Non-conforming parameter(s)

Satisfactory

Unsatisfactory BOD, TC, FC

Unsatisfactory BOD, TC, FC

Unsatisfactory BOD, TC, FC

Satisfactory

Satisfactory

Satisfactory

Satisfactory

Unsatisfactory BOD, TC, FC

Unsatisfactory BOD, TC, FC

WQI Non-conforming parameter(s)

Unsatisfactory BOD,TC,FC

Satisfactory

Satisfactory

Unsatisfactory BOD,TC,FC

Unsatisfactory BOD,TC,FC

Unsatisfactory DO,BOD,TC,FC

Unsatisfactory DO,BOD,TC,FC

Satisfactory

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Satisfactory

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River system : Rushikulya														October, 2024	
Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)	
1	Russekunda Reservoir	3944	14.10.2024	10:09 AM	27	8.4	7.2	2.1	11	1700	490	NA	Satisfactory		
2	Badanadi, Aska	3946	14.10.2024	8:15 AM	26	8.3	8.1	1.9	11	2200	790	NA	Satisfactory		
3	Rushikulya, Aska	3945	14.10.2024	8:12 AM	25	7.9	8.5	2.3	11	1300	330	NA	Satisfactory		
4	Rushikulya at Nalabanta	3947	14.10.2024	8:49 AM	26	7.8	7.9	2.6	15	2400	790	NA	Satisfactory		
5	Madhopur	1455	15.10.2024	1:11 PM	27	8.1	8.1	1.8	11	3500	1100	13	Satisfactory		
6	Potagarh	1456	15.10.2024	12:17 PM	27	7.8	7.5	2.5	11	1100	330	17	Satisfactory		
NA - Not analysed															
River system : Bailtarani														October, 2024	
Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)	
1	Kundra nallah at Joda	3939	17.10.2024	3:38 PM	28	6.9	7.1	1.3	7.5	2200	490	NA	Satisfactory		
2	Kusei at Deogaon	2421	19.10.2024	10:15 AM	26	7.2	6.9	1.8	11	3500	1300	NA	Satisfactory		
3	Baitarani at Naigarh	3935	17.10.2024	11:52 AM	26	7.9	7.6	1.2	7.5	790	220	NA	Satisfactory		
4	Baitarani at Urchabali	3936	17.10.2024	12:19 PM	27	7.8	7.1	1.6	15	490	130	NA	Satisfactory		
5	Baitarani at Chamousa	3937	18.10.2024	11:46 AM	26	7.7	6.8	1.7	7.5	1100	330	NA	Satisfactory		
6	Baitarani at Tribindha	3938	18.10.2024	10:16 AM	26	7.8	7.4	1.3	7.5	1300	490	NA	Satisfactory		
7	Baitarani at Joda	1081	18.10.2024	1:18 PM	27	7.1	7.4	1.3	11	2800	490	NA	Satisfactory		
8	Anandpur	1082	19.10.2024	11:23 AM	26	7.3	7.3	1.6	7.5	3500	790	NA	Satisfactory		
9	Jajpur	1083	03.10.2024	12:25 PM	23	7.2	6.8	1.7	15	3500	1300	NA	Satisfactory		
10	Chandbali U/s	1084	22.10.2024	1:20 PM	28	7.3	7	1.3	7.5	2200	790	NA	Satisfactory		
11	Chandbali D/s	10018	22.10.2024	1:50 PM	28	6.9	6.9	1.4	11	4900	1700	NA	Satisfactory		
12	Dhamra	1085	22.10.2024	4:50 PM	26	7.1	7.4	1.1	15	1300	330	NA	Satisfactory		
13	Bhadrak U/s	3940	19.10.2024	12:35 PM	28	6.9	6.2	1.5	11	3300	1300	NA	Satisfactory		
14	Bhadrak D/s	3941	19.10.2024	3:20 PM	28	7.2	8	1.6	11	4700	2200	NA	Satisfactory		
NA - Not analysed															
River system : Brahmani														October, 2024	
Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)	
1	Panposh U/s	1037	03.10.2024	8:43 AM	27	6.8	6.3	2.1	19	3500	2200	NA	Satisfactory		
2	Panposh D/s	1038	03.10.2024	2:50 PM	34	7.1	6	3.8	35	54000	24000	79	Unsatisfactory	BOD,TC,FC	
3	Jajda (Rourkela D/S)	1302	03.10.2024	2:05 PM	32	7.2	5.8	3.6	24	35000	17000	70	Unsatisfactory	BOD,TC,FC	
4	Attghat	3916	03.10.2024	1:30 PM	31	7.8	6.3	2.5	12	2800	1100	11	Satisfactory		
5	Britola	2414	03.10.2024	12:35 PM	30	7.4	7.5	2.4	7.8	790	220	<1.8	Satisfactory		
6	Bonaigarh	1039	03.10.2024	12:05 PM	27	7.3	7.2	2.1	19	1700	490	NA	Satisfactory		
7	Rengali	1040	03.10.2024	6:00 PM	26	7.2	6.1	2.1	7.5	330	130	NA	Satisfactory		
8	Samal	1041	03.10.2024	3:30 PM	26	7.3	7.3	1.7	11	3300	1700	NA	Satisfactory		
9	Talcher FU/s	2415	03.10.2024	1:00 PM	26	7.4	7	2.3	7.5	1700	790	NA	Satisfactory		
10	Talcher U/s	1303	03.10.2024	10:50 AM	26	7.5	5.9	1.9	7.5	2200	790	NA	Satisfactory		
11	Mandapat	3917	03.10.2024	12:00 PM	26	7.6	7.3	1.8	7.5	3500	1700	33	Satisfactory		
12	Talcher D/S	1042	04.10.2024	9:15 AM	24	7.6	6.4	2	11	2800	1100	NA	Satisfactory		
13	Talcher FD/S	2416	04.10.2024	10:40 AM	24	7.7	6.6	1.9	7.5	1300	490	NA	Satisfactory		
14	Nandira U/s	3919	03.10.2024	8:30 AM	25	7.8	8.3	2.3	15	1300	330	NA	Satisfactory		
15	Nandira D/s	3920	03.10.2024	10:30 AM	25	7.5	8	1.9	11	1400	490	13	Satisfactory		
16	Kisindajhor	3921	04.10.2024	10:00 AM	24	7.4	8.1	1.7	15	1700	490	NA	Satisfactory		
17	Dhenkanal U/s	3918	04.10.2024	1:20 PM	24	7.5	7.6	2.1	15	1700	490	NA	Satisfactory		
18	Dhenkanal D/s	2417	04.10.2024	3:35 PM	24	7.4	7.4	2.3	15	2200	790	NA	Satisfactory		
19	Bhuban	1043	04.10.2024	2:40 PM	24	7.7	7	1.8	15	3500	1300	NA	Satisfactory		
20	Rabatabandha	2418	04.10.2024	3:20 PM	23	7.5	6.3	1.7	11	790	330	NA	Satisfactory		
21	Dharmasala U/s	1044	03.10.2024	3:50 PM	24	7.4	6.5	1.9	11	3500	2200	NA	Satisfactory		
22	Dharmasala D/s	10019	03.10.2024	3:30 PM	23	7.5	6.2	2.1	15	4900	2300	NA	Satisfactory		
23	Pottamundai	1045	17.10.2024	1:30 PM	31	7.3	6.4	2.3	11	940	460	NA	Satisfactory		
24	Khanditara	2419	03.10.2024	4:30 PM	22	7.6	7	2.2	11	1300	490	NA	Satisfactory		
25	Binjarpur	3922	03.10.2024	1:45 PM	24	7.5	7.1	1.3	7.8	1700	490	NA	Satisfactory		
26	Ali	2420	17.10.2024	1:00 PM	30	7.2	6.2	1.8	11	2800	1400	NA	Satisfactory		
27	Sankh U/s	2412	03.10.2024	9:11 AM	27	7.3	6.6	1.8	12	2200	1100	NA	Satisfactory		
28	Koel U/s	2413	03.10.2024	10:00 AM	25	7.4	6.4	1.6	7.8	2400	790	NA	Satisfactory		
29	Guradi nallah	3923	03.10.2024	3:00 PM	33	7.2	6.8	5.8	47	54000	22000	110	Unsatisfactory	BOD,TC,FC	
30	Badajhor	3924	04.10.2024	3:50 PM	24	7.4	8.5	2	7.5	2800	1300	NA	Satisfactory		

31	Damsala at Dayanabil	3933	04.10.2024	2:40 PM	23	7.4	6.8	1.6	15	790	220	NA	Satisfactory
32	Gondanallah at Marthapur	3934	04.10.2024	4:15 PM	23	7.3	6.3	1.7	11	1100	330	NA	Satisfactory
33	Karo at Barbil	3915	17.10.2024	6:10 PM	26	7.8	6.9	1.3	7.5	490	170	NA	Satisfactory
34	Lingira U/s	3925	05.10.2024	1:15 PM	25	7.6	9.4	2.2	11	2200	700	NA	Satisfactory
35	Lingira D/s	3926	05.10.2024	1:35 PM	25	7.7	9.6	1.7	7.5	2400	780	NA	Satisfactory
36	Ramiala near Kamakhyanager	3932	04.10.2024	2:30 PM	24	7.8	7.4	2.1	11	2400	490	NA	Satisfactory
37	Bangurunallah	3930	03.10.2024	2:50 PM	25	7.4	7.3	1.7	11	1700	790	17	Satisfactory
38	Singadajhor	3929	03.10.2024	4:00 PM	27	7.3	8	1.8	11	1100	330	NA	Satisfactory
39	Tikira U/s	3927	03.10.2024	5:20 PM	25	7.5	8.8	1.6	15	4000	2200	NA	Satisfactory
40	Tikira D/s	3928	03.10.2024	4:30 PM	26	7.3	8.4	2.2	7.5	4900	2300	NA	Satisfactory
41	Bangurusingada jhor	3931	04.10.2024	12:50 PM	25	7.4	7.6	2.3	15	1300	330	NA	Satisfactory

Annexure-II



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STATE POLLUTION CONTROL BOARD, ODISHA

[FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751012, INDIA

BY SPEED POST

FORM 2

[See rule 6(2)]

FORM FOR GRANT OR RENEWAL OF AUTHORIZATION BY STATE POLLUTION CONTROL BOARD, ODISHA TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorization: IND-IV-IIW-1043/ 9827 and date of issue: 23-06-2023
2. Reference of application (No. and date): 4013521, dtd. 21-03-2022/ 31-05-2023.
3. M/s BRG Iron and Steel Co. Pvt. Limited is hereby granted an authorization based on the signed inspection report for generation, storage, transport, reuse, recycling, recovery, preprocessing, co-processing, utilization, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated At - Kurunti, PS - Motunga, Dist - Dhenkanal, Odisha.

Details of Authorization

Sl. No.	Category of Hazardous Waste as per the Schedules I, II and III of these Rules	Waste Description	Quantity	Authorized Mode of Disposal or Recycling or utilization or Co-processing, etc.
1.	Schedule - I Stream - 5.1	Used/ Spent Oil	8.5 KL/A	Storage in containers over impervious floor under well ventilated covered shed followed by disposal through Actual Users authorized by SPCB, Odisha.
2.	Schedule - I Stream - 5.2	Waste/ Residue Containing Oil	1.5 T/A	Storage in impervious pits / containers over impervious floor under well ventilated covered shed followed by Co-processing in Cement Kiln authorized by SPCB, Odisha / disposal in Authorized Hazardous Waste Incinerator / Common Hazardous Waste Treatment Storage Disposal Facility (CHWTSDF)

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TAHASILDAR
ODAPADA

Sl. No.	Category of Hazardous Waste as per the Schedules I, II and III of these Rules	Waste Description	Quantity	Authorized Mode of Disposal or Recycling or utilization or Co-processing, etc.
3	Schedule - I Stream - 13.2	Sludge from Acid Recovery Unit	13.5 T/A	Storage on impervious concreted platform under well ventilated covered shed followed by In-house Recycling / disposal through Actual Users authorized by SPCB, Odisha/ Co-processing in Cement Kiln authorized by SPCB, Odisha /disposal in CHWTSDF
4	Schedule - I Stream - 35.3	Chemical Sludge From Waste Water Treatment Plant	40 T/A	Storage on impervious concreted platform under well ventilated covered shed followed by In-house Recycling / disposal through Actual Users authorized by SPCB, Odisha/ Co-processing in Cement Kiln authorized by SPCB, Odisha /disposal in CHWTSDF.
5	Schedule - II	Ferro Silicate And Alloys	0.9 T/A	Storage on impervious concreted platform under well ventilated covered shed followed by In-house Recycling / disposal through Actual Users authorized by SPCB, Odisha/ Co-processing in Cement Kiln authorized by SPCB, Odisha /disposal in CHWTSDF.

- (1) The authorization shall be valid up to 31-03-2025.
- (2) The authorization is subject to the following general and specific conditions.

A. General Conditions of authorisation:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire, etc and their possible impacts and also carry out mock drill in this regard at regular interval of time

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6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty". Any accident in this respect shall be intimated to the Board immediately.
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its cleanup operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by 30th day of June of every year for the preceding period from April to March.

B. Specific Conditions:

1. Authorization granted herewith does not relieve you in complying with other provision laid down under Water (PCP) Act, 1974, Air (PCP) Act, 1981 and Environment (Protection) Act, 1986, and the Rules made there under.
2. This authorization is subject to statutory and other clearances from Govt. of Odisha and / or Govt. of India as and when applicable.
3. In case the quantity of generation of hazardous Waste exceeds the Authorized quantity, the industry / mine shall apply for amendment of Authorization order.
4. The industry / mine shall strictly comply to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments made thereafter.
5. Annual returns in Form - 4 (See Rules- 6 (5), 13 (B), 16 (6) & 20 (2)) shall be submitted to the Board for the financial year by 30th June of every year. It shall contain the detail quantities of generation, storage and disposal of different type of hazardous wastes such as recyclable, incinerable, land disposable.

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- Steps shall be taken for reduction and prevention of the hazardous waste generated or for recycling or reuse shall be properly treated and taken to guard pond and reused.
- 5. The instrumental information with respect to Air, Water, Hazardous Waste and Hazardous chemicals shall be displayed at the main gate for public view.
- 6. The transport of the hazardous and other waste shall be in accordance with the provisions of the Rule, 2016 and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard.
- 7. The occupier shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8.
- 8. Dumping of solid waste shall be made at designated locations in a systematic manner with proper engineering applications by providing proper slope, angle, berms, height, toe wall, retaining wall and road network. The active dumping area shall be kept at minimum. The exhausted dump area shall be technically reclaimed by spreading a layer of soil with proper compaction and consolidation. Biological reclamation of the same shall be made by planting saplings of appropriate species. Adequate provision for watering of plants and protection of trees shall be made.
- 9. Manifest system (Movement document) shall be strictly followed as per Rule-19 and to be submitted to this office as per the Rule. The industry / mine shall check the authenticity of the way bill of the transport vehicle to ensure supply of hazardous waste to the authorized destination.
- 10. The performance evaluation of ERP, STP & Water Cameras, Flow meter shall be conducted by reputed institute like NRI / IIT and annual report shall be submitted to the Board by end of June for previous financial year.
- 11. The hazardous waste shall be sold if required only to Actual User having valid authorization from the State Pollution Control Board, Odisha and concerned SPC Board. Details of such wastes shall be entered in the passbook issued by respective SPCB.
- 12. All the hazardous waste shall be stored in impervious pits / containers / floors under cover shed with adequate capacity having spill containment facility. The spilled hazardous waste shall be re-collected and stored in impervious pits / containers / floors under cover shed prior to sale / disposal. This is subject to availability of all other statutory clearances required under relevant Acts / Rules and fulfillment of required procedural formalities.
- 13. The schedule of hazardous waste and the quantity as specified shall only be disposed off as per the stipulation prescribed in this authorisation.
 - a) The unit shall complete installation and connectivity of new GEMS at the stack attached to GCP of FAP within one month.
 - b) This authorization does not permit you to either receive and process or generate hazardous waste in case validity of Consent to Operate of your industry / mine ceases. However you can carry out handling, storage, treatment, transport and disposal of hazardous waste and other wastes generated previously during such period to avoid accumulation of hazardous waste within 03 months.
 - c) The unit shall upgrade the ETP of CRM unit with provision of filter press for sludge handling within 03 months.
- 14. The industry/mine shall store the accumulated hazardous waste for a period not exceeding 90 days and shall dispose as per the stipulation prescribed in this authorisation order. In case of any violation, authorization granted shall be suspended / cancelled.

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17. The industry / mine shall apply for renewal of authorization in Form-1, 120 days before expiry of this authorization order enclosing Annual Return in Form-4, Manifest copies in Form-10 and compliance to the conditions stipulated in this order along with adequate processing fees
18. In case of transportation of hazardous and other waste, the responsibility of safe transport shall be either of the sender or the receiver whosoever arranges the transport and has the necessary authorization for transport from the concerned State Pollution Control Board. This responsibility should be clearly indicated in the manifest
19. Hazardous Wastes having calorific value of more than 2500 Kcal/Kg shall not be landfilled. It can only be disposed through authorized actual users or incinerated in authorized Hazardous Waste incinerator or co-processing in authorized cement kiln.
20. The industry / mine shall follow On-site and Off-site Emergency plan during all activities involving hazardous wastes to avert accidents, fire and other environmental damages.
21. The industry / mine shall follow all safety protocols during handling, transportation and disposal of hazardous wastes.


Member Secretary

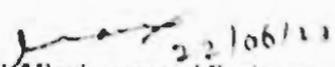


To
The Director,
M/s BRG Iron & Steel Co. (P) Ltd.
At - Kurunti, PO- Kuspanga,
Dist- Dhenkanal, Odisha - 759122

Memo No. 9828
Copy to the

Dt. 23-06-2023

1. Collector & District Magistrate, Dhenkanal.
2. Director, Factories & Boilers, Odisha, Bhubaneswar.
3. Regional Officer, State Pollution Control Board, Odisha, Angul.
4. Guard file.


Additional Chief Environmental Engineer

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River system : Rushikulya														
October, 2024														
Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Russekkunda Reservoir	3944	14.10.2024	10:09 AM	27	8.4	7.2	2.1	11	1700	490	NA	Satisfactory	
2	Badanadi, Aska	3946	14.10.2024	8:15 AM	26	8.3	8.1	1.9	11	2200	790	NA	Satisfactory	
3	Rushikulya, Aska	3945	14.10.2024	8:12 AM	25	7.9	8.5	2.3	11	1300	330	NA	Satisfactory	
4	Rushikulya at Nalahanta	3947	14.10.2024	8:49 AM	26	7.8	7.9	2.6	15	2400	790	NA	Satisfactory	
5	Madhopur	1455	15.10.2024	1:11 PM	27	8.1	8.1	1.8	11	3500	1100	13	Satisfactory	
6	Potagarh	1456	15.10.2024	12:17 PM	27	7.8	7.5	2.5	11	1100	330	17	Satisfactory	
NA : Not analysed														
River system : Baitarani														
October, 2024														
Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Kundra nallah at Joda	3939	17.10.2024	3:38 PM	28	6.9	7.1	1.3	7.5	2200	490	NA	Satisfactory	
2	Kuseri at Deogaon	2421	19.10.2024	10:15 AM	26	7.2	6.9	1.8	11	3500	1300	NA	Satisfactory	
3	Baitarani at Naigarh	3935	17.10.2024	11:52 AM	26	7.9	7.6	1.2	7.5	790	220	NA	Satisfactory	
4	Baitarani at Unchabali	3936	17.10.2024	12:19 PM	27	7.8	7.1	1.6	15	490	130	NA	Satisfactory	
5	Baitarani at Champua	3937	18.10.2024	11:46 AM	26	7.7	6.8	1.7	7.5	1100	330	NA	Satisfactory	
6	Baitarani at Tribindha	3938	18.10.2024	10:16 AM	26	7.8	7.4	1.3	7.5	1300	490	NA	Satisfactory	
7	Baitarani at Joda	1081	18.10.2024	1:18 PM	27	7.1	7.4	1.3	11	2800	490	NA	Satisfactory	
8	Anandpur	1082	19.10.2024	11:23 AM	26	7.3	7.3	1.6	7.5	3500	790	NA	Satisfactory	
9	Jajpur	1083	03.10.2024	12:25 PM	23	7.2	6.8	1.7	15	3500	1300	NA	Satisfactory	
10	Chandbali U/s	1084	22.10.2024	1:20 PM	28	7.3	7	1.3	7.5	2200	790	NA	Satisfactory	
11	Chandbali D/s	10018	22.10.2024	3:50 PM	28	6.9	6.9	1.4	11	4900	1700	NA	Satisfactory	
12	Dhamra	1085	22.10.2024	4:50 PM	26	7.1	7.4	1.1	15	1300	330	NA	Satisfactory	
13	Bhadrak U/s	3940	19.10.2024	12:35 PM	28	6.9	6.2	1.5	11	3300	1300	NA	Satisfactory	
14	Bhadrak D/s	3941	19.10.2024	3:20 PM	28	7.2	8	1.6	11	4700	2200	NA	Satisfactory	
NA : Not analysed														
River system : Brahmani														
October, 2024														
Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Panposh U/s	1037	03.10.2024	8:43 AM	27	6.8	6.3	2.1	19	3500	2200	NA	Satisfactory	
2	Panposh D/S	1038	03.10.2024	2:50 PM	34	7.1	6	3.8	35	54000	24000	79	Unsatisfactory	BOD,TC,FC
3	Jajda (Rourkela D/S)	1302	03.10.2024	2:05 PM	32	7.2	5.8	3.6	24	35000	17000	70	Unsatisfactory	BOD,TC,FC
4	Attghat	3916	03.10.2024	1:30 PM	31	7.8	6.3	2.5	12	2800	1100	11	Satisfactory	
5	Biritola	2414	03.10.2024	12:35 PM	30	7.4	7.5	2.4	7.8	790	220	<1.8	Satisfactory	
6	Bonaigarh	1039	03.10.2024	12:05 PM	27	7.3	7.2	2.1	19	1700	490	NA	Satisfactory	
7	Rengali	1040	03.10.2024	6:00 PM	26	7.2	6.1	2.1	7.5	330	130	NA	Satisfactory	
8	Samal	1041	03.10.2024	3:30 PM	26	7.3	7.3	1.7	11	3300	1700	NA	Satisfactory	
9	Talcher FU/s	2415	03.10.2024	1:00 PM	26	7.4	7	2.3	7.5	1700	790	NA	Satisfactory	
10	Talcher U/s	1303	03.10.2024	10:50 AM	26	7.5	5.9	1.9	7.5	2200	790	NA	Satisfactory	
11	Mandapal	3917	03.10.2024	12:00 PM	26	7.6	7.3	1.8	7.5	3500	1700	33	Satisfactory	
12	Talcher D/S	1042	04.10.2024	9:15 AM	24	7.6	6.4	2	11	2800	1100	NA	Satisfactory	
13	Talcher FD/S	2416	04.10.2024	10:40 AM	24	7.7	6.6	1.9	7.5	1300	490	NA	Satisfactory	
14	Nandira U/s	3919	03.10.2024	8:30 AM	25	7.8	8.3	2.3	15	1300	330	NA	Satisfactory	
15	Nandira D/s	3920	03.10.2024	10:30 AM	25	7.5	8	1.9	11	1400	490	13	Satisfactory	
16	Kisindajhor	3921	04.10.2024	10:00 AM	24	7.4	8.1	1.7	15	1700	490	NA	Satisfactory	
17	Dhenkanal U/s	3918	04.10.2024	1:20 PM	24	7.5	7.6	2.1	15	1700	490	NA	Satisfactory	
18	Dhenkanal D/s	2417	04.10.2024	3:35 PM	24	7.4	7.4	2.3	15	2200	790	NA	Satisfactory	
19	Bhuban	1043	04.10.2024	2:40 PM	24	7.7	7	1.8	15	3500	1300	NA	Satisfactory	
20	Kabatibandha	2418	04.10.2024	3:20 PM	23	7.5	6.3	1.7	11	790	330	NA	Satisfactory	
21	Dharmasala U/s	1044	03.10.2024	3:50 PM	24	7.4	6.5	1.9	11	3500	2200	NA	Satisfactory	
22	Dharmasala D/s	10019	03.10.2024	3:30 PM	23	7.5	6.2	2.1	15	4900	2300	NA	Satisfactory	
23	Pottamundai	1045	17.10.2024	1:30 PM	31	7.3	6.4	2.3	11	940	460	NA	Satisfactory	
24	Khanditar	2419	03.10.2024	4:30 PM	22	7.6	7	2.2	11	1300	490	NA	Satisfactory	
25	Binjarpur	3922	03.10.2024	1:45 PM	24	7.5	7.1	1.3	7.8	1700	490	NA	Satisfactory	
26	Alk	2420	17.10.2024	1:00 PM	30	7.2	6.2	1.8	11	2800	1400	NA	Satisfactory	
27	Sankh U/s	2412	03.10.2024	9:11 AM	27	7.3	6.6	1.8	12	2200	1100	NA	Satisfactory	
28	Koel U/s	2413	03.10.2024	10:00 AM	25	7.4	6.4	1.6	7.8	2400	790	NA	Satisfactory	
29	Guradi nallah	3923	03.10.2024	3:00 PM	33	7.2	6.8	5.8	47	54000	22000	110	Unsatisfactory	BOD,TC,FC
30	Badajhor	3924	04.10.2024	3:50 PM	24	7.4	8.5	2	7.5	2800	1300	NA	Satisfactory	

31	Damsala at Dayanabil	3933	04.10.2024	2:40 PM	23	7.4	6.8	1.6	15	790	220	NA	Satisfactory
32	Gondanallah at Marthapur	3934	04.10.2024	4:15 PM	23	7.3	6.3	1.7	11	1100	330	NA	Satisfactory
33	Karo at Barbil	3915	17.10.2024	6:10 PM	26	7.8	6.9	1.3	7.5	490	170	NA	Satisfactory
34	Lingira U/s	3925	05.10.2024	1:15 PM	25	7.6	9.4	2.2	11	2200	700	NA	Satisfactory
35	Lingira D/s	3926	05.10.2024	1:35 PM	25	7.7	9.6	1.7	7.5	2400	780	NA	Satisfactory
36	Ramiala near Kamakhyanager	3932	04.10.2024	2:30 PM	24	7.8	7.4	2.1	11	2400	490	NA	Satisfactory
37	Bangurunallah	3930	03.10.2024	2:50 PM	25	7.4	7.3	1.7	11	1700	790	17	Satisfactory
38	Singadajhor	3929	03.10.2024	4:00 PM	27	7.3	8	1.8	11	1100	330	NA	Satisfactory
39	Tikira U/s	3927	03.10.2024	5:20 PM	25	7.5	8.8	1.6	15	4000	2200	NA	Satisfactory
40	Tikira D/s	3928	03.10.2024	4:30 PM	26	7.3	8.4	2.2	7.5	4900	2300	NA	Satisfactory
41	Bangurusingada jhor	3931	04.10.2024	12:50 PM	25	7.4	7.6	2.3	15	1300	330	NA	Satisfactory

NA : Not analysed														
River system : Budhabalanga														
October, 2024														
Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Baripada D/s	2423	20.10.2024	9:35 AM	25	7.1	6.9	2.1	15	4900	2200	49	Satisfactory	
2	Balasure U/s	3943	21.10.2024	12:15 PM	28	7.2	7.5	1.9	11	1700	330	NA	Satisfactory	
3	Balasure D/s	2424	22.10.2024	9:05 AM	25	7.2	8.1	2.2	15	3500	1700	NA	Satisfactory	
4	Hatagond (Sona)	3942	21.10.2024	3:40 PM	26	7.3	8.4	1.9	11	790	270	NA	Satisfactory	
NA : Not analysed														
River system : Vansadhara														
October, 2024														
Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Munguda	2426	28.10.2024	1:28 PM	25	7.3	7	1.5	7.5	3500	1700	NA	Satisfactory	
2	Gunupur	2427	28.10.2024	8:17 AM	26	7.2	7.8	1.4	7.5	3500	1100	NA	Satisfactory	
NA : Not analysed														
River system : Subarnarekha														
October, 2024														
Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Rajghat	1641	21.10.2024	9:10 AM	26	7.2	7.2	1.3	7.5	1100	330	NA	Satisfactory	
NA : Not analysed														
River system : Nagavali														
October, 2024														
Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Penta U/s	2422	28.10.2024	1:50 PM	25	6.8	7	1.8	7.5	3500	1300	NA	Satisfactory	
2	Jaykaypur D/s	1642	28.10.2024	3:54 PM	24	6.9	7.3	1.5	7.5	4900	2200	79	Satisfactory	
3	Rayapada D/s	1643	28.10.2024	3:02 PM	26	7.2	7.4	1.9	11	2800	1700	11	Satisfactory	
NA : Not analysed														
River system : Kolab														
October, 2024														
Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	River Kerandi (intake well of NALCO Refinery, HAL, Sunabeda)	2425	22.10.2024	4:30 PM	20	7.3	6.5	1.3	11	1300	330	NA	Satisfactory	
NA : Not analysed														
River system : Indravati														
October, 2024														
Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Indravati at Nawarangpur	3948	22.10.2024	6:30 PM	15	7.3	6.1	1.7	15	1100	330	NA	Satisfactory	
NA : Not analysed														

River system : Bahuda														
October, 2024														
Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	F5, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Bahuda at Damodarpally	3949	17.10.2024	2:37 PM	25	7.9	7.8	1.9	11	2800	1100	NA	Satisfactory	
	NA: Not analysed													
Bhitarkanika Ramsar Site														
October, 2024														
Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	F5, MPN/100 mL	WQI	Non-conforming parameter (s)
1	River Gobari at Jambo	5532	17.10.2024	9:45 AM	29	7.3	8.2	2.3	11	1700	790	NA	Satisfactory	
2	River Patsala at Gupti	5534	18.10.2024	10:30 AM	31	7.4	6.5	2.4	11	700	170	NA	Satisfactory	
3	River Hansua at Barunei	5533	17.10.2024	11:45 AM	29.5	7.5	7.5	1.5	7.5	1400	460	NA	Satisfactory	
4	River Dharama at Kalibhanjada	5535	18.10.2024	3:00 PM	29	7.3	7	2.1	15	2800	700	NA	Satisfactory	
5	River Bhitarkanika at Dangamala	5536	18.10.2024	1:00 PM	30	7.1	7.2	1.9	11	4900	2200	NA	Satisfactory	
October, 2024														
Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	F5, MPN/100 mL	WQI	Non-conforming parameter (s)	
SEA														
Coastal Water	Gopalpur sea	2441	15.10.2024	2:11 PM	27	8.1	7.9	1.2	22	<1.8	<1.8			
	Swargadwara (Puri)	2439	07.10.2024	4:30 PM	30	8.5	7.9	1.8	30	<1.8	<1.8			
	Pardeep sea	2440	18.10.2024	4:20 PM	28	8.2	6.9	1.4	7.5	<1.8	<1.8			
October, 2024														
LAKES														
Name of Lake	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	F5, MPN/100 mL	WQI	Non-conforming parameter (s)
Anshupa	Kadalibari	2438	03.10.2024	1:49 PM	30	7.7	8.5	2.2	16	2200	790			
	Bishnupur	3956	03.10.2024	1:01 PM	31	7.8	6.5	1.7	12	1700	790			
	Subarnapur	3955	03.10.2024	1:26 PM	33	7.6	8.2	1.6	12	2800	1100			
	Sarandagarh	3957	03.10.2024	1:39 PM	32	7.7	7.6	2.2	16	3500	1300			
Chilka	Rambha	3953	15.10.2024	11:38 AM	26	7.9	7.3	2.1	15	490	220			
	Satapada	2437	07.10.2024	11:30 AM	31	7.3	6.3	2.1	11	490	130			
Tampara	Tampara lake	3954	15.10.2024	12:37 PM	26	8.3	6.9	4.7	22	3500	1700			
October, 2024														
CREEK														
Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	F5, MPN/100 mL	WQI	Non-conforming parameter (s)	
Atharabanki creek	Atharabanki creek	3961	18.10.2024	8:15 AM	28	8.4	8.3	2.2	15	2200	790			
October, 2024														
CANALS														
Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	F5, MPN/100 mL	WQI	Non-conforming parameter (s)	
Taladanda canal	Jobra	2428	05.10.2024	10:04 AM	25	7.8	8.4	1.7	16	4900	2200			
	Ranihat	3950	05.10.2024	10:11 AM	24	7.8	7.7	2.4	7.8	4900	2300			
	Chhatrabazar	3951	05.10.2024	11:30 AM	26	7.6	8.5	2.7	7.8	4000	2200			
	Nuabazar	2429	05.10.2024	11:41 AM	25	7.9	7.2	2.5	12	7900	3300			
	Biribati	3952	05.10.2024	12:02 PM	24	7.8	7.0	1.7	7.8	4700	1700			
	Atharabanki	2430	18.10.2024	2:45 PM	28	7.6	6.0	2.1	11	4000	1700			
Puri canal	Hansapal	3958	04.10.2024	9:15 AM	32	7.8	7.1	1.5	7.8	4700	2200			
	Jagannathpur	3959	04.10.2024	12:05 PM	33	7.5	7.9	1.8	7.8	3500	1700			
	Chandanpur	3960	08.10.2024	12:25 PM	30	7.3	5.6	2.5	11	1300	330			
October, 2024														
PONDS														
Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	F5, MPN/100 mL	WQI	Non-conforming parameter (s)	
Binduasagar pond (Shubaneswar)														
Lingaraj temple side	2431	05.10.2024	3:10 PM	30	7.2	6.1	1.8	11	3500	1300				
Ananta Vasudeva temple side		05.10.2024	3:50 PM	30	7.5	6.4	2.4	19	2200	790				
Gyananagar side		05.10.2024	3:35 PM	30	7.3	6.2	2.1	19	4900	1700				
Kedarnath Research Centre side		05.10.2024	3:15 PM	30	7.6	6.1	2.1	19	1700	490				
Ponds in Puri														
Narendra	2432	08.10.2024	9:30 AM	30	7.2	7	4.6	38	3500	790				
Markanda	2433	08.10.2024	10:20 AM	30	7.5	7.2	4.2	20	490	170				

Indradyumna	2434	08.10.2024	8:30 AM	31	7.7	7.6	3.6	15	2400	330		
Swetaganga	2435	07.10.2024	2:30 PM	29	7.8	8.1	3.7	15	2400	790		
Parbatsagar	2436	07.10.2024	1:30 PM	30	7.4	7.7	2.8	11	2800	1300		
Pond in Angul												
Raniguda pond	3963	05.10.2024	1:50 PM	23	7.7	2.9	3.4	11	3500	1700		
Pond in Jeypore												
Jagannathsagar Pond	3962	Not monitored as pond is under renovation										
October, 2024												
Ground Water												
Sampling Station name	Code	Sampling date	Sampling Time (AM/PM)	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD mg/L	NO ₃ ⁻ -N, mg/L	TC, MPN/100 ml	FC, MPN/100 ml	
Jagatsinghpur												
Tube well, Musadiha	3989	18.10.2024	2:00 PM	26	7.2	NA	<1.0	7.5	0.973	<1.8	<1.8	
Tube well, Badapatia	3988	17.10.2024	3:30 PM	28	7.1	NA	<1.0	7.5	0.418	<1.8	<1.8	
Kendrapara												
Tube well, Court Chhack, Kendrapada	4862	17.10.2024	3:30 PM	28	7.1	NA	<1.0	7.5	0.418	<1.8	<1.8	
Tube Well, Hazaribagicha	4903	17.10.2024	3:15 PM	26	7.3	NA	<1.0	7.5	0.456	<1.8	<1.8	
Jharsuguda												
Bhurkhamunda	3981	08.10.2024	9:04 AM	29	7.3	NA	<1.0	7.5	0.549	920	220	
Badamal Industrial Estate	3982	08.10.2024	9:49 AM	29	7.2	NA	<1.0	7.5	2.090	<1.8	<1.8	
Sudhipadar	3983	08.10.2024	2:06 PM	29	7.2	NA	<1.0	7.5	3.047	<1.8	<1.8	
Brajrajnagar Mining Belt	3984	08.10.2024	12:10 PM	29	7.5	NA	<1.0	7.5	0.436	<1.8	<1.8	
Rampur (water tank)	3985	08.10.2024	12:18 PM	29	7.1	NA	<1.0	11	0.383	<1.8	<1.8	
Ib Thermal power station	3986	08.10.2024	11:40 AM	29	7.4	NA	<1.0	11	0.501	<1.8	<1.8	
Belpahar Area	3987	08.10.2024	10:55 AM	29	7.3	NA	<1.0	15	4.586	<1.8	<1.8	
Sampling Station name	Code	Sampling date	Sampling Time (AM/PM)	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD mg/L	NO ₃ ⁻ -N, mg/L	TC, MPN/100 ml	FC, MPN/100 ml	
Khordha (Bhubaneswar)												
GW, Samantarapur	1651	05.10.2024	3:00 PM	29	7.3	NA	<1.0	11	0.480	<1.8	<1.8	
GW, Capital Hospital	1650	05.10.2024	11:00 AM	28	7.2	NA	<1.0	7.5	0.587	<1.8	<1.8	
GW, Khandagri	1649	05.10.2024	11:00 AM	29	6.9	NA	<1.0	7.5	0.352	<1.8	<1.8	
GW, Taxmisagar	1652	05.10.2024	2:10 PM	29	7.4	NA	<1.0	7.5	3.786	<1.8	<1.8	
GW, Chandrasekharpur	1653	05.10.2024	9:00 AM	28	7.7	NA	<1.0	7.5	0.911	<1.8	<1.8	
GW, Governor House	1654	05.10.2024	12:00 PM	29	7.5	NA	<1.0	11	0.347	<1.8	<1.8	
Ganjam (Berhampur)												
GW, MKCG Medical	3964	17.10.2024	5:14 PM	25	7.2	NA	<1.0	7.5	0.352	<1.8	<1.8	
GW, New Bus Stand	3965	17.10.2024	5:25 PM	24	7.5	NA	<1.0	11	0.820	920	110	
GW, Bada bazar	3966	17.10.2024	5:53 PM	24	7.3	NA	<1.0	7.5	2.319	<1.8	<1.8	
GW, Railway station	3967	17.10.2024	5:40 PM	24	7.1	NA	<1.0	11	0.803	<1.8	<1.8	
Nayagarh												
GW, Near Solid Waste Dumpsite, Nayagarh	4882	18.10.2024	1:32 PM	25	7.2	NA	<1.0	11	0.801	1600	1600	
GW, Inside District Medical Campus, Nayagarh	4881	18.10.2024	1:11 PM	25	7.4	NA	<1.0	7.5	0.940	<1.8	<1.8	
Sampling Station name	Code	Sampling date	Sampling Time (AM/PM)	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD mg/L	NO ₃ ⁻ -N, mg/L	TC, MPN/100 ml	FC, MPN/100 ml	
Gajapati												
GW, Near Municipal Solid Waste Dumpsite, Kellysahi	4878	28.10.2024	10:21 AM	24	7.4	NA	<1.0	7.5	3.182	<1.8	<1.8	
GW, inside the premises of DHH, Paralakhemundi	4877	28.10.2024	9:52 AM	25	7.5	NA	<1.0	7.5	0.372	<1.8	<1.8	
Phulbani												
GW, Solid Waste Management site, Phulbani	4880	14.10.2024	12:25 PM	26	7.1	NA	<1.0	11	0.470	<1.8	<1.8	
GW, District Head Quarter Hospital, Phulbani	4879	14.10.2024	12:05 PM	27	7.3	NA	1.1	7.5	1.639	<1.8	<1.8	
Puri												
GW, Swargadwar	1655	07.10.2024	4:50 PM	29	7.3	NA	<1.0	7.5	5.096	<1.8	<1.8	
GW, Badadanda Puri	1656	07.10.2024	2:55 PM	32	7.1	NA	1.1	19	5.387	<1.8	<1.8	

Sampling Station name	Code	Sampling date	Sampling Time (AM/PM)	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD mg/L	NO ₃ ⁻ -N, mg/L	TC, MPN/ 100 ml	FC, MPN/ 100 ml	
GW, Mausims Motilur	1657	08.10.2024	9:00 AM	28	8	NA	1.8	15	3.234	<1.8	<1.8	
GW, Ballarpanda	1658	07.10.2024	3:35 PM	28	7.4	NA	<1.0	7.5	3.494	<1.8	<1.8	
GW, Chakratirtha Road		07.10.2024	5:30 PM	29	7.2	NA	<1.0	11	0.422	<1.8	<1.8	
Angul												
GW, Angul Township	3971	05.10.2024	3:30 PM	27	7.3	NA	<1.0	7.5	3.359	<1.8	<1.8	
GW, NALCO Township	3972	05.10.2024	4:15 PM	26	7.8	NA	<1.0	7.5	0.322	<1.8	<1.8	
GW, Kulad	3979	05.10.2024	4:10 PM	26	7.4	NA	<1.0	7.5	2.371	<1.8	<1.8	GW, Talcher Thermal area
GW, Banarpal	3978	04.10.2024	9:00 AM	25	7.3	NA	<1.0	7.5	4.430	<1.8	<1.8	GW, Talcher Town
GW, Meramunduli	3976	04.10.2024	10:15 AM	24	7.5	NA	<1.0	7.5	0.339	<1.8	<1.8	GW, Kaniha
GW, MCL Area	3973	03.10.2024	9:00 AM	25	7.7	NA	<1.0	7.5	4.815	<1.8	<1.8	W, Meramandali, Dhenkanal
GW, Talcher Thermal	3977	03.10.2024	9:40 AM	25	7.6	NA	<1.0	7.5	0.331	1600	1600	GW, MCL Area Talcher
GW, Talcher Town	3975	03.10.2024	1:30 PM	27	7.5	NA	<1.0	7.5	0.341	<1.8	<1.8	GW, Banarpal, Angul
GW, Near Kaniha Market Gandhi Statue	3974	03.10.2024	5:00 PM	24	7.5	NA	<1.0	7.5	0.379	<1.8	<1.8	GW, Angul Township, Angul
												GW, Nalco Township, Angul
Dhenkanal												
GW, Dhenkanal Daily Market	4864	04.10.2024	1:20 PM	24	7.4	NA	<1.0	7.5	0.433	1600	1600	
GW, Gajaman UP School	4863	04.10.2024	1:30 PM	25	7.6	NA	<1.0	11	0.453	<1.8	<1.8	kanal Daily Market area, Dhenkanal
												GW, inside Gajamara UP School, Gajamara, Dhenkanal
Cuttack												
GW, Jagatpur Industrial Estate	1644	05.10.2024	12:31 PM	22	7.1	NA	<1.0	7.5	2.943	<1.8	<1.8	
GW, Madhupatna-Kalyan nagar	1645	05.10.2024	11:16 AM	22	6.9	NA	<1.0	7.5	0.312	<1.8	<1.8	
GW, Badambadi	1647	05.10.2024	11:01 AM	23	6.7	NA	<1.0	7.5	1.768	<1.8	<1.8	
GW, Bidanasi-Tufasipur	1646	05.10.2024	10:41 AM	22	7.1	NA	<1.0	11	0.318	<1.8	<1.8	
GW, Mangalabag	1648	05.10.2024	10:18 AM	23	6.8	NA	<1.0	7.5	0.341	<1.8	<1.8	
Balasore												
GW, Chakulia, Remuna	3994	21.10.2024	4:50 PM	23	6.7	NA	<1.0	7.5	2.007	<1.8	<1.8	
GW, Kuanrpur, Remuna	3995	21.10.2024	5:15 PM	23	6.9	NA	<1.0	7.5	0.401	1600	170	
GW, Naigoalpur, Remuna	3996	21.10.2024	4:25 PM	23	7.2	NA	1.1	7.5	0.352	<1.8	<1.8	
Bhadrak												
GW, District Head Quarter Hospital Premises, Bhadrak	4865	19.10.2024	1:45 PM	23	7.3	NA	<1.0	7.5	0.397	<1.8	<1.8	
GW, Salandi Hospital Premises, Bhadrak	4866	19.10.2024	2:40 PM	23	7.1	NA	<1.0	7.5	0.801	<1.8	<1.8	
Mayurbhanj												
GW, Dhangdimula Village, Kusumi Block Office	4867	20.10.2024	12:50 PM	23	7.1	NA	<1.0	7.5	0.424	<1.8	<1.8	
GW, Dhangdimula Village, Sukribating Basti	4868	20.10.2024	1:40 PM	23	7.1	NA	<1.0	7.5	3.151	<1.8	<1.8	
Jajpur (Sukinda)												
GW, Famarda	3993	04.10.2024	12:20 PM	22	7.1	NA	<1.0	11	0.551	<1.8	<1.8	
GW, Saruabil	3991	04.10.2024	12:45 PM	23	6.7	NA	<1.0	11	1.144	<1.8	<1.8	
GW, Kaliapani	3992	04.10.2024	1:20 PM	23	6.9	NA	1.2	15	0.332	<1.8	<1.8	
GW, Sukinda chromite Mines area (TISCO)	3990	04.10.2024	1:45 PM	23	6.8	NA	<1.0	11	0.320	<1.8	<1.8	
Keonjhar												
GW, Joda East Iron Ore Mines		17.10.2024	3:45 PM	23	7.1	NA	<1.0	7.5	0.884	<1.8	<1.8	
GW, Joda West Mn Mines of M/s Tata Steel Ltd.	4869	17.10.2024	4:10 PM	22	7.1	NA	<1.0	7.5	0.414	<1.8	<1.8	
GW, Balda Block Iron ore mines of M/s Sirajuddin	4870	17.10.2024	12:52 PM	23	6.8	NA	<1.0	15	0.339	<1.8	<1.8	
GW, Roida-II Iron ore mines of M/s K.N. Ram and Co	4871	17.10.2024	5:58 PM	22	6.6	NA	<1.0	7.5	0.732	<1.8	<1.8	
GW, Thakurani Iron ore mines of M/s Kaypee Enterprises	4872	17.10.2024	3:58 PM	24	6.7	NA	<1.0	11	0.830	<1.8	<1.8	
Kalahandi												

Goshalpada Colony, Ward No. 7, Bhawanipatna	4899	28.10.2024	10:27 AM	24	7.3	NA	<1.0	7.5	0.521	<1.8	<1.8		
Sitabudipara Irrigation Colony Ward No. 17, Bhawanipatna	4900	28.10.2024	10:51 AM	23	7.2	NA	1.2	7.5	2.590	<1.8	<1.8		
Rayagada													
Kasturinagar, Rayagada	4894	28.10.2024	3:58 PM	24	7.2	NA	<1.0	7.5	4.701	<1.8	<1.8		
Within the premises of Badelapulama Temple, Rayagada	4893	28.10.2024	3:40 PM	22	7.3	NA	<1.0	7.5	1.211	<1.8	<1.8		
Koraput													
Jagannath Temple, Koraput	4896	22.10.2024	5:45 PM	22	7.1	NA	<1.0	7.5	1.473	540	79		
Bada Chindri, Koraput	4895	22.10.2024	5:20 PM	25	6.7	NA	1.1	15	5.262	<1.8	<1.8		
Nawarangpur													
Tota guda, Nawarangpur	4897	21.10.2024	6:00 PM	25	7.2	NA	<1.0	7.5	0.619	<1.8	<1.8		
Gabraliguda, Nawarangpur	4898	22.10.2024	10:30 AM	21	7.1	NA	<1.0	7.5	4.285	<1.8	<1.8		
Malkangiri													
MV 43, Malkangiri	4901	21.10.2024	11:00 AM	24	6.8	NA	2	11	1.294	<1.8	<1.8		
Tekbadi of Netaji nagar, Malkangiri	4902	21.10.2024	10:15 AM	19	6.9	NA	1.6	7.5	0.312	1600	220		
Sambalpur													
GW, near VSS medical collage, Burla	3968	04.10.2024	1:00 PM	27	6.6	NA	<1.0	7.8	0.476	<1.8	<1.8		
GW, near railway station, Sambalpur	3969	03.10.2024	3:00 PM	28	6.8	NA	<1.0	7.8	3.276	<1.8	<1.8		
GW, Panthanivas, Sambalpur	3970	03.10.2024	4:30 PM	28	6.7	NA	<1.0	12	1.535	<1.8	<1.8		
Bargarh													
GW, near govt. hospital, Bargarh	4883	04.10.2024	4:45 PM	28	6.9	NA	<1.0	7.8	4.420	<1.8	<1.8		
GW, near Ganapati hotel, Bargarh	4884	04.10.2024	3:30 PM	27	6.9	NA	<1.0	7.8	0.458	1600	1600		
Bolangir													
GW, Bolangir Medical Collage	4887	14.10.2024	3:07 PM	23	7.2	NA	<1.0	7.5	3.307	<1.8	<1.8		
GW, Sudapada post office, Bolangir	4888	14.10.2024	3:21 PM	24	7.1	NA	<1.0	7.5	3.370	<1.8	<1.8		
Subarnapur													
GW, DHQ Hospital, Sonepur	4891	14.10.2024	4:58 PM	24	7.3	NA	<1.0	11	2.964	350	240		
GW, Gundicha temple, Tentulighat	4892	14.10.2024	4:42 PM	23	7.4	NA	<1.0	7.5	4.628	1600	1600		
Nuapada													
GW, Nuapada Govt. Hospital	4885	14.10.2024	4:14 PM	24	7.4	NA	<1.0	7.5	3.723	49	49		
GW, Nilasainagar, Bolangir	4886	14.10.2024	3:43 PM	24	7.3	NA	<1.0	7.5	1.514	<1.8	<1.8		
Boudh													
GW, Town Girls Primary School, Boudh	4889	15.10.2024	7:39 AM	23	7.3	NA	<1.0	7.5	3.089	<1.8	<1.8		
GW, Butupali chhaka	4890	15.10.2024	8:07 AM	23	7.2	NA	<1.0	7.5	4.607	<1.8	<1.8		
Sundargarh													
GW, DDM office, Koira premises	4873	03.10.2024	11:12 AM	27	6.9	NA	<1.0	7.8	0.320	<1.8	<1.8		
GW, Tensa Residential Area, Koira	4874	03.10.2024	11:48 AM	27	6.8	NA	<1.0	7.8	0.362	<1.8	<1.8		
Deogarh													
GW, Collector office premises, Deogarh	4876	03.10.2024	2:47 PM	28	7.1	NA	<1.0	7.8	0.341	<1.8	<1.8		
GW, Govt. Medical premises, Deogarh	4875	03.10.2024	2:17 PM	28	6.7	NA	<1.0	7.8	2.153	<1.8	<1.8		

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Criteria for Satisfactory WQI

- DO > 4.0 mg/L
- BOD < 3 mg/L
- TC < 5000 MPN/100 mL
- FC < 2500 MPN/100 mL

River system : Mahanadi

November, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time [AM/PM]	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Sundargarh	1267	06.11.2024	10:45 AM	30	7.2	5.9	1.8	7.9	790	220	NA	Satisfactory	
2	Jharsuguda	1268	12.11.2024	11:09 AM	28	7.5	6.8	1.6	7.8	1100	330	NA	Satisfactory	
3	Brarajagar-U/s	1300	12.11.2024	11:30 AM	28	7.6	6.6	1.3	7.8	2200	790	NA	Satisfactory	
4	Brarajagar-D/S	1269	12.11.2024	11:50 AM	28	7.7	6	1.9	12	2800	1100	NA	Satisfactory	
5	Bheden	2403	12.11.2024	12:40 PM	28	7.6	7	2.3	12	790	220	5	Satisfactory	
6	Hirakud	1281	11.11.2024	10:45AM	25	7.5	6.6	1.3	7.9	3500	1100	NA	Satisfactory	
7	Sambalpur U/s	1270	11.11.2024	1:15 PM	25	7.3	6.3	1.1	7.9	1700	790	NA	Satisfactory	
8	Sambalpur D/S	1271	11.11.2024	2:20 PM	25	7.7	5.6	1.3	12	4900	2300	13	Satisfactory	
9	Sambalpur FD/S at Shankarmath	3887	11.11.2024	3:15 PM	26	7.4	9	1.6	16	2400	790	11	Satisfactory	
10	Sambalpur FD/S at Huma	2405	11.11.2024	4:10 PM	26	7.6	8.6	1.9	16	2200	700	8	Satisfactory	
11	Power Channel U/s	3888	11.11.2024	12:15 PM	25	7.7	7.2	1.6	7.9	490	130	NA	Satisfactory	
12	Power Channel D/S	2404	11.11.2024	9:40 AM	26	7.4	7.8	1.8	12	790	170	NA	Satisfactory	
13	Sonepur U/s	1272	07.11.2024	12:45 PM	23	7.1	8.9	1.5	7.9	330	130	4	Satisfactory	
14	Sonepur D/S	1274	07.11.2024	1:10 PM	22	7.3	9.3	1.7	7.9	1300	330	4	Satisfactory	
15	Tikarpada	1275	08.11.2024	12:10 PM	25	7.4	6.9	1.4	7.9	490	230	<1.8	Satisfactory	
16	Narasingshpur	1276	04.11.2024	2:45 PM	30	8.5	7.6	1.7	16	2200	490	11	Satisfactory	
17	Munduli	2406	04.11.2024	11:48 AM	31	8.4	8.1	1.6	7.9	3500	1700	13	Satisfactory	
18	Cuttack U/s	1277	04.11.2024	11:00 AM	31	8.5	8.8	2	12	4900	2300	11	Satisfactory	
19	Cuttack D/S	1278	04.11.2024	9:25 AM	31	8.4	8.3	2.2	16	17000	3300	33	Unsatisfactory	TC, FC
20	Cuttack FD/s	3890	04.11.2024	9:03 AM	30	8.3	7.8	2.1	12	2400	790	11	Satisfactory	
21	Paradeep U/s	2407	06.11.2024	1:00 PM	28.7	7.5	6.1	1.7	12	220	33	5	Satisfactory	
22	Paradeep D/S	1639	06.11.2024	2:30 PM	29	7.5	6.6	1.5	16	540	350	11	Satisfactory	
23	Ong river, Dhuruakhaman	3889	07.11.2024	12:13 PM	22	7.5	5.2	1.8	16	2800	1300	NA	Satisfactory	
24	Tel	2408	07.11.2024	1:20 PM	22	7.6	7	1.6	20	490	170	NA	Satisfactory	
25	Kathajodi U/s	3891	05.11.2024	11:56 AM	31	8.3	7.4	1.6	7.9	460	170	NA	Satisfactory	
26	Kathajodi D/s	1301	05.11.2024	3:25 PM	29	8.1	5.4	3.6	20	17000	4900	79	Unsatisfactory	BOD,TC,FC
27	Mattagajpur	3892	05.11.2024	1:45 PM	31	7.9	8	2.8	12	14000	3300	49	Unsatisfactory	BOD,TC,FC
28	Kamasasan	3893	05.11.2024	2:16 PM	30	8.1	7.5	2.2	12	4900	2300	NA	Satisfactory	
29	Sankhatasa	2409	05.11.2024	3:01 PM	29	7.9	5.6	3.2	20	24000	7900	79	Unsatisfactory	BOD,TC,FC
30	Kuakhai at Bhubaneswar FU/s	2410	11.11.2024	9:00 AM	25	7.8	8.6	1.8	7.9	1700	790	17	Satisfactory	
31	Kuakhai at Bhubaneswar U/s	1279	11.11.2024	9:30 AM	26	7.7	8.2	2.1	12	2800	1300	33	Satisfactory	
32	Daya at Gelapur	3894	11.11.2024	11:30 AM	27	7.5	8.6	1.9	12	3500	1300	22	Satisfactory	
33	Daya at Bhubaneswar D/s at Kanti	1280	11.11.2024	3:00 PM	25	7.3	5.2	3.9	24	92000	54000	220	Unsatisfactory	BOD,TC,FC
34	Daya at Bhubaneswar FD/s at Manitri	2411	11.11.2024	4:20 PM	24	7.4	5.8	3.6	20	54000	35000	130	Unsatisfactory	BOD,TC,FC
35	Daya at Kanas	3895	16.11.2024	10:55 AM	26	7.2	6.3	1.5	7.8	4900	2300	23	Satisfactory	
36	Birupa	1640	05.11.2024	12:42 PM	29	8	8.7	2.4	20	490	110	NA	Satisfactory	
37	Gangua at Rajdhani College	3896	11.11.2024	8:30 AM	23	7.2	2.8	7	48	160000	160000	220	Unsatisfactory	DO,BOD,TC,FC
38	Gangua at Palasuni	3897	11.11.2024	11:00 AM	25	6.9	2.6	8	59	160000	160000	350	Unsatisfactory	DO,BOD,TC,FC
39	Gangua at Samantarapur	3898	11.11.2024	12:00 PM	26	7.3	1.6	11	48	160000	160000	350	Unsatisfactory	DO,BOD,TC,FC
40	Gangua at Vadimula	3899	11.11.2024	2:30 PM	27	6.9	3.2	5.7	32	160000	160000	280	Unsatisfactory	DO, BOD,TC,FC
41	Kushabhadra at Bhingarapur	3903	16.11.2024	8:45 AM	24	7.4	6.9	2.1	16	4700	2200	NA	Satisfactory	
42	Kushabhadra at Nimapara	3904	16.11.2024	3:10 PM	26	7.5	7.1	2.3	12	3500	940	NA	Satisfactory	
43	Kushabhadra at Gop	3905	16.11.2024	3:50 PM	27	7.7	6.2	1.9	7.8	2800	1100	NA	Satisfactory	
44	Kendrapada U/s	3900	07.11.2024	2:45 PM	29	8.1	6.4	1.7	16	2200	1100	NA	Satisfactory	
45	Kendrapada D/s	3901	07.11.2024	2:25 PM	29	7.9	6.3	2.1	20	3500	1700	NA	Satisfactory	
46	Mangala at Melatipatpur	3906	05.11.2024	11:00 AM	29	7.1	7.6	1.5	16	2200	790	NA	Satisfactory	
47	Mangala D/s	3907	04.11.2024	12:50 PM	31	7.9	7.9	1.6	7.9	3500	1300	11	Satisfactory	
48	Bhargavi at Chandanpur	3908	05.11.2024	11:15 AM	28	8.1	8.9	2.1	7.9	3500	1100	NA	Satisfactory	
49	Devi at Machhagan	3902	06.11.2024	10:30 AM	29	7.8	5.4	1.7	16	1300	490	NA	Satisfactory	
50	Luna at Bijpur	3912	16.11.2024	12:05 PM	25	7.1	6.5	1.3	12	2400	790	49	Satisfactory	
51	River Sabula	3914	02.11.2024	1:15 PM	26	7.4	5.9	1.7	7.9	790	330	11	Satisfactory	
52	Kusumi	3913	02.11.2024	10:40 AM	26	7.4	6.3	1.8	12	3500	1400	27	Satisfactory	
53	River Kansari	3909	02.11.2024	11:25 AM	28	7.3	6.9	1.8	16	1300	790	NA	Satisfactory	
54	River Badasankha	3910	02.11.2024	12:20 PM	27	7.2	6.5	2.1	16	2800	1400	NA	Satisfactory	
55	Ratnachira	3911	05.11.2024	11:50 AM	27	7.7	7.7	1.9	12	2800	330	5	Satisfactory	

NA - Not analysed

River system : Rushikulya

November, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Russekunda Reservoir	3944	06.11.2024	12:50 PM	26	8.2	8.6	2.2	16	2400	790	NA	Satisfactory	
2	Badanadi, Aska	3946	06.11.2024	2:45 PM	25	7.9	7.1	1.8	12	2200	790	NA	Satisfactory	
3	Rushikulya, Aska	3945	06.11.2024	3:30 PM	25	8	7.3	2.1	16	1700	490	NA	Satisfactory	
4	Rushikulya at Nalabanta	3947	06.11.2024	4:25 PM	24	8.1	7.5	2.4	12	1300	330	NA	Satisfactory	
5	Madhopur	1455	05.11.2024	11:50 AM	26	8	7.4	1.7	16	1300	490	11	Satisfactory	
6	Potagarh	1456	05.11.2024	12:40 PM	27	7.9	6.6	2.4	20	790	330	13	Satisfactory	

NA : Not analysed

River system : Baitarani

November, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Kundra nallah at Joda	3939	11.11.2024	5:02 PM	24	7.3	7.3	1.5	7.9	1700	700	NA	Satisfactory	
2	Kusei at Deogzon	2421	13.11.2024	9:40 AM	24	8.2	7.1	1.6	7.9	3500	940	NA	Satisfactory	
3	Baitarani at Naigarh	3935	11.11.2024	1:03 PM	25	7.7	7.2	1.3	7.9	790	130	NA	Satisfactory	
4	Baitarani at Unchabali	3936	11.11.2024	1:29 PM	25	7.5	8.9	1.2	7.9	460	110	NA	Satisfactory	
5	Baitarani at Chamoua	3937	12.11.2024	12:10 PM	26	7.6	6.5	1.2	7.9	940	330	NA	Satisfactory	
6	Baitarani at Tribindha	3938	12.11.2024	10:55 AM	24	7.7	5.9	1.6	7.9	1400	490	NA	Satisfactory	
7	Baitarani at Joda	1081	11.11.2024	5:20 PM	25	7.5	8.1	1.9	7.9	2800	1100	NA	Satisfactory	
8	Anandpur	1082	13.11.2024	10:27 AM	25	7.6	7.5	1.5	7.9	2400	330	NA	Satisfactory	
9	Jajpur	1083	05.11.2024	11:45 AM	22	8.1	8.1	1.6	16	2800	1400	NA	Satisfactory	
10	Chandbali U/s	1084	13.11.2024	2:05 PM	29	7.7	6.7	1.2	7.8	1700	490	NA	Satisfactory	
11	Chandbali D/s	10018	13.11.2024	2:40 PM	29	7.6	7.2	1.8	12	3500	1300	NA	Satisfactory	
12	Dhamra	1085	13.11.2024	5:05 PM	27	7.4	5.9	1.1	40	2400	790	NA	Satisfactory	
13	Bhadrak U/s	3940	13.11.2024	10:20 AM	28	7.5	6.1	1.3	7.8	1400	490	NA	Satisfactory	
14	Bhadrak D/s	3941	13.11.2024	10:55 AM	28	7.5	5.8	1.6	12	2800	1300	NA	Satisfactory	

NA : Not analysed

River system : Brahmani

November, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Panposh U/s	1037	06.11.2024	7:59 PM	27	7.4	6.6	2	12	2200	790	NA	Satisfactory	
2	Panposh D/s	1038	06.11.2024	1:01 PM	29	7.3	5.2	3.5	24	17000	7900	49	Unsatisfactory	BOD,TC,FC
3	Jalkia (Rourkela D/S)	1302	06.11.2024	12:21 PM	27	7.2	6.1	3.2	16	14000	4900	23	Unsatisfactory	BOD,TC,FC
4	Attaghat	3916	06.11.2024	11:49 AM	27	7.1	7.6	2.6	12	790	330	11	Satisfactory	
5	Biritola	2414	06.11.2024	11:00 AM	26	7.2	5.3	2.2	12	490	170	4	Satisfactory	
6	Bonaigarh	1039	06.11.2024	10:23 AM	26	7.4	5.9	2.1	12	2400	490	NA	Satisfactory	
7	Rengali	1040	11.11.2024	5:10 PM	25	7.7	6.3	1.9	7.9	330	130	NA	Satisfactory	
8	Samal	1041	11.11.2024	1:00 PM	25	7.4	5.9	1.9	7.9	1400	460	NA	Satisfactory	
9	Talcher PU/s	2415	11.11.2024	11:50 AM	25	7.4	5.9	1.6	7.9	940	330	NA	Satisfactory	
10	Talcher U/s	1303	11.11.2024	10:10 AM	25	7.7	6.1	1.3	7.9	2200	790	NA	Satisfactory	
11	Mandapal	3917	11.11.2024	10:40 AM	25	7.3	8.1	1.3	12	3500	1700	49	Satisfactory	
12	Talcher D/s	1042	12.11.2024	9:30 AM	23	7.5	7.3	1.8	16	2800	940	NA	Satisfactory	
13	Talcher FD/s	2416	12.11.2024	11:00 AM	23	7.3	7.9	1.6	20	1700	490	NA	Satisfactory	
14	Nandira U/s	3919	11.11.2024	8:40 AM	24	7.8	6.9	1.3	7.9	1300	330	NA	Satisfactory	
15	Nandira D/s	3920	11.11.2024	9:30 AM	24	7.6	7.3	1.6	12	1700	490	13	Satisfactory	
16	Kisindajhor	3921	12.11.2024	10:20 AM	22	7.6	7.5	1.6	16	790	230	NA	Satisfactory	
17	Dhenkanal U/s	3918	12.11.2024	12:30 PM	23	7.4	5.4	1.2	7.9	1100	330	NA	Satisfactory	
18	Dhenkanal D/s	2417	12.11.2024	9:30 AM	23	7.5	5.9	1.5	16	2200	790	NA	Satisfactory	
19	Bhuban	1043	12.11.2024	2:10 PM	23	7.6	6.4	2.1	7.9	2400	490	NA	Satisfactory	
20	Kabatibandha	2418	06.11.2024	12:32 PM	24	8.2	5.8	1.6	12	2200	790	NA	Satisfactory	
21	Dharmasala U/s	1044	05.11.2024	3:00 PM	23	8.3	6.6	2	15	1100	490	NA	Satisfactory	
22	Dharmasala D/s	10019	05.11.2024	2:40 PM	23	8.3	6.9	2.2	20	2400	790	NA	Satisfactory	
23	Pottamunda	1045	07.11.2024	12:30 PM	30	7.5	7.5	2.2	16	2400	1300	NA	Satisfactory	
24	Khanditara	2419	05.11.2024	3:45 PM	23	8.4	7.3	1.4	16	490	130	NA	Satisfactory	
25	Binjarapur	3922	05.11.2024	12:50 PM	23	8.3	7	1.5	12	490	230	NA	Satisfactory	
26	Ali	2420	07.11.2024	12:50 PM	29	7.7	6.3	1.9	12	2200	490	NA	Satisfactory	
27	Sankh U/s	2412	06.11.2024	8:29 AM	27	7.3	5.5	2.1	16	790	170	NA	Satisfactory	
28	Koel U/s	2413	06.11.2024	3:14 PM	28	7.3	6.2	1.7	12	4900	1700	NA	Satisfactory	
29	Guradi nallah	3923	06.11.2024	1:26 PM	30	7.1	8.1	5.7	40	92000	54000	79	Unsatisfactory	BOD,TC,FC
30	Badajhor	3924	12.11.2024	3:45 PM	22	7.3	5.8	2.3	7.9	4900	1700	NA	Satisfactory	

31	Damsala at Dayanabil	3933	06.11.2024	1:30 PM	21	8.2	7.2	1.7	7.9	3500	1700	NA	Satisfactory
32	Gondanallah at Marthapur	3934	06.11.2024	11:52 AM	22	7.8	7.1	1.8	12	2800	1100	NA	Satisfactory
33	Karo at Barbil	3915	11.11.2024	5:00 PM	24	7.5	7.1	1.1	7.9	490	130	NA	Satisfactory
34	Lingira U/s	3925	08.11.2024	9:45 AM	24	7.7	6.1	2.1	7.9	2800	790	NA	Satisfactory
35	Lingira D/s	3926	08.11.2024	9:05 AM	24	7.7	6.9	2.6	16	3500	1100	NA	Satisfactory
36	Ramiala near Kamakhyanagar	3932	12.11.2024	1:20 PM	23	7.5	6	2.1	7.9	1300	490	NA	Satisfactory
37	Bangurunallah	3930	11.11.2024	12:30 PM	24	7.2	5.5	2.5	16	1100	490	11	Satisfactory
38	Singadajhor	3929	11.11.2024	1:30 PM	26	7.6	5.9	2.3	16	460	230	NA	Satisfactory
39	Tikira U/s	3927	11.11.2024	4:20 PM	25	7.7	7.3	1.8	12	2400	490	NA	Satisfactory
40	Tikira D/s	3928	11.11.2024	3:40 PM	26	7.6	8.1	2.1	16	3500	940	NA	Satisfactory
41	Bangurusingada jhor	3931	12.11.2024	11:00 AM	22	7.6	6.3	2.6	16	790	330	NA	Satisfactory

NA : Not analysed

River system : Budhabalanga

November, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Baripada D/s	2423	14.11.2024	12:40 PM	29	7.6	7.5	1.9	12	3500	1300	33	Satisfactory	
2	Balasore U/s	3943	14.11.2024	4:30 PM	28	7.7	6.5	1.4	7.8	2200	700	NA	Satisfactory	
3	Balasore D/s	2424	14.11.2024	5:15 PM	28	7.6	7.1	1.8	12	2800	1300	NA	Satisfactory	
4	Hatlagond (Sona)	3942	14.11.2024	9:50 AM	28	7.7	5.9	1.4	12	1100	330	NA	Satisfactory	

NA : Not analysed

River system : Vansadhara

November, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Muniguda	2426	21.11.2024	1:12 PM	24	7.9	7	1.1	7.8	1700	330	NA	Satisfactory	
2	Gunupur	2427	21.11.2024	10:48 AM	24	8.2	8.4	1.1	7.8	2200	490	NA	Satisfactory	

NA : Not analysed

River system : Subarnarekha

November, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Raighat	1641	14.11.2024	3:10 PM	29	7.7	6.1	1.4	7.8	1300	330	NA	Satisfactory	

NA : Not analysed

River system : Nagavali

November, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Penta U/s	2422	21.11.2024	4:04 PM	23	7.4	5.4	1.1	7.8	1300	330	NA	Satisfactory	
2	Jaykypur D/s	1642	21.11.2024	3:37 PM	23	7.8	6.9	1.4	12	3500	790	11	Satisfactory	
3	Rayagada D/s	1643	21.11.2024	8:12 AM	22	7.7	6.9	1.8	16	2800	490	13	Satisfactory	

NA : Not analysed

River system : Kolab

November, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	River Kerandi (intake well of NALCO Refinery, HAL, Sunabeda)	2425	07.11.2024	4:00 PM	20	7.7	7.3	1.7	24	2800	1100	NA	Satisfactory	

NA : Not analysed

River system : Indravati

November, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Indravati at Nawarangpur	3948	07.11.2024	7:37 PM	15	7.6	7.1	1.6	20	490	140	NA	Satisfactory	

NA : Not analysed

River system : Bahuda

November, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Bahuda at Damodaripally	3949	06.11.2024	10:00 AM	27	8.3	6.1	1.7	20	2400	790	NA	Satisfactory	

NA : Not analysed

November, 2024

Bhitarkanika Ramsar Site

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	River Gobari at Jambo	5532	07.11.2024	9:00 AM	28	7.9	6	2	20	2800	1400	NA	Satisfactory	
2	River Patsala at Gupti	5534	06.11.2024	10:58 AM	29	7.6	7.2	2.1	12	1300	330	NA	Satisfactory	
3	River Hansua at Barunei	5533	07.11.2024	11:00 AM	27	7.8	6.8	1.7	16	3500	1700	NA	Satisfactory	
4	River Dhamara at Kalibhanjadia	5535	06.11.2024	2:15 PM	28.8	7.6	7.8	2.3	20	2200	790	NA	Satisfactory	
5	River Bhitarkanika at Dangamala	5536	06.11.2024	12:50 PM	29	7.1	8.1	2	20	1300	490	NA	Satisfactory	

November, 2024

Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	
SEA												
Coastal Water	Gopalpur sea	2441	05.11.2024	1:30 PM	27	8.1	5.9	1.4	16	<1.8	<1.8	NA
	Swargadwara (Puri)	2439	04.11.2024	4:35 PM	30	8.3	6.9	1.9	12	79	<1.8	NA
	Pardeep sea	2440	06.11.2024	3:00 PM	29.1	7.2	8.4	1.6	24	<1.8	<1.8	NA

November, 2024

LAKES												
Name of Lake	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL
Anshupa	Kadalibari	2438	04.11.2024	3:58 PM	29	8.1	5.6	2.5	7.9	790	490	NA
	Bishnupur	3956	04.11.2024	12:40 PM	31	8.1	7.7	2.5	7.9	1300	490	NA
	Subarnapur	3955	04.11.2024	4:25 PM	29	7.9	7.2	2.3	16	2800	790	NA
	Sarandagarh	3957	04.11.2024	4:08 PM	29	8	6.2	2.4	7.9	2200	700	NA
Chilka	Rambha	3953	07.11.2024	9:46 AM	25	7.9	7	2	24	330	130	NA
	Satapada	2437	04.11.2024	11:25 AM	31	7.6	6.8	2.3	7.9	70	49	NA
Tampara	Tampara lake	3954	05.11.2024	1:05 PM	26	8.5	4.5	4.7	40	490	130	NA

November, 2024

CREEK												
Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	
Atharabanki creek	Atharabanki creek	3961	06.11.2024	7:50 AM	28.2	7.4	5.7	1.3	20	2400	490	NA

November, 2024

CANALS												
Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	
Taledanda canal	Jobra	2428	06.11.2024	9:20 AM	26	8	6.3	2.1	7.9	1300	790	NA
	Ranihat	3950	06.11.2024	9:57 AM	25	8.2	5.9	2.4	16	92000	54000	NA
	Chhatrabazar	3951	06.11.2024	10:02 AM	26	8.2	7	1.8	12	2400	790	NA
	Nuabazar	2429	06.11.2024	10:13 AM	25	8.1	7.6	2.6	16	1700	490	NA
	Biribati	3952	06.11.2024	10:30 AM	25	8.2	7.6	1.8	12	7900	4900	NA
	Atharabanki	2430	06.11.2024	1:55 PM	28.8	6.9	5.8	2	20	2800	700	NA
Puri canal	Hansapal	3958	16.11.2024	8:00 AM	25	7.7	5.9	2.4	23	3500	1300	NA
	Jagannathpur	3959	16.11.2024	1:20 PM	26	7.8	5.6	2.6	23	2200	790	NA
	Chandanpur	3960	05.11.2024	12:30 PM	30	8	9.3	1.6	7.9	2200	790	NA

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Criteria for Satisfactory WQI

- DO >4.0 mg/L
- BOD < 3 mg/L
- TC < 5000 MPN/100 mL
- FC < 2500 MPN/ 100 mL

River system : Mahanadi

December, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time (AM/PM)	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Sundargarh	1267	10.12.2024	11:50 AM	24	7.9	8.0	1.9	11	490	220	NA	Satisfactory	
2	Iharsuguda	1268	11.12.2024	10:09 AM	24	8.5	7.3	1.8	7.5	790	230	NA	Satisfactory	
3	Brajainagar-U/s	1300	11.12.2024	10:34 AM	24	8.5	7.4	1.5	7.5	490	170	NA	Satisfactory	
4	Brajainagar-D/S	1269	11.12.2024	10:53 AM	24	8.4	7.9	2.1	11	1300	330	NA	Satisfactory	
5	Rheden	2403	11.12.2024	12:00 PM	24	8.3	7.8	2.7	15	330	110	5	Satisfactory	
6	Hirakud	1281	05.12.2024	3:00 PM	25	7.2	5.6	1.4	7.6	490	130	NA	Satisfactory	
7	Sambalpur U/s	1270	05.12.2024	5:00 PM	26	7.8	6.1	1.3	7.6	1100	330	13	Satisfactory	
8	Sambalpur D/S	1271	05.12.2024	9:05 AM	25	7.9	6.9	1.5	7.6	3300	1300	17	Satisfactory	
9	Sambalpur FD/s at Shankarmath	3887	05.12.2024	10:55 AM	25	7.5	6.0	1.7	11	1700	330	11	Satisfactory	
10	Sambalpur FD/s at Huma	2405	05.12.2024	11:02 AM	25	7.9	6.2	1.8	11	1400	310	13	Satisfactory	
11	Power Channel U/s	3888	05.12.2024	3:55 PM	25	7.6	7.2	1.5	7.6	330	45	NA	Satisfactory	
12	Power Channel D/S	2404	05.12.2024	1:20 PM	26	7.7	7.3	1.9	11	490	130	NA	Satisfactory	
13	Sonepur U/s	1272	03.12.2024	11:47 AM	20	8.4	7.6	1.6	19	490	170	<1.8	Satisfactory	
14	Sonepur D/S	1274	03.12.2024	11:03 AM	18	8.2	7.9	1.7	15	790	330	<1.8	Satisfactory	
15	Tikarpada	1275	11.12.2024	11:30 AM	26	8.3	7.7	1.4	7.5	330	110	NA	Satisfactory	
16	Narasinghpur	1276	03.12.2024	1:40 PM	22	7.5	7.6	1.5	11	1700	330	13	Satisfactory	
17	Munduli	2406	03.12.2024	10:40 AM	22	7.8	7.5	1.6	11	2200	790	17	Satisfactory	
18	Cuttack U/s	1277	03.12.2024	10:16 AM	21	7.7	7.9	1.9	11	1400	490	23	Satisfactory	
19	Cuttack D/s	1278	03.12.2024	9:03 AM	20	7.6	7.6	2.1	11	4900	1700	33	Satisfactory	
20	Cuttack FD/s	3890	03.12.2024	8:46 AM	19	7.7	7.1	2.0	7.6	3500	1400	22	Satisfactory	
21	Paradeep U/s	2407	05.12.2024	12:30 PM	24.5	8.1	6.1	1.3	7.5	130	23	<1.8	Satisfactory	
22	Paradeep D/S	1639	05.12.2024	1:25 AM	26	8.3	6.3	1.6	11	220	110	<1.8	Satisfactory	
23	Ong river, Dharuakhaman	3889	03.12.2024	12:17 PM	19	8.4	7.5	1.9	11	1300	330	NA	Satisfactory	
24	Tel	2408	03.12.2024	11:23 AM	17	8.3	8.7	1.5	11	790	170	NA	Satisfactory	
25	Kathajodi U/s	3891	04.12.2024	10:25 AM	20	7.9	6.0	1.7	19	1100	460	NA	Satisfactory	
26	Kathajodi D/s	1301	04.12.2024	2:52 PM	22	8.5	5.3	3.5	15	11000	4900	49	Unsatisfactory	BOD,TC,FC
27	Mattagapur	3892	04.12.2024	12:30 PM	21	7.8	6.9	2.5	11	7900	3300	33	Unsatisfactory	TC,FC
28	Kamasasan	3893	04.12.2024	1:05 PM	22	7.9	5.5	2.1	11	2200	790	NA	Satisfactory	
29	Sankhatrasa	2409	04.12.2024	1:50 PM	22	8.0	5.9	3.3	23	35000	13000	79	Unsatisfactory	BOD,TC,FC
30	Kuakhai at Bhubaneswar FU/s	2410	04.12.2024	11:05 AM	20	8.1	5.8	1.7	15	1300	490	17	Satisfactory	
31	Kuakhai at Bhubaneswar U/s	1279	04.12.2024	11:25 AM	21	8.0	6.2	2.0	15	2800	110	23	Satisfactory	
32	Daya at Gelapur	3894	04.12.2024	12:20 PM	22	7.7	7.0	1.8	15	3500	790	22	Satisfactory	
33	Daya at Bhubaneswar D/s at Kanti	1280	04.12.2024	3:25 PM	22	7.2	5.7	4.0	23	160000	92000	220	Unsatisfactory	BOD,TC,FC
34	Daya at Bhubaneswar FD/s at Manitri	2411	04.12.2024	3:33 PM	23	7.3	5.8	3.8	23	92000	54000	130	Unsatisfactory	BOD,TC,FC
35	Daya at Kanas	3895	02.12.2024	11:30 AM	23	7.5	6.0	1.6	19	3300	780	23	Satisfactory	
36	Birupa	1640	04.12.2024	11:19 AM	21	8.2	7.0	2.3	19	1400	490	NA	Satisfactory	
37	Gangua at Rajdhani College	3896	04.12.2024	10:15 AM	20	7.2	1.2	6.7	46	>160000	>160000	240	Unsatisfactory	DO,BOD,TC,FC
38	Gangua at Palasuni	3897	04.12.2024	11:50 AM	22	7.1	1.3	8.0	53	>160000	>160000	220	Unsatisfactory	DO,BOD,TC,FC
39	Gangua at Samantarapur	3898	04.12.2024	12:50 PM	23	7.2	<0.3	11.3	53	>160000	>160000	280	Unsatisfactory	DO,BOD,TC,FC
40	Gangua at Vadimula	3899	04.12.2024	3:10 PM	21	7.2	3.4	6.3	46	160000	92000	170	Unsatisfactory	DO, BOD,TC,FC
41	Kushabhadra at Bhangarpur	3903	02.12.2024	8:45 AM	23	7.4	6.2	1.9	19	2400	490	NA	Satisfactory	
42	Kushabhadra at Nimapara	3904	02.12.2024	2:00 PM	24	7.4	6.0	2.2	19	2400	490	NA	Satisfactory	
43	Kushabhadra at Gop	3905	02.12.2024	3:05 PM	24	7.3	5.4	1.7	19	2200	700	NA	Satisfactory	
44	Kendrapada U/s	3900	06.12.2024	2:50 PM	24	8.3	7.0	1.8	15	3300	1100	NA	Satisfactory	
45	Kendrapada D/s	3901	06.12.2024	2:32 PM	24	7.6	7.5	2.2	15	4900	2300	NA	Satisfactory	
46	Mangala at Malatipatpur	3906	11.12.2024	10:10 AM	18	7.7	7.3	1.6	7.5	790	230	NA	Satisfactory	
47	Mangala D/s	3907	10.12.2024	12:45 PM	20	7.4	6.2	1.7	11	1700	330	22	Satisfactory	
48	Bhargavi at Chandanpur	3908	11.12.2024	10:30 AM	18	7.8	6.8	2.0	7.5	1700	460	NA	Satisfactory	
49	Devi at Machhageon	3902	05.12.2024	10:25 AM	25	7.9	5.9	1.8	7.5	1300	330	NA	Satisfactory	
50	Luna at Bijipur	3912	02.12.2024	12:05 PM	22	7.6	6.1	1.4	19	1300	490	33	Satisfactory	
51	River Sabulia	3914	02.12.2024	12:55 PM	23	7.6	5.0	1.9	15	2800	460	49	Satisfactory	
52	Kusumi	3913	02.12.2024	10:50 AM	21	7.9	8.3	2.0	19	1100	490	33	Satisfactory	
53	River Kansari	3909	02.12.2024	11:40 AM	22	7.8	8.6	1.7	19	1400	490	NA	Satisfactory	
54	River Badasankha	3910	02.12.2024	2:50 PM	25	7.7	8.8	1.9	7.6	3500	270	NA	Satisfactory	
55	Ratnachira	3911	11.12.2024	10:50 AM	17	7.2	6.3	1.8	7.5	1300	330	11	Satisfactory	

NA Not analysed

River system : Rushikulya

December, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Russelkunda Reservoir	3944	04.12.2024	6:00 PM	23	7.9	6.7	2.1	7.6	1300	330	NA	Satisfactory	
2	Badanadi, Aska	3946	04.12.2024	4:53 PM	26	8.0	6.8	1.9	7.6	2400	490	NA	Satisfactory	
3	Rushikulya, Aska	3945	04.12.2024	4:42 PM	27	8.1	6.2	2.0	11	2800	790	NA	Satisfactory	
4	Rushikulya at Nalabanta	3947	04.12.2024	4:19 PM	26	8.5	6.1	2.3	11	2200	330	NA	Satisfactory	
5	Madhopur	1455	05.12.2024	10:49 AM	25	8.3	5.3	1.8	7.6	1700	220	13	Satisfactory	
6	Fotagarh	1456	05.12.2024	9:45 AM	22	8.1	5.5	2.3	11	490	110	11	Satisfactory	

NA : Not analysed

River system : Baitarani

December, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Kundra nallah at Joda	3939	11.12.2024	4:49 PM	20	7.4	7.3	1.4	12	1300	490	NA	Satisfactory	
2	Kusei at Deogaon	2421	13.12.2024	9:20 AM	21	7.8	6.9	1.9	7.9	1100	220	NA	Satisfactory	
3	Baitarani at Naigarh	3935	11.12.2024	11:33 AM	22	7.6	7.1	1.4	7.9	790	220	NA	Satisfactory	
4	Baitarani at Unchabali	3936	11.12.2024	11:56 AM	22	7.5	6.9	1.3	7.9	1100	230	NA	Satisfactory	
5	Baitarani at Chamua	3937	12.12.2024	12:22 PM	22	7.5	6.9	1.4	7.9	490	230	NA	Satisfactory	
6	Baitarani at Tribindha	3938	12.12.2024	11:01 AM	21	7.6	7.2	1.5	7.9	1300	330	NA	Satisfactory	
7	Baitarani at Joda	1081	11.12.2024	5:15 PM	20	7.6	6.5	1.7	7.9	790	230	NA	Satisfactory	
8	Anandpur	1082	13.12.2024	10:10 AM	22	7.5	7.4	1.5	7.9	330	130	NA	Satisfactory	
9	Jajpur	1083	02.12.2024	3:15 PM	23	8	7.8	2.0	11	4900	1300	NA	Satisfactory	
10	Chandbali U/s	1084	19.12.2024	1:30 PM	24	7.3	5.9	1.7	20	790	230	NA	Satisfactory	
11	Chandbali D/s	10018	19.12.2024	2:05 PM	24	7.5	6.3	1.9	20	1300	330	NA	Satisfactory	
12	Dhama	1085	19.12.2024	4:40 PM	24	7.2	7.1	1.5	39	1300	330	NA	Satisfactory	
13	Bhadrak U/s	3940	19.12.2024	9:40 AM	22	7.7	6.8	1.6	16	1100	230	NA	Satisfactory	
14	Bhadrak D/s	3941	19.12.2024	10:15 AM	22	7.7	6.1	1.9	12	1700	330	NA	Satisfactory	

NA : Not analysed

River system : Brahmani

December, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Panposh U/s	1037	10.12.2024	9:04 AM	24	7.6	8.8	2.2	7.5	2200	790	NA	Satisfactory	
2	Panposh D/s	1038	10.12.2024	11:45 AM	24	7.4	6.4	3.8	15	35000	13000	33	Unsatisfactory	BOD,TC,FC
3	Jalida (Fourkela D/S)	1302	10.12.2024	10:45 AM	25	7.2	7.3	3.2	11	17000	7900	23	Unsatisfactory	BOD,TC,FC
4	Attaghat	3916	10.12.2024	11:20 AM	23	7.2	7.4	2.7	7.5	2400	790	5	Satisfactory	
5	Biritola	2414	10.12.2024	4:00 PM	24	7.4	7.6	2.3	7.5	330	130	5	Satisfactory	
6	Bonaigarh	1039	10.12.2024	3:36 PM	24	7.7	7.8	1.9	7.5	490	130	NA	Satisfactory	
7	Rengali	1040	09.12.2024	4:50 PM	25	7.8	7.6	2.0	7.5	490	130	NA	Satisfactory	
8	Samal	1041	09.12.2024	12:30 PM	25	7.4	7.0	2.1	7.5	2400	490	NA	Satisfactory	
9	Talcher FU/s	2415	09.12.2024	11:10 AM	24	7.3	6.5	1.3	7.5	490	170	NA	Satisfactory	
10	Talcher U/s	1303	09.12.2024	9:50 AM	24	7.4	6.7	1.7	7.5	790	230	NA	Satisfactory	
11	Mandapal	3917	09.12.2024	10:30 AM	24	7.3	6.3	1.4	11	1700	490	13	Satisfactory	
12	Talcher D/s	1042	10.12.2024	9:50 AM	22	7.3	6.9	1.8	11	1300	330	NA	Satisfactory	
13	Talcher FD/s	2416	10.12.2024	12:00 PM	22	7.2	6.2	1.7	15	330	130	NA	Satisfactory	
14	Nandira U/s	3919	09.12.2024	8:40 AM	23	7.4	6.5	1.3	7.5	1400	460	NA	Satisfactory	
15	Nandira D/s	3920	09.12.2024	9:20 AM	24	7.5	6.8	1.4	11	2400	790	11	Satisfactory	
16	Kisindajhor	3921	10.12.2024	10:30 AM	22	7.7	7.0	2.0	19	790	330	NA	Satisfactory	
17	Dhenkanal U/s	3918	10.12.2024	10:50 AM	22	7.3	7.0	1.7	7.5	1100	170	NA	Satisfactory	
18	Dhenkanal D/s	2417	10.12.2024	4:10 PM	22	7.5	7.3	1.5	11	1400	220	NA	Satisfactory	
19	Bhuban	1043	10.12.2024	2:45 PM	22	7.5	6.9	1.4	7.5	940	330	NA	Satisfactory	
20	Kabatabandiha	2418	03.12.2024	2:15 PM	22	7.6	8.2	1.7	11	1300	330	NA	Satisfactory	
21	Dharmasala U/s	1044	02.12.2024	12:16 PM	23	7.7	8.3	1.9	7.6	2200	790	NA	Satisfactory	
22	Dharmasala D/s	10019	02.12.2024	12:39 PM	23	7.6	8.4	2.0	7.6	3500	1300	NA	Satisfactory	
23	Pottamundai	1045	06.12.2024	1:24 PM	24	8.1	6.5	2.1	7.5	2800	790	NA	Satisfactory	
24	Khanditara	2419	02.12.2024	11:48 AM	23	7.8	8.5	1.5	7.6	790	170	NA	Satisfactory	
25	Binjharpur	3922	02.12.2024	2:00 PM	22	7.8	7.0	1.7	19	1700	490	NA	Satisfactory	
26	Ali	2420	06.12.2024	12:51 PM	25	8.0	6.3	1.7	7.5	2400	490	NA	Satisfactory	
27	Sankh U/s	2412	10.12.2024	9:29 AM	24	7.6	7.2	2.0	7.5	790	230	NA	Satisfactory	
28	Koel U/s	2413	10.12.2024	9:15 AM	24	7.4	7.8	1.6	7.5	790	170	NA	Satisfactory	
29	Guradi nallah	3923	10.12.2024	12:05 PM	23	7.8	7.9	4.7	30	22000	7900	11	Unsatisfactory	BOD,TC,FC
30	Badajhor	3924	10.12.2024	3:20 PM	22	8.0	7.4	1.4	15	2800	1100	NA	Satisfactory	

31	Damsala at Dayanabil	3933	03.12.2024	12:40 PM	22	7.9	7.8	1.8	15	2800	460	NA	Satisfactory
32	Gondanallah at Marthapur	3934	03.12.2024	3:15 PM	22	7.7	7.6	1.9	23	2200	490	NA	Satisfactory
33	Karo at Barbil	3915	11.12.2024	3:49 PM	21	7.5	7.4	1.2	7.9	490	130	NA	Satisfactory
34	Lingira U/s	3925	11.12.2024	8:30 AM	25	8.3	5.8	1.7	7.5	790	330	NA	Satisfactory
35	Lingira D/s	3926	11.12.2024	9:10 AM	25	8.2	7.6	1.7	11	1100	330	NA	Satisfactory
36	Ramiala near Kamakhyanager	3932	10.12.2024	1:10 PM	22	7.8	7.2	2.2	7.5	1400	310	NA	Satisfactory
37	Bangurunallah	3930	09.12.2024	11:50 AM	24	7.5	7.0	1.9	15	1400	330	17	Satisfactory
38	Singadajhor	3929	09.12.2024	1:00 PM	24	7.8	6.5	2.5	19	940	330	NA	Satisfactory
39	Tikira U/s	3927	09.12.2024	4:10 PM	25	8.2	7.0	2.2	7.5	1700	490	NA	Satisfactory
40	Tikira D/s	3928	09.12.2024	3:30 PM	24	7.9	6.9	2.0	11	1700	630	NA	Satisfactory
41	Bangurusingadajhor	3931	10.12.2024	11:10 AM	22	7.7	7.0	2.0	23	490	110	NA	Satisfactory

NA - Not analysed

River system : Budhabalanga

December, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Baripada D/s	2423	20.12.2024	1:55 PM	23	8.2	7.3	1.8	12	2400	490	22	Satisfactory	
2	Balasure U/s	3943	20.12.2024	4:35 PM	23	7.9	8.4	1.6	16	1300	490	NA	Satisfactory	
3	Balasure D/s	2424	20.12.2024	5:25 PM	22	7.8	8.3	1.9	12	1700	490	NA	Satisfactory	
4	Habiagond (Sonal)	3942	20.12.2024	10:10 AM	22	7.7	7.9	1.6	12	2200	330	NA	Satisfactory	

NA : Not analysed

River system : Vansadhara

December, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Muniguda	2426	09.12.2024	9:58 AM	24	8.0	8.4	1.2	7.5	700	220	NA	Satisfactory	
2	Ginupur	2427	09.12.2024	12:08 PM	25	7.9	8.3	1.3	7.5	700	170	NA	Satisfactory	

NA : Not analysed

River system : Subarnarekha

December, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Rajghat	1641	20.12.2024	3:30 PM	23	8.2	6.9	1.6	16	490	130	NA	Satisfactory	

NA : Not analysed

River system : Nagavali

December, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Penta U/s	2422	09.12.2024	2:26 PM	23	7.8	7.1	1.2	7.5	790	220	NA	Satisfactory	
2	Jaykaypur D/s	1642	09.12.2024	2:00 PM	23	7.8	7.2	1.3	11	1100	230	11	Satisfactory	
3	Rayagada D/s	1643	09.12.2024	7:35 AM	22	7.9	8.2	1.7	15	790	270	8	Satisfactory	

NA : Not analysed

River system : Kolab

December, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	River Kerandi (intake well of NALCO Refinery, HAL, Sunabeda)	2425	06.12.2024	12:55 PM	19	8.3	7.0	1.7	7.5	490	130	NA	Satisfactory	

NA : Not analysed

River system : Indravati

December, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Indravati at Nawarangpur	3948	06.12.2024	7:45 AM	14	8.4	6.7	1.5	7.5	330	130	NA	Satisfactory	

NA : Not analysed

River system : Bahuda

December, 2024

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	Bahuda at Damodaripally	3949	04.12.2024	12:11 PM	26	8.1	5.7	1.8	7.6	490	130	NA	Satisfactory	

NA : Not analysed

December, 2024

Bhitarkanika Ramsar Site

Sl. No.	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	WQI	Non-conforming parameter (s)
1	River Gobari at Jambo	5532	06.12.2024	9:03 AM	24	7.5	6.9	2.1	11	2200	790	NA	Satisfactory	
2	River Patsala at Gupti	5534	06.12.2024	10:02 AM	25	7.7	7	2	11	1400	270	NA	Satisfactory	
3	River Hansua at Barunei	5533	Could not be monitored due to no boat facility											
4	River Dharama at Kalibhanjadia	5535	06.12.2024	3:05 PM	24	7.9	7.1	1.8	7.5	1100	270	NA	Satisfactory	
5	River Bhitarkanika at Dangamala	5536	06.12.2024	1:05 PM	26	7.7	7.5	2.2	11	1700	330	NA	Satisfactory	

December, 2024

	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL
	SEA											
Coastal Water	Gopalpur sea	2441	05.12.2024	7:45 AM	24	8.3	7.1	1.3	38	<1.8	<1.8	NA
	Swargadwara (Puri)	2439	10.12.2024	4:20 PM	25	8.3	7	1.8	38	22	13	NA
	Pardeep sea	2440	05.12.2024	2:10 PM	24.7	8.3	6.8	1.5	30	<1.8	<1.8	NA

December, 2024

LAKES													
Name of Lake	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	
Anshupa	Kadalibari	2438	03.12.2024	12:11 PM	21	7.6	7	2.3	7.6	3500	700	NA	
	Bishnupur	3956	03.12.2024	11:33 AM	21	7.3	6.5	2.4	7.6	2200	330	NA	
	Subarnapur	3955	03.12.2024	11:58 AM	22	7.5	6.1	2.1	7.6	1700	700	NA	
	Sarandagarh	3957	03.12.2024	12:20 PM	21	7.7	7.3	2.3	11	2800	940	NA	
Chitka	Rambha	3953	06.12.2024	10:20 AM	25	8.1	6.3	2.1	38	330	45	NA	
	Satapada	2437	10.12.2024	11:40 AM	25	7.3	6.3	2.1	11	330	110	NA	
Tampara	Tampara lake	3954	05.12.2024	10:10 AM	25	8.4	7	2.8	31	1100	460	NA	

December, 2024

CREEK													
	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	
Atharabanki creek	Atharabanki creek	3961	05.12.2024	1:45 PM	25.5	7.5	6.9	2.7	26	4900	1700	NA	

December, 2024

CANALS													
	Name of Station	Code	Sampling date	Sampling Time	Water Temperature (°C)	pH	DO, mg/L	BOD, mg/L	COD, mg/L	TC, MPN/100 mL	FC, MPN/100 mL	FS, MPN/100 mL	
Taladanda canal	Jobra	2428	05.12.2024	10:41 AM	20	8.3	7.1	2	15	4900	2300	NA	
	Ranihat	3950	05.12.2024	10:50 AM	20	7.5	7.2	2.2	15	7900	2700	NA	
	Chhatrabazar	3951	05.12.2024	10:56 AM	20	8.3	7.3	1.9	11	54000	17000	NA	
	Nuabazar	2429	05.12.2024	11:06 AM	21	7.7	7.5	2.5	11	14000	4900	NA	
	Biribati	3952	05.12.2024	11:22 AM	21	8.2	7.7	1.6	7.6	13000	3300	NA	
	Atharabanki	2430	05.12.2024	1:00 PM	25	8	7.8	2.1	11	2200	330	NA	
Puri canal	Hansapal	3958	02.12.2024	8:00 AM	22	7.6	8.3	2.2	19	4900	1300	NA	
	Jagannathpur	3959	02.12.2024	1:00 PM	22	7.7	8.2	2.5	11	1700	460	NA	
	Chandanpur	3960	11.12.2024	12:15 PM	16	8	6.5	1.8	11	1400	630	NA	

Online Pollution Monitoring Portal

M/s. RIMJHIM ISPAT LTD (BRG Iron & Steel Co. (P) Ltd.)

Daily Average Report

From Date: 04-02-2025T23:59:00Z To Date: 06-03-2025T14:09:10Z

Report Created by BRGIron on 2025-03-06 14:09:58

Sl No.	Daily Avg	Time	FERRO-PM(mg/Nm3)	FERRO-SO2(mg/Nm3)
1	Daily Avg	04.02.2025	0	211.53
2	Daily Avg	05.02.2025	0	211.92
3	Daily Avg	06.02.2025	0	210.78
4	Daily Avg	07.02.2025	0	209.94
5	Daily Avg	08.02.2025	0	207.70
6	Daily Avg	09.02.2025	0	211.26
7	Daily Avg	10.02.2025	0	213.96
8	Daily Avg	11.02.2025	0	215.32
9	Daily Avg	12.02.2025	0	214.77
10	Daily Avg	13.02.2025	0	214.12
11	Daily Avg	14.02.2025	0	215.58
12	Daily Avg	15.02.2025	0	218.50
13	Daily Avg	16.02.2025	0	217.67
14	Daily Avg	17.02.2025	0	218.22
15	Daily Avg	18.02.2025	0	219.74
16	Daily Avg	19.02.2025	0	220.35
17	Daily Avg	20.02.2025	0	220.91
18	Daily Avg	21.02.2025	0	227.84
19	Daily Avg	22.02.2025	0	222.34
20	Daily Avg	23.02.2025	0	221.08
21	Daily Avg	24.02.2025	0	219.96
22	Daily Avg	25.02.2025	0	221.60
23	Daily Avg	26.02.2025	0	221.72
24	Daily Avg	27.02.2025	0	221.20
25	Daily Avg	28.02.2025	0	222.09
26	Daily Avg	01.03.2025	0	220.32
27	Daily Avg	02.03.2025	0	221.57
28	Daily Avg	03.03.2025	0	221.63
29	Daily Avg	04.03.2025	0	225.92
30	Daily Avg	05.03.2025	0	225.51
31	Daily Avg	06.03.2025	0	227.00
32		Prescribed Standards	0 - 100	0 -
33		Maximum Value	0	242.06
34		Maximum Value At Time	2025-02-04 23:45:00	2025-02-21 16:45:00
35		Minimum Value	0	0.01
36		Minimum Value At Time	2025-02-04 23:45:00	2025-03-03 09:15:00
37		Geometric Mean	0	218.48
38		Median	0	219.3
39		Standard Deviation	0	7.13
40		Valid Data Points	2767	2767
41		Total Data Points	2841	2841
42		Data Availability %	97.4	97.4

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Online Pollution Monitoring Portal

M/s. RIMJHIM ISPAT LTD (BRG Iron & Steel Co. (P) Ltd.)

Daily Average Report

From Date: 04-02-2025T23:59:00Z To Date: 06-03-2025T14:09:10Z

Report Created by BRGIron on 2025-03-06 14:25:04

Sl No.	Date	Daily Avg	AAQMS_1_at_SMS_S ubstation-CO(mg/m3)	AAQMS_1_at_SMS_S ubstation- NOx(ug/m3)	AAQMS_1_at_SMS_S ubstation- PM2.5(ug/m3)	AAQMS_1_at_SMS_S ubstation- PM10(ug/m3)	AAQMS_1_at_SMS_S ubstation- SO2(ug/m3)
1	04.02.2025	Daily Avg	7.5	5.767	0	0	9.967
2	05.02.2025	Daily Avg	59.7	6.6	1.4	1.2	9.5
3	06.02.2025	Daily Avg	86.43	6.66	1.78	1.54	9.53
4	07.02.2025	Daily Avg	8.25	6.58	1.54	1.22	9.60
5	08.02.2025	Daily Avg	50.24	7.22	1.35	1.01	9.55
6	09.02.2025	Daily Avg	53.98	6.70	1.31	0.80	9.58
7	10.02.2025	Daily Avg	218.96	7.46	1.51	1.13	9.42
8	11.02.2025	Daily Avg	35.15	6.80	1.24	0.95	9.44
9	12.02.2025	Daily Avg	25.21	6.53	1.76	1.46	9.42
10	13.02.2025	Daily Avg	91.81	6.48	1.66	1.43	9.54
11	14.02.2025	Daily Avg	44.33	6.57	1.43	1.04	9.50
12	15.02.2025	Daily Avg	17.86	7.19	1.33	0.84	9.52
13	16.02.2025	Daily Avg	10.42	6.79	1.70	1.36	9.56
14	17.02.2025	Daily Avg	9.27	7.49	1.78	1.55	9.37
15	18.02.2025	Daily Avg	8.63	6.97	1.69	1.52	9.59
16	19.02.2025	Daily Avg	164.08	6.44	1.01	0.85	9.55
17	20.02.2025	Daily Avg	7.59	6.46	1.12	1.02	9.62
18	21.02.2025	Daily Avg	35.04	6.58	1.15	0.97	9.53
19	22.02.2025	Daily Avg	8.07	6.52	1.11	1.03	9.43
20	23.02.2025	Daily Avg	13.34	7.71	0.83	0.59	9.52
21	24.02.2025	Daily Avg	34.23	7.03	1.10	0.97	9.50
22	25.02.2025	Daily Avg	8.71	7.32	1.00	0.75	9.51
23	26.02.2025	Daily Avg	7.67	6.84	1.38	1.17	9.45
24	27.02.2025	Daily Avg	27.14	7.07	1.53	1.45	9.52

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25	28.02.2025	Daily Avg	13.75	7.32	1.75	1.75	9.43
26	01.03.2025	Daily Avg	111.40	6.59	2.29	2.44	9.51
27	02.03.2025	Daily Avg	176.23	7.68	2.19	2.24	9.52
28	03.03.2025	Daily Avg	53.22	7.02	1.97	1.89	9.54
29	04.03.2025	Daily Avg	56.30	7.50	2.13	2.16	9.52
30	05.03.2025	Daily Avg	41.67	6.65	1.55	1.43	9.44
31	06.03.2025	Daily Avg	46.27	6.61	1.39	1.27	9.55
32	Prescribed Standards		0 - 4	0 - 80	0 - 60	0 - 100	0 - 80
33	Maximum Value		4463.7	92.7	6.7	8.03	11.33
34	Maximum Value At Time		2025-03-01 18:45:00	2025-02-23 09:00:00	2025-03-01 15:30:00	2025-03-01 15:45:00	2025-02-26 10:00:00
35	Minimum Value		5.77	4.67	0	0	7
36	Minimum Value At Time		2025-03-01 07:30:00	2025-02-20 15:45:00	2025-02-04 23:45:00	2025-02-04 23:45:00	2025-02-10 09:00:00
37	Geometric Mean		49.98	6.92	1.5	1.3	9.51
38	Median		7.73	6.52	0	0	9.5
39	Standard Deviation		197.55	3.62	1.98	1.97	0.52
40	Valid Data Points		2816	2816	2816	2840	2816
41	Total Data Points		2841	2841	2841	2841	2841
42	Data Availability %		99.12	99.12	99.12	99.96	99.12

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Online Pollution Monitoring Portal

M/s. RIMJHIM ISPAT LTD (BRG Iron & Steel Co. (P) Ltd.)

Daily Average Report

From Date: 04-02-2025T23:59:00Z To Date: 06-03-2025T14:09:10Z

Report Created by BRGIron on 2025-03-06 14:25:35

Sl No.	Date	Daily Avg	AAQMS_2_at_HSM- CO(mg/m3)	AAQMS_2_at_HSM- NOx(ug/m3)	AAQMS_2_at_HSM- PM2.5(ug/m3)	AAQMS_2_at_HSM- PM10(ug/m3)	AAQMS_2_at_HSM- SO2(ug/m3)
1	04.02.2025	Daily Avg	7.5	6.3	49.53	59.53	9.6
2	05.02.2025	Daily Avg	123.22	18.10	59.32	72.95	30.85
3	06.02.2025	Daily Avg	88.33	13.32	63.25	76.62	9.51
4	07.02.2025	Daily Avg	9.85	10.31	40.73	54.00	9.51
5	08.02.2025	Daily Avg	73.56	7.48	45.22	57.51	9.48
6	09.02.2025	Daily Avg	89.72	7.13	55.49	68.11	9.55
7	10.02.2025	Daily Avg	444.47	7.19	61.61	80.23	18.54
8	11.02.2025	Daily Avg	131.64	6.66	49.07	62.30	11.92
9	12.02.2025	Daily Avg	16.25	7.06	39.74	53.79	9.48
10	13.02.2025	Daily Avg	166.85	6.86	46.26	60.58	9.48
11	14.02.2025	Daily Avg	98.41	6.38	36.80	51.10	10.22
12	15.02.2025	Daily Avg	36.15	6.39	48.68	61.79	24.24
13	16.02.2025	Daily Avg	20.34	6.35	40.51	55.06	17.75
14	17.02.2025	Daily Avg	7.38	8.45	15.71	30.47	14.46
15	18.02.2025	Daily Avg	15.55	6.30	15.60	31.48	15.44
16	19.02.2025	Daily Avg	345.87	6.41	15.79	32.52	13.67
17	20.02.2025	Daily Avg	7.88	6.43	4.32	20.85	9.56
18	21.02.2025	Daily Avg	64.50	6.22	16.56	33.91	15.62
19	22.02.2025	Daily Avg	7.48	6.38	6.49	23.94	9.47
20	23.02.2025	Daily Avg	25.82	6.30	23.35	41.41	31.00
21	24.02.2025	Daily Avg	55.75	6.33	30.01	47.45	9.51
22	25.02.2025	Daily Avg	7.66	6.51	20.55	37.89	9.55
23	26.02.2025	Daily Avg	7.57	6.51	17.48	34.91	9.47
24	27.02.2025	Daily Avg	15.19	6.30	26.55	44.64	9.48

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25	28.02.2025	Daily Avg	24.92	6.45	25.80	43.97	15.52
26	01.03.2025	Daily Avg	19.05	7.69	15.03	33.59	9.56
27	02.03.2025	Daily Avg	211.69	6.64	22.95	42.56	9.55
28	03.03.2025	Daily Avg	21.73	6.52	21.90	41.96	9.54
29	04.03.2025	Daily Avg	20.49	6.48	23.11	42.22	9.47
30	05.03.2025	Daily Avg	86.05	6.52	24.99	44.71	9.50
31	06.03.2025	Daily Avg	84.90	6.46	46.58	64.40	9.97
32		Prescribed Standards	0 - 4	0 - 80	0 - 60	0 - 100	0 - 80
33		Maximum Value	5281.6	70.09	221.77	229.27	508.87
34		Maximum Value At Time	2025-02-19 11:15:00	2025-02-05 14:30:00	2025-02-06 05:45:00	2025-02-06 05:45:00	2025-02-05 11:15:00
35		Minimum Value	6.07	2.43	0	9.27	7.83
36		Minimum Value At Time	2025-02-07 08:00:00	2025-02-24 15:45:00	2025-02-14 16:30:00	2025-02-15 16:15:00	2025-03-04 04:30:00
37		Geometric Mean	75.71	7.42	31.56	48.01	13.06
38		Median	7.63	6.53	25.92	41.73	9.53
39		Standard Deviation	314.2	5.52	27.21	26.49	26.78
40		Valid Data Points	2814	2814	2814	2838	2814
41		Total Data Points	2841	2841	2841	2841	2841
42		Data Availability %	99.05	99.05	99.05	99.89	99.05

TAKSIL DAR
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Project Name:	Expansion of Integrated Steel Plant (0.15 to 0.45 MTPA) along with Captive Power Plant (8 MW to 72 MW) at Villages Kurunti, Mangalpur & Itapa, P.O. Mountonga, Dist. Dhenkanal, Orissa by M/s BRG Iron & Steel Co. Pvt. Ltd.	Single Window Number:	SW/189142/2024
State:	ODISHA	Proposal Number:	IA/OR/INDI/484553/2024
Submission Date:	29/06/2024	Current Status:	Under Examination

CAI

Form 7

Application for Transfer of EC- Form-7

Basic Details

1. Details of Project

1.1. Proposal No.

BRG/BBSR/154

1.2. Name of the Project

Expansion of Integrated Steel Plant (0.15 to 0.45 MTPA) along with Captive Power Plant (8 MW to 72 MW) at Villages Kurunti, Mangalpur & Itapa, P.O. Mountonga, Dist. Dhenkanal, Orissa by M/s. BRG Iron & Steel Co. Pvt. Ltd.

2. Details of the Company/Organization/User Agency

2.1. Application filled by

Transferor

2.2. Whether the change of ownership is involved?

Yes

2.3. Transferor (Holder of earlier EC)

2.3.1. Name of the Company / Organization/User agency

M/s. BRG IRON & STEEL CO. (P) LTD.

2.4. Registered address

2.4.1. Door/ House Na, Street Number and Name

NH-55, Village: Kurunti, Po: Kusupanga, Ps: Motunga

2.4.2. Village /Town / City

Kurunti

2.4.3. State

ODISHA

2.4.4. District

DHENKANAL

2.4.5. Pin Code

759122

2.4.6. Landmarks

N/A

2.4.7. E-mail address

skdas@rimjhimispat.com

2.4.8. Landline Number

N/A

2.4.9. Mobile number

9937393112

2.5. Legal Status of the Company / Organisation / User Agency

Private Limited

3. Transferee (To whom the transfer of EC is being sought)

3.1. Name of the Company / Organization/User agency

RIMJHIM ISPAT LIMITED

Note: If the User Agency/ Individual name does not exist then kindly register

3.2. Registered Address

3.2.1. Door/ House No, Street Number and Name

NH-55, Village: Kurunti, Po: Kusupanga, Ps: Motunga

3.2.2. Village /Town / City

Kurunti

3.2.3. State

ODISHA

3.2.4. District

DHENKANAL

3.2.5. Pin Code

759121

3.2.6. Landmarks

N/A

3.2.7. e-mail address ~~78~~sdas@rimjhimispat.com

3.2.8. Landline Number N/A

3.2.9. Mobile number 9937393112

3.3. Legal Status of the Company / Organisation / User Agency LLP

4. Details of the person making application

4.1. Name of the applicant Sanjaya Kumar Das

4.2. Designation Manager

4.3. Correspondence Address

4.3.1. Door/ House No, Street Number and Name NH-55, Village: Kurunti, Po: Kusupanga, Ps: Motunga

4.3.2. Village /Town / City Kurunti

4.3.3. State ODISHA

4.3.4. District DHENKANAL

4.3.5. Pin Code 759122

4.3.6. Landmarks N/A

4.3.7. e-mail address skdas@rimjhimispat.com

4.3.8. Landline Number N/A

4.3.9. Mobile number 9937393112

5. Location of the Project or Activity

5.1. Upload KML RIMJHIM FINAL I22.63.kml

Toposheet No.	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
F45T5	ODISHA	Dhenkanal	Matunga	KURUNTI	Khata No. 546/280, 546/455, 546/463, 546/414, 546/454,549/844,3532,546/831,242,546/546,183,156,517,341, 296,615,669,

5.2. Remarks N/A

Project Details

5. Category of the Project/Activity

5. Whether multiple items (Components) as per the notification involved in the proposal? No

5.1.1. Item No. as per schedule to EIA Notification, 2006 3(a) Metallurgical Industries (ferrous and non ferrous) Primary Metallurgical Industry - All Projects

5.1.2. Capacity 0.60 MTPA

6. Category of the project as per EIA Notification, 2006 A

7. Details of Prior environmental clearance

7.1. MoEF&CC / SEIAA File No. J-11011/283/2007-IA II (I)

7.2. Date of issue of Prior environmental clearance 08-09-2008

7.3. Copy of EC letter EC.pdf

7. Whether any amendment/corrigendum/transfer to the earlier EC has been obtained? No

7. Brief note on the chronology of the clearances and subsequent amendments/corrigendum/transfers, if any. Chronological events in change over.pdf

5

Activity Details

7. Status of Implementation of Project or Activity

7.1. Status of Implementation of Project or Activity?

Project is operational for complete components/units envisaged in the EC

76

7.1.1. Reference Number of latest Consent obtained from SPCB/UTPCC

5127/IND-I-CON-5339

7.1.2. Date of latest consent issued

31-03-2023

7.1.3. Validity of latest consent (valid up to)

31-03-2025

7.1.4. Upload copy of latest consent order

Latest CTO.pdf

Enclosures

8. Documents to be attached

8.1. No Objection from the transferor

NCLT.pdf

8.2. Undertaking by transferee stating regarding acceptance of the terms and conditions under which the Prior Environment Clearance was granted.

Undertaking by transfer EC.pdf

8.3. Copy of Transfer of the firm from competent authority was granted.

NCLT.pdf

9. Additional Information

S. No.	Document Name	Remark	Document
1	Undertaking	Undertaking	Undertaking by transfer EC.pdf
2	Board Resolution	Board Resolution	Board resolution EC.pdf
3	Forwarding Letter	Forwarding Letter	Forwarding Letter.pdf

10. Undertaking

10.1. I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

10.2. Name of the person making application	Sanjaya Kumar Das
10.3. Designation	Manager
10.4. Company	RIMJHIM ISPAT LIMITED
10.5. Address	NH- 55, Village, Kuranti, Po: Kusupanga, Ps: Matunga
10.6. Date	29/06/2024



Government of Odisha
Department of Water Resources

No. 8353 /WR. Date 16.03.24
WR-MAJH-WRC-0039/2024 (OSWAS File No.)
Irr.-II-WRC-211/2023 (Physical File No.)

From

Smt. Arati Rout, O.A.S (SAG),
Additional Secretary to Government.

To

M/s BRG Iron & Steel Co Pvt. Ltd.,
At-Kurunti, Dhenkanal.

Sub: Application of allocation of M/s BRG Iron & Steel Co Pvt. Ltd., at-Kurunti,
Dhenkanal for allocation of 0.0408 cusec ground water from 31.12.2023 to
30.06.2024 for drinking purpose.

Ref - Application No- 2023101241000580 dated on 12.10.2023

Sir,

In inviting reference to the subject and letter cited above, I am directed to say that after careful consideration, Department of Water Resources have been pleased to allocate 0.0408 cusec ground water in favour of M/s BRG Iron & Steel Co Pvt. Ltd., at-Kurunti, Dhenkanal for drinking purpose from 31.12.2023 to 30.06.2024 with intake location at Lat 20° 49' 15.15" N. Long 85° 17' 7.93"E subject to clearance of of outstanding dues with the following terms & conditions mentioned below:-

TERMS AND CONDITIONS:-

1. M/s BRG Iron & Steel Co Pvt. Ltd. shall make suitable arrangement to take the water from the Government water source at which it will be supplied. M/s BRG Iron & Steel Co Pvt. Ltd shall not use the water supplied to him for any purpose other than that which is specified in the schedule.
2. If the license fees for the aforesaid quantity of water or any part thereof, is not paid on or before the date specified in agreement it shall become payable at once (unless the Government sanctions for special reason an extension of time) and M/s BRG Iron & Steel Co Pvt. Ltd and the sureties shall be liable jointly and severally to pay the same with compound interest at the rate of two percent *per mensem* from the date of default. All

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amount due to the Government under terms of these presents shall if not paid in time, be recoverable as a public demand under the Orissa Public Demands Recovery Act, 1962.

- 3 (i) M/s BRG Iron & Steel Co Pvt. Ltd. shall be liable for criminal and civil action if by drawal of water, the rights of any third party are affected and shall indemnify the Government against all claims for damage preferred by person or persons affected by the permission granted
- (ii) M/s BRG Iron & Steel Co Pvt. Ltd. shall not without prior permission in writing from the Government, lay pipeline on Government or communal lands. If the pipe lines have to pass through Government lands permission of the Government for this shall be taken separately which may be granted subject to the protection of rights of Government or community, as the case may be.
- (iii) M/s BRG Iron & Steel Co Pvt. Ltd. shall not draw or lift water more than the quantity mentioned in the requisition or order and not exceeding the volume mentioned in the Schedule except with the prior approval of the Government. The Superintending Engineer shall assess the fees to be charged as per Unit quantity of water drawn or allocated whichever is higher. If drawl is more than the allocation, a penal rate at six times the rate specified in Schedule III shall be charged on the quantity of excess drawal, in addition to the normal bill on allocated quantity. The excess drawl is permissible for a maximum period of six months, within which licensee shall have to apply for a higher allocation of water with reason where the licensee fails to so apply for such higher allocation or where the licensee is refused for such higher allocation, the agreement shall be liable to cancellation and the water supplied shall be stopped thereafter.
- (iv) The permission granted shall not be deemed to exempt M/s BRG Iron & Steel Co Pvt. Ltd. from liability to payment of water charges lawfully assessable at the rate as may be prescribed by Govt. from time to time.
- (v) Government reserves the right to suspend or cancel the permission in case of violation of any of the covenants.
4. M/s BRG Iron & Steel Co Pvt. Ltd. at his own cost shall install a Flow Meter or a suitable measuring device for measurement of water drawn or lifted by him from the Govt. water source as per the procedure laid down in rule 23-A(b). The Superintending Engineer shall visit the location of drawl or lifting of water, verify the quantities of water drawn or lifted by M/s BRG Iron & Steel Co Pvt. Ltd. and ensure such control as may be necessary for administering the drawl or lifting of water. Assessment of water rate shall be made as per the quantity of water drawn or allocated whichever is higher. In case of any defect or non-
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- functioning of the Flow Meter, the licensee shall bring the fact to the notice of the Superintending Engineer forth with and take appropriate steps to remove the defects in the Meter or for replacement thereof within a period of three months and in such cases the fees shall be charged on the quantity of water allocated for the said period of three months or till the defect in the Meter is removed or the Meter replaced, as the case may be whichever is earlier, and where the licensee fails to bring the defect or non-functioning of the Meter to the notice of the Superintending Engineer or fails to remove the defects in the Meter or to replace the same, as the case may be, within a period of three months, the agreement shall be liable to cancellation and thereafter the water supply shall be stopped.
5. M/s BRG Iron & Steel Co Pvt. Ltd. shall construct foolproof effluent discharge plant before commissioning of the project. For proper test of such effluent there shall be computerized testing system and M/s BRG Iron & Steel Co Pvt. Ltd. shall give details of effluent discharged in the natural source (in river or nala).
 6. M/s BRG Iron & Steel Co Pvt. Ltd. would be required to pay 3 (three) months advance water charges in favour of Superintending Engineer concerned in shape of Bank Draft or FDR duly discharged by the company as non - interest bearing security deposit and for 9 (nine) months a Bank Guarantee duly pledged in favour of concerned Superintending Engineer. Onus of maintaining the Bank Guarantee lies with the company.
 7. The drawl mechanism for raw water and disposal system of effluent to be established by the industry without disturbing existing eco system and environmental set up.
 8. In case of any dispute / interpretation required, the decision of the Government in Water Resources Department shall be final.
 9. The allocation of water will automatically lapse if the company does not use the water for the purpose applied for within three years of allotment.
 10. This agreement shall be valid for a period of three years from the date of execution subject to the renewal of agreement by the Superintending Engineer. For renewal of the agreement, the M/s BRG Iron & Steel Co Pvt. Ltd. has to apply minimum three months before the expiry of the agreement.
 11. If it is found that the industry is drawing water unauthorizedly before signing the agreement/ installation of flow-meter, the Superintending Engineer will charge a penal rate at six times the normal rate as provided in Schedule III of the Rule.
 12. Government shall be at liberty to review the water allocation unilaterally in ease of exigencies

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13. The Superintending Engineer or his authorized representative reserves the right to inspect all installations of drawal and disposal mechanism during and after construction including intake structure, flow meter and treatment plant.
14. The agreement to be executed by the Industry with Superintending Engineer must be approved by the DoWR before drawl of water.
15. M/s BRG Iron & Steel Co Pvt. Ltd. will have to adopt water harvesting, rooftop water harvesting, ground water recharge and recycling of waste water measures in its plant premises as per the approved water management plan.
16. M/s BRG Iron & Steel Co Pvt. Ltd. shall follow the zero effluent discharge principle and satisfy State Pollution Control Board (SPCB) norms and obtain requisite permissions from the SPCB, Odisha before drawl of operational water.
17. In case, M/s BRG Iron & Steel Co Pvt. Ltd. intends to supply bulk water to Municipalities, Notified Area Councils, other local authorities and cluster of villages, M/s BRG Iron & Steel Co Pvt. Ltd. shall install separate flow meter or measuring device, as the case may be, at a suitable place along the pipe line to ensure quantum of water supplied to such Municipalities, Notified Area Councils, other local authorities and cluster of villages for drinking and washing etc. in addition to installation of the flow meter under clause 23-A (1)(b) which shall be treated as industrial or commercial use and license fee for such industrial or commercial use shall be at the rate double the existing rate as provided in item 3 (ii) of Schedule-III.
18. M/s BRG Iron & Steel Co Pvt. Ltd. shall abide by the conditions laid down by the competent authority of DoWR during approval of scheme of drawl.
19. M/s BRG Iron & Steel Co Pvt. Ltd. shall make adequate arrangement for monitoring Ground Water level through installation of piezometer or through any other approved mechanism.
20. M/s BRG Iron & Steel Co Pvt. Ltd. shall abide by the conditions laid down in the NOC issued by CGWA and DLEC.
21. M/s BRG Iron & Steel Co Pvt. Ltd. shall undertake water utilization audit in every three years and make the report available for scrutiny by the competent authority of DoWR.
22. License fees shall be charged and collected at the rate as specified in the Schedule-III per unit or quantity of water actually drawn or allocated whichever is higher and shall be enhanced at the rate of ten percent per annum with effect from the first day of April

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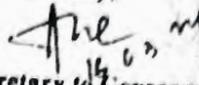
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23. M/s BRG Iron & Steel Co Pvt. Ltd. acquired with the irrigated land for industrial purpose under unavoidable circumstances has to comply with the conditions laid down vide DoWR Notification No.-4538, dt.24.02.2016.
24. M/s BRG Iron & Steel Co Pvt. Ltd. shall register the project in the IWCRCM website within 7 days of entry, after due execution of agreement with the concerned Superintending Engineer of DoWR.

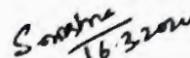
Yours faithfully,



Additional Secretary to Government

Memo No. 8354 /WR. Dtd. 16.03.24

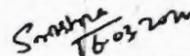
Copy forwarded to the EIC, P & D, Bhubaneswar / the Chief Engineer, Water Services, Bhubaneswar/ the CE, Dam Safety, Bhubaneswar/the Superintending Engineer, Rengali Right Canal Division-II for information and necessary action.



Under Secretary to Government

Memo No. 8355 /WR. Dtd. 16.03.24

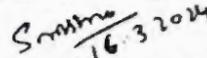
Copy forwarded to the Industries Department/ IPICOL for information and necessary action.



Under Secretary to Government

Memo No. 8356 /WR. Dtd. 16.03.24

Copy forwarded to the Collector & District Magistrate, Dhenkanal for information and necessary action.



Under Secretary to Government

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Government of Odisha
Department of Water Resources

No. 184 / WR.,
WR-MAJII-WRC-0157/2023 (OSWAS)
Irr.-II-WRC-261/2022 (Physical)

Date 3/1/2024

From

Smt. Sasmita Mishra,
Under Secretary to Government.

To

M/s BRG Iron & Steel Co Pvt. Ltd.
Village-Kurunti, PO- Moutunga, Dist:- Dhenkanal.

Sub: Application for renewal of allocation of 0.95cusec of surface water from river Brahmani / Kisinda nalla for operation purpose in favour of M/s BRG Iron & Steel Co Pvt. Ltd, Kurrunti, Moutunga, Dhenkanal.

Ref:- Application No-2022101241000460 dt.12.10.2022.

Sir,

In inviting reference to the subject and letter noted above, I am directed to say that Government in Department of Water Resources have been pleased to reduce the allocation of surface water from 8.38 cusec to 0.95 cusec from Kisinda Nalla for operation purpose in favour of M/s BRG Iron & Steel Co. Pvt. Ltd. Kurunti, Moutunga, Dhenkanal from 13.10.2022 to 13.10.2025 without assurance during the lean period (i.e. from December to June) scarcity time, subject to clearance of outstanding amount i.e.Rs.33.137 Crore with the terms & conditions mentioned below.

Further, you are requested to build in house storage facility to meet the water demand of the plant during lean period /scarcity time.

Terms & Conditions:-

1. M/s BRG Iron & Steel Co Pvt. Ltd. shall make suitable arrangement to take the water from the Government water source at which it will be supplied. M/ s BRG Iron & Steel Co Pvt Ltd. shall not use the water supplied to him for any purpose other than that which is specified in the schedule.
2. If the license fees for the aforesaid quantity of water or any part thereof, is not paid on or before the date specified in agreement it shall become payable at once (unless the Government sanctions for special reason an extension of time) and M/s BRG Iron & Steel

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Co Pvt Ltd and the sureties shall be liable jointly and severally to pay the same with compound interest at the rate of two percent per mensem from the date of default. All amount due to the Government under terms of these presents shall if not paid in time, be recoverable as a public demand under the Orissa Public Demands Recovery Act, 1962.

3. (i) M/s BRG Iron & Steel Co Pvt. Ltd. shall be liable for criminal and civil action if by drawal of water, the rights of any third party are affected and shall indemnify the Government against all claims for damage preferred by person or persons affected by the permission granted.
- (ii) M/s BRG Iron & Steel Co Pvt. Ltd. shall not without prior permission in writing from the Government, lay pipeline on Government or communal lands. If the pipe lines have to pass through Government lands permission of the Government for this shall be taken separately which may be granted subject to the protection of rights of Government or community, as the case may be.
- (iii) M/s BRG Iron & Steel Co Pvt. Ltd. shall not draw or lift water more than the quantity mentioned in the requisition or order and not exceeding the volume mentioned in the Schedule except with the prior approval of the Government. The Superintending Engineer shall assess the fees to be charged as per Unit quantity of water drawn or allocated whichever is higher. If drawal is more than the allocation, a penal rate at six times the rate specified in Schedule III shall be charged on the quantity of excess drawal, in addition to the normal bill on allocated quantity. The excess drawal is permissible for a maximum period of six months, within which licensee shall have to apply for a higher allocation of water with reason where the licensee fails to so apply for such higher allocation or where the licensee is refused for such higher allocation, the agreement shall be liable to cancellation and the water supplied shall be stopped thereafter.
- (iv) The permission granted shall not be deemed to exempt M/s BRG Iron & Steel Co Pvt. Ltd. from liability to payment of water charges lawfully assessable at the rate as may be prescribed by Govt. from time to time.
- (v) Government reserves the right to suspend or cancel the permission in case of violation of any of the covenants.
4. M/s BRG Iron & Steel Co Pvt. Ltd. at his own cost shall install an ISI Flow Meter or suitable sensor based measuring device for measurement of water drawn or lifted by him from the Govt. water source as per the procedure laid down in rule 23-A(b). The Superintending Engineer shall visit the location of drawal or lifting of water, verify the quantities of water drawn or lifted by M/s BRG Iron & Steel Co Pvt. Ltd. and ensure such control as may be necessary for administering the drawal or lifting of water. Assessment of

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Co Pvt Ltd and the sureties shall be liable jointly and severally to pay the same with compound interest at the rate of two percent per mensem from the date of default All amount due to the Government under terms of these presents shall if not paid in time, be recoverable as a public demand under the Orissa Public Demands Recovery Act.

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(3.) M/S BRG Iron & Steel Co Pvt. Ltd. shall be liable for criminal and civil action if by drawl of water, the rights of any third party are affected and shall indemnify the Government against all claims for damage preferred by person or persons affected by the permission granted.

(ii) M/s BRG Iron & Steel Co Pvt. Ltd. shall not without prior permission in writing from the Government, lay pipeline on Government or communal lands. If the pipe lines have to pass through Government lands permission of the Government for this shall be taken separately which may be granted subject to the protection of rights of Government or community, as the case may be.

(iii) M/s BRG Iron & Steel Co Pvt. Ltd. shall not draw or lift water more than the quantity mentioned in the requisition or order and not exceeding the volume mentioned in the Schedule except with the prior approval of the Government. The Superintending Engineer shall assess the fees to be charged as per Unit quantity of water drawn or allocated whichever is higher. If drawal is more than the allocation, a penal rate at six times the rate specified in Schedule III shall be charged on the quantity of excess drawal, in addition to the normal bill on allocated

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quantity. The excess drawal is permissible for a maximum period of six months, within which licensee shall have to apply for a higher allocation of water with reason where the licensee fails to so apply for such higher allocation or where the licensee is refused for such higher allocation, the agreement shall be liable to cancellation and the water supplied shall be stopped thereafter.

(iv) The permission granted shall not be deemed to exempt M/s BRG Iron & Steel Co Pvt. Ltd. from liability to payment of water charges lawfully assessable at the rate as may be prescribed by Govt. from time to time.

(v) Government reserves the right to suspend or cancel the permission in case of violation of any of the covenants.

4. M/s BRG Iron & Steel Co Pvt. Ltd. at his own cost shall install an 101 Flow Meter or suitable sensor based measuring device measurement of water drawn or lifted by him from the Govt. water source as per the procedure laid down in rule 23-A(b). The Superintending Engineer shall visit the location of drawal or lifting of water, verify the quantities of water drawn or lifted by M/s BRG Iron & Steel Co Pvt Ltd and ensure such control as may be necessary for administering the drawal or lifting of water. Assessment of

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water rate shall be made as per the quantity of water drawn or allocated whichever is higher. In case of any defect or non-functioning of the Flow Meter, the licensee shall bring the fact to the notice of the Superintending Engineer forthwith and take appropriate steps to remove the defects in the Meter or for replacement thereof within a period of three months and in such cases the fees shall be charged on the quantity of water allocated for the said period of three months or till the defect in the Meter is removed or the Meter replaced, as the case may be whichever is earlier, and where the licensee fails to bring the defect or non-functioning of the Meter to the notice of the Superintending Engineer or fails to remove the defects in the Meter or to replace the same, as the case may be, within a period of three months, the agreement shall be liable to cancellation and thereafter the water supply shall be stopped.

5. M/s BRG Iron & Steel Co Pvt. Ltd. shall construct full proof effluent discharge plant before commissioning of the project. For proper test of such effluent there shall be computerized testing system and M/s BRG Iron & Steel Co Pvt. Ltd. shall give details of effluent discharged in the natural source (in river or nala).
6. For construction of head works and control mechanism i.e., intake well, pump house and other related facilities, M/s BRG Iron & Steel Co Pvt. Ltd. will get the land leased in their favour through IDCO as is done in respect of any other government land required by the industry. IDCO will make available land on long term lease to M/s BRG Iron & Steel Co Pvt. Ltd. The continuance of the lease agreement will subject to the condition that the industry shall pay water rates as per prevailing water rate and all other dues of Government and IDCO from time to time.
7. M/s BRG Iron & Steel Co Pvt. Ltd. would be required to pay 3 (three) months advance water charges in favour of Superintending Engineer concerned in shape of Bank Draft or FDR duly discharged by the company as non - interest bearing security deposit and for 9 (nine) months a Bank Guarantee duly pledged in favour of concerned Superintending Engineer. Onus of maintaining the Bank Guarantee lies with the company.
8. In case water supply for M/s BRG Iron & Steel Co Pvt. Ltd. is to be met from a common source through a sharing mechanism, such common infrastructure for drawal of water will be constructed, maintained and operated either by IDCO or Special Purpose Vehicle (SPV) after taking due clearance from IDCO. Water will be supplied to Industry by IDCO/SPV and they would also be liable for payment of water rate to the Govt. and will in turn have arrangements as similar therein as clauses (6) and (7) detailed earlier.

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Water rate shall be made as per the quantity of water drawn or allocated whichever is higher. In case of any defect or non-functioning of the Flow Meter, the licensee shall bring the fact to the notice of the Superintending Engineer forthwith and take appropriate steps to remove the defects in the Meter or for replacement thereof within a period of three months and in such cases the fees shall be charged on the quantity of water allocated for the said period of three months or till the defect in the Meter is removed or the Meter replaced, as the case may be whichever is earlier, and where the licensee fails to bring the defect or non functioning of the Meter to the notice of the Superintending Engineer or fails to remove the defects in the Meter or to replace the same, as the case may be, within a period of three months, the agreement shall be liable to cancellation and thereafter the water supply shall be stopped.

5. M/s BRG Iron & Steel Co Pvt. Ltd. shall construct full proof effluent discharge plant before commissioning of the project. For proper test of such effluent there shall be computerized testing system and M/s BRG Iron & Steel Co Pvt. Ltd. shall give details of effluent discharged in the natural source (in river or nala).

6. For construction of head works and control mechanism i.e, intake well, pump house and other related facilities, M/s BRG Iron & Steel Co Pvt. Ltd. will get the land leased in their favour through IDCO as is done in respect of any other government land required by the industry. IDCO will make available land on long term lease to M/s BRG Iron & Steel Co Pvt. Ltd. The continuance of the lease agreement will subject to the condition that the industry shall pay water rates as per prevailing water rate and all other dues of Government and IDCO from time to time.

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7. M/s BRG Iron & Steel Co Pvt. Ltd. would be required to pay 3 (three) months advance water charges in favour of Superintending Engineer concerned in shape of Bank Draft or FDR duly discharged by the company as non interest bearing security deposit and for 9 (nine) months a Bank Guarantee duly pledged in favour of concerned Superintending Engineer. Onus of maintaining the Bank Guarantee lies with the company.

8. In case water supply for M/s BRG Iron & Steel Co Pvt. Ltd. is to be met from a common source through a sharing mechanism, such common infrastructure for drawal of water will be constructed, maintained and operated either by IDCO or Special Purpose Vehicle (SPV) after taking due clearance from IDCO. Water will be supplied to Industry by IDCO/SPV and they would also be liable for payment of water rate to the Govt , and will in turn have arrangements as similar therein as clauses (6) and (7) detailed earlier

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9. M/s BRG Iron & Steel Co Pvt. Ltd. will not disturb the normal flow of water so that riparian rights in the downstream will be affected and the company shall have no claim on the account
10. The drawal mechanism for raw water and disposal system of effluent to be established by the industry without disturbing existing ecosystem and environmental set up.
11. The Rehabilitation and Resettlement Action Plan/ Welfare Action Plan, if so required will be prepared in conformity with the current Orissa Rehabilitation and Resettlement policy and executed by the company at its own cost under the supervision of the Water Resources Department and the Collector of the District.
12. M/s BRG Iron & Steel Co Pot. Lid. should not claim as a matter of right to get the desired quantity of water during non-monsoon and lean period to meet their full industrial use and the Company has to make adequate storage facility in their own land for supply of water to their plant during such period.
13. The safety design of all the structures lies fully on the company.
14. In case of any dispute/interpretation required, the decision of the Government in Water Resources Department shall be final.
15. The allocation of water will automatically lapse if the company does not use the water for the purpose applied for within three years of allotment.
16. This agreement shall be valid for a period of three years from the date of execution subject to the renewal of agreement by the Superintending Engineer. For renewal of the agreement, the concerned drawee has to apply minimum three months before the expiry of the agreement.
17. If it is found that the industry is drawing water unauthorizedly before signing the agreement/ installation of flow-meter, the Superintending Engineer will charge a penal rate at six times the nominal rate as provided in Schedule-III of the Rule.
18. Government shall be at liberty to review the water allocation unilaterally in case of exigencies.
19. The Superintending Engineer or his authorized representative reserves the right to inspect all installations of drawal and disposal mechanism during and after construction including intake structure, flow meter and treatment plant.
20. M/s BRG Iron & Steel Co Pvt. Ltd. will have to show clearly in water management plan as to what storage facility the company will create for the lean season and to what extent and how the water is going to be recycled which shall be a part of the project report of the unit.
21. M/s BRG Iron & Steel Co Pvt. Ltd. may engage at their own cost consultant(s) experienced in the field to take up field investigations, prepare design and drawing to set up the water

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9. M/s BRG Iron & Steel Co Pvt. Ltd. will not disturb the normal flow of water so that riparian rights in the downstream will be affected and the company shall have no claim on the account.
10. The drawal mechanism for raw water and disposal system of effluent to be established by the industry without disturbing existing ecosystem and environmental set up.
11. The Rehabilitation and Resettlement Action Plan/ Welfare Action Plan, if so required will be prepared in conformity with the current Orissa Rehabilitation and Resettlement policy and executed by the company at its own cost under the supervision of the Water Resources Department and the Collector of the District.
12. M/s BRG Iron & Steel Co Pot. Lid, should not claim as a matter of right to get the desired quantity of water during non-monsoon and lean period to meet their full industrial use and the Company has to make adequate storage facility in their own land for supply of water to their plant during such period.
13. The safety design of all the structures lies fully on the company.
14. In case of any dispute/interpretation required, the decision of the Government in Water Resources Department shall be final.
15. The allocation of water will automatically lapse if the company does not use the water for the purpose applied for within three years of allotment.
16. This agreement shall be valid for a period of three years from the date of execution subject to the renewal of agreement by the Superintending Engineer. For renewal of the agreement, the

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concerned drawee has to apply minimum three months before the expiry of the agreement.

17.If it is found that the industry is drawing water unauthorizedly before signing the agreement/ installation of flow-meter, the Superintending Engineer will charge a penal rate at six times the nominal rate as provided in Schedule-III of the Rule.

18.Government shall be at liberty to review the water allocation unilaterally in case of exigencies.

19.The Superintending Engineer or his authorized representative reserves the right to inspect all installations of drawal and disposal mechanism during and after construction including intake structure, flow meter and treatment plant.

20.M/s BRG Iron & Steel Co Pvt. Ltd. will have to show clearly in water management plan as to what storage facility the company will create for the lean season and to what is extent and how the water is going to be recycled which shall be a part of the project report of the unit

21.M/s BRG Iron & Steel Co Pvt. Ltd. may engage at their own cost consultant(s) experienced in the field to take up field investigations, prepare design and drawing to set up the water

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- supply scheme for drawing water from the Govt. water source for their proposed plant. The actual work will start after approval of the scheme by the competent authority of Water Resources Department who can inspect work during the construction.
22. The exact place for lifting will be decided in consultation with the competent authority of Water Resources Department.
 23. Department of Water Resources (DoWR) will not be held responsible for non-availability of water due to dry season, disruption, repair & maintenance of Canal/Reservoir.
 24. The agreement to be executed by M/s BRG Iron & Steel Co Pvt. Ltd. with local authority/ Superintending Engineer must be approved by the DoWR before drawal of water
 25. M/s BRG Iron & Steel Co Pvt. Ltd. will have to adopt water harvesting, rooftop water harvesting, ground water recharge and recycling of waste water measures in its plant premises as per the approved water management plan.
 26. M/s BRG Iron & Steel Co Pvt. Ltd. shall follow the zero effluent discharge principle and satisfy State Pollution Control Board (SPCB) norms and obtain requisite permissions from the SPCB, Odisha before drawal of operational water.
 27. In case, M/s BRG Iron & Steel Co Pvt. Ltd. intends to supply bulk water to Municipalities, Notified Area Councils, other local authorities and cluster of villages, M/s BRG Iron & Steel Co Pvt. Ltd. shall install separate flow meter or measuring device, as the case may be, at a suitable place along the pipe line to ensure quantum of water supplied to such Municipalities, Notified Area Councils, other local authorities and cluster of villages for drinking and washing etc. in addition to installation of the flow meter under clause 23-A (1)(b) which shall be treated as industrial or commercial use and license fee for such industrial or commercial use shall be at the rate double the existing rate as provided in item 3 (ii) of schedule-III.
 28. M/s BRG Iron & Steel Co Pvt. Ltd. shall abide by the conditions laid down by the competent authority of DoWR during approval of scheme of drawal.
 29. M/s BRG Iron & Steel Co Pvt. Ltd. shall undertake water utilization audit in every three years and make the report available for scrutiny by the competent authority of DoWR.
 30. License fees shall be charged and collected at the rate as specified in the Schedule-III per unit or quantity of water actually drawn or allocated whichever is higher and shall be enhanced at the rate of ten percent per annum with effect from the first day of April;
 31. M/s BRG Iron & Steel Co Pvt. Ltd. Acquired with the irrigated land for industrial purpose under unavoidable circumstances has to comply with the conditions laid down vide DoWR Notification No. 4538, dt. 24.02.2016.

"Every drop of water is precious. Use optimally by adopting recycle, reuse and zero discharge technology".

Page 5

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32. M/s BRG Iron & Steel Co Pvt. Ltd. shall register the project in the IWCRM website within 7 days of entry, after due execution of agreement with the concerned Superintending Engineer of DoWR.

Yours faithfully

Sankha
3.1.2024

Memo No. 185 /WR. Dtd. 3/1/2024 Under Secretary to Government

Copy forwarded to the FIC, P & D, Bhubaneswar / Chief Engineer, Water Services, Bhubaneswar for information and necessary action.

Sankha
3.1.2024

Memo No. 186 /WR. Dtd. 3/1/2024 Under Secretary to Government

Copy forwarded to the Industries Department/ IPICOL. for information and necessary action.

Sankha
3.1.2024

Memo No. 187 /WR. Dtd. 3/1/2024 Under Secretary to Government

Copy forwarded to the Member Secretary, State Pollution Control Board (SPCB), BBSR for information and necessary action.

Sankha
3.1.2024

Memo No. 188 /WR. Dtd. 3/1/2024 Under Secretary to Government

Copy forwarded to the Collector & District Magistrate, Dhenkanal for information and necessary action.

Sankha
3.1.2024

Memo No. 189 /WR. Dtd. 3/1/2024 Under Secretary to Government

Copy forwarded to the Superintending Engineer Rengali Right Canal Division-III, Dhenkanal for information and necessary action.

Sankha
3.1.2024

Under Secretary to Government

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[Signature]
TAHASILDAR
ODAPADA



CGWA का कार्यालय
 जल संवर्धन, नदी विकास
 और पन बाधन विभाग
 केन्द्रीय जल आयोग
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources
 River Development & Ganga Rejuvenation
 Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name	M/s Brg Iron And Steel Co. Pvt Ltd		
Project Address:	At kurunti, Po kusupanga		
Village:	Kurunti		
District:	Dhenkanal	Block	Odapada
Pin Code		State	Odisha
Communication Address	M/s Brg Iron And Steel Co. Pvt. Ltd., 1st Floor, Plot No 9/11, Jaydev Vihar, Po Rri Campus, Ps : Nayapally, Bhubaneswar, Bhubaneswar, Khordha, Odisha - 751013		
Address of CGWB Regional Office :	Central Ground Water Board South Eastern Region, Bhujal Bhawan, Khandagan Square, Nh-5, Bhubaneswar, Khordha, Odisha - 750001		

1	NOC No.:	CGWA/NOC/IND/ORIG/2023/17490	3. Category	Safe
2	Application No.:	21-4/4629/OR/IND/2022	(GWRE 2020)	
4	Project Status:	New Project	5. NOC Type	New
6	Valid from:	08/01/2023	7 Valid up to:	07/01/2026
8	Ground Water Abstraction Permitted			
	Fresh Water	Saline Water	Dewatering	Total
	m ³ /day	m ³ /year	m ³ /day	m ³ /year
	100.00	36500.00		

9 Details of ground water abstraction /Dewatering structures

	Total Existing No.:0						Total Proposed No.:2					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	0	0	0	0	0	2	0	0	0

*DW-Dug Well, DCB-Dug-out, Bore Well, BV-Bore Well, TV-Tube Well, MP-Mine Pit, MPu-Mine Pumps

10 Ground Water Abstraction/Restoration Charges paid (Rs.)

11. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism	No. of Piezometers	Monitoring Mechanism	
		Manual	DWLR** DWLR With Telemetry
**DWLR - Digital Water Level Recorder	1	0	1 0

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed

18/11, जयनगर हाउस, मारुसिंह रोड, नई दिल्ली - 110011 / 18/11, Jannagar House, Maru Singh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-nor.gov.in

पानी बचावे जीवन बचावे
 SAVE WATER SAVE LIFE

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Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/dischage of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

Amesure-vii



**RIMJHIM
ISPAT LTD.**
AN ISO 9001 & 14001 COMPANY

This is for information of all concerned that:

1. The erstwhile M/s BRG Iron & Steel Co. Pvt. Ltd., Kurunti, Po-Kusupanga, Ps- Moutanga, Dist - Dhenkanal, Odisha-759121 had a DRI plant within its composite plant premises, but, it had been non operational for a prolong period. The exact period of its dormancy is unknown. Upon taking over the plant by M/s RIMJHIM ISPAT LIMITED, it is found that the DRI plant to be in dilapidated and disrepair condition. The management has no intension of re-starting the DRI plant not do have any proposal for its reactivation. In the Consent Order No. 5127/IND-I-CON-5339 dated 31/03/2023 Issued by State Pollution Control Board, Odisha, no consent is granted for operation of DRI plant.
2. The erstwhile M/s BRG Iron & Steel Co. Pvt. Ltd. had also initially intended to establish a power plant and had obtained the necessary permission from different authorities, but, during their tenure they failed to install the same. On acquisition we found no evidence of power plant existence. Furthermore the liquidator in his report did not mentioned power plant as part of the asset.

[Handwritten Signature]
Authorized signatory

For M/s Rimjihim Ispat Limited



CIN : U27101UP1991PLC012679
D&B O.U.N.S. Number 85 038 4781

Corporate Office:
AP 8, Shakti Nagar, New Delhi 110 088 (India) • Tel. +91-11-2747677-78
Works: B-22-23, Industrial Area, Sunderpur, Distt. Hamirpur-210502 (U.P.) India
M/s BRG, PO Kurunti, Post Kusupanga, PS. Moutanga,
Distt. Dhenkanal, 759121, Odisha, India

Website: www.rimjihim.com
E-mail: info@rimjihim.com

Registered Office

3A/276, Azad Nagar, Kanpur - 208 002 (U.P.) India
Tel: +91-512-2974199, 2974226, 2974292

3321211111

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[Handwritten Signature]
TAHASILDAR
ODAPADA

ANNEXURE- B**OFFICE OF THE TAHASILDAR, ODAPADA**

Letter No. 146 / Judl. Dt. 05 / 03 / 2025.

e-mail: tah.odapada-od@nic.in

To

Revenue Supervisor, Tahasil Office, Odapada/

Revenue Inspector, Mangalpur/

Sri Birendra Prasad Sahoo, Amin/

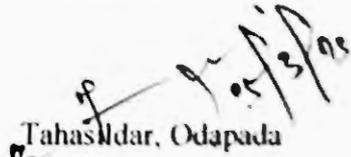
Sri Umakanta Behera, Amin.

Sub: - To remain present during field visit by the joint committee (constituted by the Hon'ble Tribunal) on dt.06.03.2025 at 10:00A.M.

Enclosed, find herewith the copy of District Office letter bearing No.2925/Dev. dtd.27.02.2025 wherein the Additional District Magistrate, Dhenkanal has intimated that, the joint committee constituted by the Hon'ble Tribunal will visit inspect the site i.e. M/s Rimjhim Ispat Limited situated at Vill-Kurunti on dt.06.03.2025 at 10:00A.M.

You are therefore, directed to remain present at the site on the scheduled date and time positively along with supporting documents and co-ordinate the committee members for compliance of the direction of Hon'ble NGT in O.A. Case No.15 2025 E.Z.

Yours faithfully,


Tahasildar, Odapada

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**TAHASILDAR
ODAPADA**

ANNEXURE-CFIELD VISIT MEMORANDUM705
10.03.2021

We the Revenue Supervisor Odapada Tahasil, Revenue Inspector Mangalpur, Birendra prasad Sahoo Amin Odapada Tahasil have conducted a joint enquiry on 06.03.2025 at 11.30AM to ascertain encroachment of Govt. land by Rimjhim Ispat Ltd. in connection with O.A. Case no.15/2025 filed before the Honorable NGT.

During our field verification we found that the following plots are encroached by Rimjhim Ispat Ltd.

Land schedule

Name of the village	Khata No	Plot No	Kissam	Total Area in acre	Occup y area in acre	Remarks	Physical status of the plot
1	2	3	4	5	6	7	8
Kurunti	573 (Rakhita)	3643	Gramya Jungle	0.23	0.23	Inside the boundary	Structure made by BRG Iron & Steel Ltd (Now Rimjhim Ispat Pvt. Ltd.)
		3157/4056	Gramya Jungle	0.12	0.12	inside the boundary	Structure made by BRG Iron & Steel Ltd (Now Rimjhim Ispat Pvt. Ltd.)
		3434	Gramya Jungle	0.91		Outside the boundary	Vacant
		3221	Gramya Jungle	0.19		Outside the boundary	Vacant
		3227/4554	Gramya Jungle	0.26		Outside the boundary	Vacant
		3233	Gramya Jungle	0.58		Outside the boundary	Vacant
		3754	Gramya Jungle	0.44	0.44	Inside the boundary	Structure made by BRG Iron & Steel Ltd (Now Rimjhim Ispat Pvt. Ltd.)
		3758/4471	Gramya Jungle	0.10	0.10	Inside the boundary	Structure made by BRG Iron & Steel Ltd (Now Rimjhim Ispat Pvt. Ltd.)
		546/406	3746	Gharabari	0.58		(Private land) 0.15 dec Out of 0.58 inside the boundary

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Mangal pur	808 (Rakhita)	6927	Gramya Jungle	0.12	0.12	DLC Forest Inside the boundary	Vacant
		6945	Gramya Jungle	1.14	0.45	DLC Forest Inside the boundary	Vacant
TOTAL				4.67	1.46		

This is for favour of kind information and necessary action.

[Signature]
 06/03/2025
 Amin Odapada
 Tahasil
Amin
Odapada Tahasil

[Signature]
 06/03/2025
 ରାଜସ୍ୱ ନିରୀକ୍ଷକ
 ମଙ୍ଗଳପୁର

Yours faithfully
[Signature]
 06/03/25
 R.S. Odapada Tahasil
 ରାଜସ୍ୱ ନିରୀକ୍ଷକ
 ଓଡାପଡା

Memo No: 30 /Date: 06.03.2025

Copy submitted to the Tahasildar, Odapada for favour of kind information and necessary action.

Yours Faithfully
[Signature]
 06/03/2025
 Revenue Inspector, Mangalpur
 ରାଜସ୍ୱ ନିରୀକ୍ଷକ
 ମଙ୍ଗଳପୁର

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[Signature]
TAHASILDAR
ODAPADA



BHULEKH

ANNEXURE-D

LAND RECORDS WEB PORTAL OF ODISHA



Schedule I Form No.39-A

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ମୌଜା : ବୁରୁଣ୍ଡି

ତହସିଲ : ଓଡାପଡା

ଥାନ ମୋଟାଞ୍ଚା

ତହସିଲ ନମ୍ବର : 12

ଥାନ ନମ୍ବର : 7

ଜିଲ୍ଲା : ବେଢ଼ାଗଜ

କମିସନର ନାମ ଓ ଖେତର ବା ଖଟିୟାନର କ୍ରମିକ ନମ୍ବର		ଓଡ଼ିଶା ସରକାର ଖେତର ନମ୍ବର				
1) ଖଟିୟାନର କ୍ରମିକ ନମ୍ବର		573				
2) ପ୍ରଜାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ		ରକ୍ଷିତ ।				
3) ସ୍ୱଭାବ						
4) ଦେୟ :	ଜଳକର	ଖଜଣା	ସେସ୍	ନିଷ୍କାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ	ମୋଟ	5) କ୍ରମବର୍ତ୍ତନଶୀଳ ଖଜଣା ବିବରଣୀ
6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ		Encroachment Case No 663/08-09 664/08-09 665/08-09 କୁ ମୁ ପୁ 3001 2977 2744/4403 ର ମନ୍ତବ୍ୟ ବଳମରେ ଥିବା ଦେଆଇନ ଦଖଲ ନୋଟ ଖାରଜ କରାଗଲା । ରେ ମି କେସ ନଂ 08/13-14 କୁ ମୁ ଏ ଖାତାର ପୁ 320 366 368 1771 3211 3221 3224 3226 3434 3487 3511 3519 3525 3527 3536 3754 3784 3801 3921 ର 12 ଖାତାରେ ଥିବା ମନ୍ତବ୍ୟ ବଳମରେ D. L. C. Forest ଦରଜ କରାଗଲା । RMC No. 92/2021 ଓ ଆଦେଶ ତାରିଖ 06.01.2022 ଏବଂ ଆଇଲାନେସନ କେସ ନଂ 39/2021 ଏବଂ LRMS Case No. 148/2022 କୁ ମୁ ପୁଟ ନଂ 1554 ଏ 0.02, 1555 ଏ 0.03, 1557 ଏ 1.11 ଖାରଜ କରାଯାଇ ପଡ଼ିବ କିସମରେ ଖାତା ନଂ 571/1 ରେ ଦରଜ କରାଗଲା । RMC NO. 70/2022, ARISING OUT OF LEASE CASE NO. 03/2022 AND LRMS CASE NO. 1833/2022 କୁ ମୁ ଦା ଖା 571/1 ଟା ରେ ପୁଟ ନଂ 3134, 3135 ର ଏ 0.09 ଦରଜ କରାଗଲା RMC NO. 69/2022 AND LRMS CASE NO. 53/2023 କୁ ମୁ ପୁଲଟ ନଂ 3234 ରୁ ରକବ ଏ 0.12 କୁ କିସମି ପଡ଼ିବ କରାଯାଇ ଖାତା ନଂ 571/1 ରେ ଦରଜ କରାଗଲା LEASE CASE NO. 35/2004 AND LRMS CASE NO. 1241/2024 କୁ ମୁ ଖା 573 ର ପୁଟ ନଂ 3401, 3268, 3267, 3266, 3265, 3239, 3206, 3205 କୁ ଖାରଜ କରି ଚୁଡ଼ନ ଖାତା ନଂ 546/869 କୁ				
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ଅନୁମତ ପ୍ରକାଶନ ତାରିଖ - 26/03/1985						
ଖଜଣା ସାଧ୍ୟ ତାରିଖ -						

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ମୌଜା : ବୁଢ଼ୁଣ୍ଡି

7	8	9	10			11	12
			4	5	6		
512	ବଗାୟତ ଦୁଇ	ଆମ୍ବ ବଗାୟତ	0	2500		ଆମ୍ବ24 ।	
798	ବଗାୟତ ଦୁଇ	ଆମ୍ବ ବଗାୟତ	0	0800		ଆମ୍ବ8 ।	
801	ବଗାୟତ ଦୁଇ	ଆମ୍ବ ବଗାୟତ	0	0500		ଆମ୍ବ12 ।	
382/3980	ବଗାୟତ ଦୁଇ	ଆମ୍ବ ବଗାୟତ	4	7000		ଆମ୍ବ10 ।	
3828-4061	ବଗାୟତ ଦୁଇ	ଆମ୍ବ ବଗାୟତ	0	0200		ଆମ୍ବ6 ।	
262/4068	ବଗାୟତ ଦୁଇ	ଆମ୍ବ ବଗାୟତ	0	1000		ଆମ୍ବ5 ।	
263/4069	ବଗାୟତ ଦୁଇ	ଆମ୍ବ ବଗାୟତ	0	0700		ଆମ୍ବ4 ।	
366/4101	ବଗାୟତ ଦୁଇ	ଆମ୍ବ ବଗାୟତ	0	5600		ଆମ୍ବ9 ।	
3828	ବଗାୟତ ଦୁଇ	ଆମ୍ବ ବଗାୟତ	0	4800		ଆମ୍ବ5 ।	
3790/4349	ବଗାୟତ ଦୁଇ	ଆମ୍ବ ବଗାୟତ	0	1200		ଆମ୍ବ2 ।	
350/4485	ବଗାୟତ ଦୁଇ	ଆମ୍ବ ବଗାୟତ	0	8700		ଆମ୍ବ22 ।	
348/4556	ବଗାୟତ ଦୁଇ	ଆମ୍ବ ବଗାୟତ	0	4500		ଆମ୍ବ8 ।	
1490/4563	ବଗାୟତ ଚିନି	ବାଉଁଶ ବଗାୟତ	0	0500			
3135	ପଟିତ	ବନ୍ଧୁଆଡ଼ି	0	0900	0.0364	O.S.S. U/S 34 (e) R.M.C. No., 53/2005 କୁ ମୁଦ୍ରଣ କରାଯାଇଛି, ଉପର କାର୍ଯ୍ୟକାରୀ ।	
2890	ଆଡ଼ି	ବନ୍ଧୁଆଡ଼ି	0	0900			
2953	ଆଡ଼ି	ବନ୍ଧୁଆଡ଼ି	0	2300			
2888	ଆଡ଼ି	ବନ୍ଧୁଆଡ଼ି	0	2600			
2963	ଆଡ଼ି	ବନ୍ଧୁଆଡ଼ି	0	1100			
3065	ଆଡ଼ି	ବନ୍ଧୁଆଡ଼ି	0	1600			
651	ଆଡ଼ି	ବନ୍ଧୁଆଡ଼ି	0	1800			
1562	ଆଡ଼ି	ବନ୍ଧୁଆଡ଼ି	0	2100			
1564	ଆଡ଼ି	ବନ୍ଧୁଆଡ଼ି	0	1900			
1693	ଆଡ଼ି	ବନ୍ଧୁଆଡ଼ି	0	0800			
2337	ଆଡ଼ି	ବନ୍ଧୁଆଡ଼ି	0	3900			
2742	ଆଡ଼ି	ବନ୍ଧୁଆଡ଼ି	0	0900			
2811	ଆଡ଼ି	ବନ୍ଧୁଆଡ଼ି	0	1800			
3687	ଆଡ଼ି	ବନ୍ଧୁଆଡ଼ି	0	1200			
347	ନୀଳ	ପାଣିନୀଳ	0	0500			
1544/3992	ରାସ୍ତା	ବନ୍ଧୁ ରାସ୍ତା	0	1700		ଏହି ପୃଷ୍ଠା ଅନୁମୋଦିତ, ଉପର ମୌଜା ନିଜ ଓ ଅନୁମୋଦିତ ଉପର, ମୌଜା ଉପରପ୍ରଦାନ, ଆନା ମୋଡ଼ା, ଆନା ନମ୍ବର	

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2009/4341	ବେରାଘର		0	0200		18 ଷ୍ଟ୍ର ଫୁଲ, 2037 ପ୍ରକୃତ ପାମିଲ ଅଛି । ବେଆଇଲ ବେଞ୍ଚା ବେବେରା, ଦୀପ ବେବେରା, ଧୀର ବେବେରା, ପି. ବଲର ବେବେରା, ଡା. ଚକ୍ରା, ଡା. ନିକରା, ହାଲ ବିପନ, ପ୍ରଭାକରୀ ।
2008	ବେରାଘର		0	0300		ବେଆଇଲ ବେଞ୍ଚା ବେବେରା ପ୍ରାଣ, ପି. ଅନାମି ପ୍ରାଣ, ଡା. ଚକ୍ରା, ଡା. ନିକରା, ହାଲ ବିପନ, ଶ୍ରୀରାମ ଦୁଇ ।
2977	ଘୋଷରୀ		0	1000		Encroachment Case No 663/08-09, 664/08- 09 665/08-09 ଡି. ପି. ଦେ ଶାନ୍ତର ଡି. 2977 3001, 2744/4403 ଓ ମହତ୍ୟ କଲମରେ, ଡି. ବେଆଇଲ ବେଞ୍ଚା ଦେଲେ, ଶ୍ରୀରାମ ବିପାକରୀ ହାଲ ବିପନ ଶ୍ରୀରାମ, ବିପି
2744/4403	ଘୋଷରୀ		0	0600		ଡି. ପୁ. ନଂ 2977 ହାଲ ବିପନ, ଶ୍ରୀରାମ ଦୁଇ ।
3829/4030	ବଗାଘଟ		0	2300		ବେଆଇଲ ବେଞ୍ଚା ଅନାମି ପ୍ରାଣ, ପି. ଅନାମି ପ୍ରାଣ, ଡା. ଚକ୍ରା, ଡା. ନିକରା, ହାଲ ବିପନ, ବରଦା ଦୁଇ ।
3545	ଗୋଟର		2	3700		
3547	ଗୋଟର		0	1600		
3548	ଗୋଟର		0	4900		
3589	ଗୋଟର		1	2800		
3602	ଗୋଟର		2	6000		
3633	ଗୋଟର		0	2600		
3750	ଗୋଟର		2	0500	0.8296	
913 ଗ୍ରାମପଞ୍ଚ	ଗୋଟର		0	3600	0.1457	RMC No. 349/2017 ଡି. ପି. ଡି. 546/456 ଡି. ପି. ଶ୍ରୀରାମ ।
372/6092	ଗୋଟର		0	3800	0.1538	RMC No. 349/2017 ଡି. ପି. ଡି. 546/456 ଡି. ପି. ଶ୍ରୀରାମ ।
371/6089	ଗୋଟର		0	1400	0.0567	RMC No. 349/2017 ଡି. ପି. ଡି. 546/456 ଡି. ପି. ଶ୍ରୀରାମ ।
381 ନଦୀଖଣ୍ଡ	ଗୋଟର		0	1600	0.0647	RMC No. 349/2017 ଡି. ପି. ଡି. 546/456 ଡି. ପି. ଶ୍ରୀରାମ ।
377/6085	ଗୋଟର		0	2000	0.0809	RMC No. 349/2017 ଡି. ପି. ଡି. 546/456 ଡି. ପି. ଶ୍ରୀରାମ ।
376 ନଦୀଖଣ୍ଡ	ଗୋଟର		0	1400	0.0567	RMC No. 349/2017 ଡି. ପି. ଡି. 546/456 ଡି. ପି. ଶ୍ରୀରାମ ।
373/6086	ଗୋଟର		0	2400	0.0971	RMC No. 349/2017 ଡି. ପି. ଡି. 546/456 ଡି. ପି. ଶ୍ରୀରାମ ।
379 ନଦୀଖଣ୍ଡ	ଗୋଟର		1	7200	0.6961	RMC No. 349/2017 ଡି. ପି. ଡି. 546/456 ଡି. ପି. ଶ୍ରୀରାମ ।
3810	ଗୋଟର		0	7800		

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3468/4420	ଗୋଟର		1	7800		ବେଆଇନ ଦଖଲ, ବସନ୍ତ ନିମାନ୍ ଦାଖ, ଦାନବନ୍ଧୁ ଦାଖ, ନିହେଶ୍ୱର ଦାଖ, ପି. ଲିଙ୍ଗରାଜ ଦାଖ, ଜା. ବାବୁଶ, ବା. ନିଜରା, ହାଲ ବିସମ, ଶାରଦ ବିନି ।
3482/4421	ଗୋଟର		0	1500		ବେଆଇନ ଦଖଲ, ବସନ୍ତ ନିମାନ୍ ଦାଖ, ଦାନବନ୍ଧୁ ଦାଖ, ନିହେଶ୍ୱର ଦାଖ, ପି. ଲିଙ୍ଗରାଜ ଦାଖ, ଜା. ବାବୁଶ, ବା. ନିଜରା, ହାଲ ବିସମ, ଶାରଦ ବିନି ।
3155	ଗୋଟର		0	8500		
3157	ଗୋଟର		0	7800		
3179	ଗୋଟର		0	8700		
3183	ଗୋଟର		1	0400		
3190	ଗୋଟର		0	1000		
3234	ଗୋଟର		0	5700	0.2307	ବେଆଇନ ଦଖଲ, ନିଶା ନାଏକ, ପି. ରଘୁ ନାଏକ, ଜା. ଖଣ୍ଡାୟତ, ବା. କୁଶପତ୍ନୀ, ହାଲ ବିସମ, ଶାରଦ ବିନି ।
3236	ଗୋଟର		0	2000		ବେଆଇନ ଦଖଲ, ବେଣ୍ଟି ବେହେରା, କାନ୍ତନୁ ବେହେରା, ନୁର୍ସି ବେହେରା, ପରମା ବେହେରା, ପ୍ରଭାକର ବେହେରା, ପ୍ରଭାତ ବେହେରା, ପଦ୍ମ ଲୋଚନ ବେହେରା, ପି. ସମ୍ବୁ ବେହେରା, ଜା. ବେଲଟ, ବା. ନିଜରା, ହାଲ ବିସମ, ଶାରଦ ବିନି ।
3237	ଗୋଟର		0	1900		ବେଆଇନ ଦଖଲ, ଗୋରାଙ୍ଗ ଛେହେରା, ପି. ଧନେଶ୍ୱର ବେହେରା, ଜା. ଗୁରୁ, ବା. କୁଶପତ୍ନୀ, ହାଲ ବିସମ, ଶାରଦ ବିନି ।
3238	ଗୋଟର		0	3100		ବେଆଇନ ଦଖଲ, ଚନ୍ଦ୍ରା ବେହେରା, ପି. ନାକପୋକି ବେହେରା, ଜା. ଗୋପାଳ, ବା. କୁଶପତ୍ନୀ, ହାଲ ବିସମ, ଶାରଦ ବିନି ।
3242	ଗୋଟର		0	7900		
3243	ଗୋଟର		0	1700		ବେଆଇନ ଦଖଲ, ବେଣ୍ଟି ବେହେରା, କାନ୍ତନୁ ବେହେରା, ପି. ନୁର୍ସି ବେହେରା, ପରମା ବେହେରା, ପ୍ରଭାକର ବେହେରା, ପ୍ରଭାତ ବେହେରା, ପଦ୍ମଲୀଳା ବେହେରା, ପି. ସମ୍ବୁ ବେହେରା, ଜା. ବେଲଟ, ବା. ନିଜରା, ହାଲ ବିସମ ଶାରଦ ବିନି ।
3244	ଗୋଟର		0	4300		ବେଆଇନ ଦଖଲ, ଗୋରାଙ୍ଗ ବେହେରା, ପି. ଧନେଶ୍ୱର ବେହେରା, ଜା. ଗୁରୁ, ବା. କୁଶପତ୍ନୀ, ହାଲ ବିସମ, ଶାରଦ ବିନି ।
3245	ଗୋଟର		2	0600		
3249	ଗୋଟର		0	5200		ବେଆଇନ ଦଖଲ, ଶଙ୍କର ପଧାନ, ପି. ବସୁ ପଧାନ, ଜା. ପାଣି, ବା. ନିଜରା, ହାଲ ବିସମ, ଶାରଦ ବିନି ।
3250	ଗୋଟର		0	3000		ବେଆଇନ ଦଖଲ, ରାଜିଆ ପଧାନ, ପି. ବସୁ ପଧାନ, ଜା. ପାଣି, ବା. ନିଜରା, ହାଲ ବିସମ, ଶାରଦ ବିନି ।
3251	ଗୋଟର		0	3300		ବେଆଇନ ଦଖଲ, ଶିବାଦଶା ପଧାନ, ପି. ବସୁ ପଧାନ, ଜା. ପାଣି, ବା. ନିଜରା, ହାଲ ବିସମ, ଶାରଦ ବିନି ।
3252	ଗୋଟର		0	3200		ବେଆଇନ ଦଖଲ, ରାଜିଆ ପଧାନ, ପି. ବସୁ ପଧାନ, ଜା. ପାଣି, ବା. ନିଜରା, ହାଲ ବିସମ, ଶାରଦ ବିନି ।
3253	ଗୋଟର		0	2400		ବେଆଇନ ଦଖଲ, ପଦ୍ମ ପଧାନ, ପି. ବସୁ ପଧାନ, ଜା. ପାଣି, ବା. ନିଜରା, ହାଲ ବିସମ, ଶାରଦ ବିନି ।

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3254	ଗୋବର		0	7200	ଦେଆଳନ ବନ୍ଧନ, ପୁରୀ ପଞ୍ଚାଳ, ପି. କବୁ ପଞ୍ଚାଳ, ଡା. ପାଣି, ବା. ନିରଘା, ହାଲ କିସମ, ଶାଗଦ ଚିନି ।
3255	ଗୋବର		0	3200	ଦେଆଳନ ବନ୍ଧନ, ଛବି ପଞ୍ଚାଳ, ପି. କବୁ ପଞ୍ଚାଳ, ଡା. ପାଣି, ବା. ନିରଘା, ହାଲ କିସମ, ଶାଗଦ ଚିନି ।
3213	ଗୋବର		0	2400	
3218	ଗୋବର		1	8500	
3467	ଗୋବର		0	2100	
3469	ଗୋବର		0	4800	
3470	ଗୋବର		0	4700	ଦେଆଳନ ବନ୍ଧନ, ଗୋବାର ରାଉର, ମହୁର ରାଉର, ପି. ଖେଣ୍ଡା ରାଉର, ଡା. ଗରଦ, ବା. ଭଗପ, ହାଲ କିସମ, ଶାଗଦ ଚିନି ।
3471	ଗୋବର		0	6900	ଦେଆଳନ ବନ୍ଧନ, ଗୋବାର ରାଉର, ମହୁର ରାଉର, ପି. ଖେଣ୍ଡା ରାଉର, ଡା. ଗରଦ, ବା. ଭଗପ, ହାଲ କିସମ, ଚଉଳା ଖିର ।
3472	ଗୋବର		0	4600	ଦେଆଳନ ବନ୍ଧନ, ଗୋବାର ରାଉର, ମହୁର ରାଉର, ପି. ଖେଣ୍ଡା ରାଉର, ଡା. ଗରଦ, ବା. ଭଗପ, ହାଲ କିସମ, ଶାଗଦ ଚିନି ।
3478	ଗୋବର		0	1500	
3479	ଗୋବର		0	2000	
3480	ଗୋବର		0	3300	
3481	ଗୋବର		0	4900	
3408	ଗୋବର		0	6200	
3448	ଗୋବର		2	2000	
3451	ଗୋବର		1	3100	
3494	ଗୋବର		0	6100	
3499	ଗୋବର		0	9900	
3508	ଗୋବର		0	6900	
3510	ଗୋବର		0	7200	ଦେଆଳନ ବନ୍ଧନ, ପୁରୀ ପଞ୍ଚାଳ, ପୁରୀ ପଞ୍ଚାଳ, ଛବି ପଞ୍ଚାଳ, ପଞ୍ଚାଳ ପଞ୍ଚାଳ, ପି. କବୁ ପଞ୍ଚାଳ, ଡା. ପାଣି, ବା. ନିରଘା, ହାଲ କିସମ, ଚଉଳା ଚିନି ।
2392	ଗୋବର		0	1600	
951	ଗୋବର		0	3100	

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965	ଗୋଟର		0	5300	
966	ଗୋଟର		0	2000	
967	ଗୋଟର		0	4400	
968	ଗୋଟର		0	2200	
1076	ଗୋଟର		1	3400	
1077	ଗୋଟର		0	5400	
359	ଗୋଟର		2	3100	
362	ଗୋଟର		1	6200	
364	ଗୋଟର		2	7000	
375	ଗୋଟର		0	2900	
382	ଗୋଟର		4	5700	
385	ଗୋଟର		0	2500	
407	ଗୋଟର		3	0800	
9	ଗୋଟର		0	1500	
2	ଗୋଟର		0	8600	
3862/4388	ବନ୍ଧି ଯୋଗ୍ୟ		0	1100	
1444/4512	ବନ୍ଧି ଯୋଗ୍ୟ		0	1000	
3863	ବନ୍ଧି ଯୋଗ୍ୟ		0	1200	
3921	ଶ୍ରାମ୍ୟ ଉତ୍ତର		1	8600	D-L-C Forest
3789/4348	ଶ୍ରାମ୍ୟ ଉତ୍ତର	True copy Attested	0	5200	
3791/4049	ଶ୍ରାମ୍ୟ ଉତ୍ତର		0	2900	

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3791/4050	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2600	ବେଆଇନ ବେଶ, ଅନାଦି ସାଦ, ପି. ଅବଶିଷ୍ଟ ସାଦ, ଡା. ଖଣ୍ଡାଣ, ବା. ନିରପା, ବାଲ ବିସମ ଶାନ୍ତ, ଶିବ ।
3157/4056	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1200	
1078/4108	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0400	ବେଆଇନ ବେଶ, ପନକ ନାଦି, ପି. ଅବଶିଷ୍ଟ ସାଦ, ଡା. ଖଣ୍ଡାଣ, ବା. ନିରପା, ବାଲ ବିସମ, ଶାନ୍ତ ବୁଢ ।
1078/4109	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0400	ବେଆଇନ ବେଶ, ପନକ ନାଦି, ପି. ଅବଶିଷ୍ଟ ସାଦ, ଡା. ଖଣ୍ଡାଣ, ବା. ନିରପା, ବାଲ ବିସମ, ଶାନ୍ତ ବୁଢ ।
3212/4124	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0900	ବେଆଇନ ବେଶ, ପନକ ନାଦି, ପି. ଅବଶିଷ୍ଟ ସାଦ, ଡା. ଖଣ୍ଡାଣ, ବା. ନିରପା, ବାଲ ବିସମ, ଶାନ୍ତ ବୁଢ ।
587/4136	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1000	ବେଆଇନ ବେଶ, ପନକ ନାଦି, ପି. ଅବଶିଷ୍ଟ ସାଦ, ଡା. ଖଣ୍ଡାଣ, ବା. ନିରପା, ବାଲ ବିସମ, ଶାନ୍ତ ବୁଢ ।
3435/4205	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0600	ବେଆଇନ ବେଶ, ଉତ୍ତର ନାଥ, ପି. ନାଥ, ପି. ନାଥ ନାଥ, ବା. ଗ୍ରାହଣ, ବା. ବୃକ୍ଷପତା, ବାଲ ବିସମ, ଶାନ୍ତ ବୁଢ ।
3455/4241	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0800	ବେଆଇନ ବେଶ, ଉତ୍ତର ନାଥ, ପି. ନାଥ, ପି. ନାଥ ନାଥ, ବା. ଗ୍ରାହଣ, ବା. ବୃକ୍ଷପତା, ବାଲ ବିସମ, ଶାନ୍ତ ବୁଢ ।
3456/4243	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0900	ବେଆଇନ ବେଶ, ଉତ୍ତର ନାଥ, ପି. ନାଥ, ପି. ନାଥ ନାଥ, ବା. ଗ୍ରାହଣ, ବା. ବୃକ୍ଷପତା, ବାଲ ବିସମ, ଶାନ୍ତ ବୁଢ ।
3643	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2300	ବେଆଇନ ବେଶ, ବେଶି ସାଦ, ବୈଦେଶ ସାଦ, ପୁରୁଣା ସାଦ, ପି. ନିରାପା, ବା. ନିରାପା, ବାଲ ବିସମ, ଶାନ୍ତ ବୁଢ ।
3550	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	3200	ବେଆଇନ ବେଶ, ବେଶି ନାଦି, ପି. ଅବଶିଷ୍ଟ ସାଦ, ଡା. ଖଣ୍ଡାଣ, ବା. ନିରାପା, ବାଲ ବିସମ, ଶାନ୍ତ ବୁଢ ।
3588	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2100	ବେଆଇନ ବେଶ, ବେଶି ନାଦି, ପି. ଅବଶିଷ୍ଟ ସାଦ, ଡା. ଖଣ୍ଡାଣ, ବା. ନିରାପା, ବାଲ ବିସମ, ଶାନ୍ତ ବୁଢ ।
2815/4020	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0700	ବେଆଇନ ବେଶ, ବେଶି ନାଦି, ପି. ଅବଶିଷ୍ଟ ସାଦ, ଡା. ଖଣ୍ଡାଣ, ବା. ନିରାପା, ବାଲ ବିସମ, ଶାନ୍ତ ବୁଢ ।
3540/4026	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0900	ବେଆଇନ ବେଶ, ବେଶି ନାଦି, ପି. ଅବଶିଷ୍ଟ ସାଦ, ଡା. ଖଣ୍ଡାଣ, ବା. ନିରାପା, ବାଲ ବିସମ, ଶାନ୍ତ ବୁଢ ।
3784	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	4500	D. L. C. Forest
3801	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	4600	D. L. C. Forest
374/4530	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0500	
3227/4554	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ	True copy Attested	0	2600	ବେଆଇନ ବେଶ, ବେଶି ନାଦି, ପି. ଅବଶିଷ୍ଟ ସାଦ, ଡା. ଖଣ୍ଡାଣ, ବା. ନିରାପା, ବାଲ ବିସମ, ଶାନ୍ତ ବୁଢ ।
3516/4374	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1000	ବେଆଇନ ବେଶ, ବେଶି ନାଦି, ପି. ଅବଶିଷ୍ଟ ସାଦ, ଡା. ଖଣ୍ଡାଣ, ବା. ନିରାପା, ବାଲ ବିସମ, ଶାନ୍ତ ବୁଢ ।

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474/4380	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0600		ବେଆଇନ ଦଖଲ, ଶୁଭଦେବ ସାମଲ, ଚକ୍ରଧର ସାମଲ, ପି. ଶଶିଠର ସାମଲ, ଡା. ଶ୍ରୀକାନ୍ତ ବା. ନିଜା, ହାଲ ବିସମ, ପାଇବୁକା ।
3418/4427	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	3300		ବେଆଇନ ଦଖଲ, ଇନ୍ଦ୍ର ନାଥ, ହରିଆ ନାଥ, ମୋଦନୋଦ ନାଥ, ପି. ଆନନ୍ଦ ନାଥ, ଡା. ବ୍ରାହ୍ମଣ, ବା. ବୃନ୍ଦାବତୀ, ହାଲ ବିସମ, ଚକ୍ରା ଶିବ ।
3215/4435	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1400		ବେଆଇନ ଦଖଲ, ଇନ୍ଦ୍ରକାନ୍ତ ବେହେରା, ପି. ହରିଆ ବେହେରା, ବନମାଳୀ ବେହେରା, ବ୍ରାହ୍ମଣ ବେହେରା, ପି. ସୁଧାଂଶୁ ବେହେରା, ପି. ମାଧୁସୂଦନ ବେହେରା, ପୁଅଆ ବେହେରା, ପି. ବୁଢ଼ା ବେହେରା, ନରକା ବେହେରା, ପି. ଦୀନକର ବେହେରା, ପି. ଦୀନକର ବେହେରା, ପି. ଦୀନକର ବେହେରା, ଡା. ଶ୍ରୀକାନ୍ତ ବା. ବୃନ୍ଦାବତୀ, ହାଲ ବିସମ, ପାଇବୁକା ।
3507/4463	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1600		ବେଆଇନ ଦଖଲ, ଚନ୍ଦ୍ରକାନ୍ତ ନାଥ, ପି. ମଧୁ ନାଥ, ଡା. ବ୍ରାହ୍ମଣ, ବା. ବୃନ୍ଦାବତୀ, ହାଲ ବିସମ, ଚକ୍ରା ଶିବ ।
3506/4464	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1300		ବେଆଇନ ଦଖଲ, ଚନ୍ଦ୍ରକାନ୍ତ ନାଥ, ପି. ମଧୁ ନାଥ, ଡା. ବ୍ରାହ୍ମଣ, ବା. ବୃନ୍ଦାବତୀ, ହାଲ ବିସମ, ଚକ୍ରା ଶିବ ।
976/4470	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0900		ବେଆଇନ ଦଖଲ, ଦେବେଶ ସାଲ, ବାବୁଦେବ ସାଲ, ମଧୁ ସାଲ, ପି. ଶେଫାଳୀ, ଡା. ଶ୍ରୀକାନ୍ତ ବା. ନିଜା, ହାଲ ବିସମ ପାଇବୁକା ।
3758/4471	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1000		ବେଆଇନ ଦଖଲ, ଚନ୍ଦ୍ରଠର ସାମଲ, ପି. ବିଶା ସାମଲ, ଶୁଭ ସାମଲ, ଚକ୍ରଧର ସାମଲ, ପି. ଶଶିଠର ସାମଲ, କାମରା ସାମଲ, ସୁନାବା ମହାପାତ୍ର, ପି. ଦୁର୍ଗାକା ସାମଲ, ଡା. ଶ୍ରୀକାନ୍ତ ବା. ନିଜା, ହାଲ ବିସମ, ଚକ୍ରା ଶିବ ।
3736	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	3600	0.1457	
1470/4405	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1800		ବେଆଇନ ଦଖଲ, ଇନ୍ଦ୍ରମଣି ମହାନ୍ତି, ପି. ହର ମହାନ୍ତି, ପିଣ୍ଡୁ ମହାନ୍ତି, ଅନୁକଳ ମହାନ୍ତି, କାନ୍ତଳ ମହାନ୍ତି, କଣ୍ଠ ମହାନ୍ତି, କାନ୍ତଳ ମହାନ୍ତି, ପି. ଚନ୍ଦ୍ର ମହାନ୍ତି, ଦେବୁକ ମହାନ୍ତି, ପି. ଅନାଦି ମହାନ୍ତି, ଡା. ଶ୍ରୀକାନ୍ତ ବା. ନିଜା, ହାଲ ବିସମ ଚକ୍ରା, ଦୁକ ।
3754	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	4400	0.1781	D. L. C. Forest
4	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1300		ବେଆଇନ ଦଖଲ, ମୋହନ ବେହେରା, ପି. ସାଧୁ ବେହେରା, ଡା. ଦେବି, ବା. ନିଜା, ବା. ନିଜା, ହାଲ ବିସମ, ପାଇବୁକା ।
461	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1400		ବେଆଇନ ଦଖଲ, ହର ସେଠି, ପି. ପୁରୁଷୋତ୍ତମ, ଡା. ଧ୍ୟାବା, ବା. ନିଜା, ହାଲ ବିସମ, ପାଇବୁକା ।
799	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	4200		ବେଆଇନ ଦଖଲ, ଧୂବନରାଣି ନାୟକ, ପ୍ରଦୀପ ନାୟକ, ପି. ଚନ୍ଦ୍ରକାନ୍ତ ନାୟକ, ଇନ୍ଦ୍ରା ନାୟକ, ପଦ୍ମନାଭ ନାୟକ, ମଦେଶ୍ଵର ନାୟକ, ବେଶ୍ଵର ନାୟକ, ପି. ଚନ୍ଦ୍ରଶେଖର ନାୟକ, ବପିନ ନାୟକ, ପଞ୍ଚାନନ ନାୟକ, ଦେବୁକେଶ୍ଵର ନାୟକ, ପି. ଦିବାକର ନାୟକ, ଡା. ଶ୍ରୀକାନ୍ତ ବା. ନିଜା, ହାଲ ବିସମ ଚକ୍ରା, ଦୁକ ।
546	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0500	0.0202	RMC case No. 2/2011 ସି. ପି. ଦେବଲ ନୋଟ ଆଇଡି କରାଯାଇ ।
568	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1100	0.0445	RMC case No. 4/2011 ସି. ପି. ଦେବଲ ନୋଟ ଆଇଡି କରାଯାଇ ।
569	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1100	0.0445	RMC case No. 8/2011 ସି. ପି. ଦେବଲ ନୋଟ ଆଇଡି କରାଯାଇ ।
570	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0700	0.0283	RMC case No. 3/2011 ସି. ପି. ଦେବଲ ନୋଟ ଆଇଡି କରାଯାଇ ।

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2362	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	3500	
1771	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1600	D L C Forest
1567	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1900	ବେଆଇନ ଦଣ୍ଡ, ପୁରୀ ପଞ୍ଚାୟତ, ଓ ଅନ୍ୟ ପଞ୍ଚାୟତ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ ।
1568	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0700	ବେଆଇନ ଦଣ୍ଡ, ପୁରୀ ପଞ୍ଚାୟତ, ଓ ଅନ୍ୟ ପଞ୍ଚାୟତ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ ।
3511	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2200	D L C Forest
3512	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	5900	ବେଆଇନ ଦଣ୍ଡ, ପୁରୀ ପଞ୍ଚାୟତ, ପୁରୀ ପଞ୍ଚାୟତ, ଓ ଅନ୍ୟ ପଞ୍ଚାୟତ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ ।
3517	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	3500	ବେଆଇନ ଦଣ୍ଡ, ପୁରୀ ପଞ୍ଚାୟତ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ ।
3519	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	6800	D L C Forest
3525	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		1	7800	D L C Forest
3527	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		1	2000	D L C Forest
3536	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		7	1200	D L C Forest
3541	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2200	ବେଆଇନ ଦଣ୍ଡ, ପୁରୀ ପଞ୍ଚାୟତ, ପୁରୀ ପଞ୍ଚାୟତ, ଓ ଅନ୍ୟ ପଞ୍ଚାୟତ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ ।
3498	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2000	ବେଆଇନ ଦଣ୍ଡ, ବିପ୍ଳବ ନାଥ, ବିପ୍ଳବ ନାଥ, ଓ ଅନ୍ୟ ନାଥ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ ।
3449	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	8600	ବେଆଇନ ଦଣ୍ଡ, ଉତ୍ତର ନାଥ, ଓ ଅନ୍ୟ ନାଥ, ଓ ଅନ୍ୟ ନାଥ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ ।
3410	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	3300	ବେଆଇନ ଦଣ୍ଡ, ପୁରୀ ନାଥ, ଓ ଅନ୍ୟ ନାଥ, ଓ ଅନ୍ୟ ନାଥ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ ।
3434	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	9100	D L C Forest
3483	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	4000	ବେଆଇନ ଦଣ୍ଡ, ବାଲି ନାଥ, ଓ ଅନ୍ୟ ନାଥ, ଓ ଅନ୍ୟ ନାଥ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ ।
3487	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1100	D L C Forest
3489	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2500	ବେଆଇନ ଦଣ୍ଡ, ବିପ୍ଳବ ନାଥ, ଓ ଅନ୍ୟ ନାଥ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ, ଓ ଅନ୍ୟ ।
3221	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1900	D L C Forest
3224	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		1	3800	D L C Forest

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1276	ସାଧାରଣ ଜମି		0	2700		D. L. C. Forest
1230	ସାଧାରଣ ଜମି		0	2000		କୃଷିଭିତ୍ତିକ ଜମି, ଗାଈ ଚରଣ, ଗୋଠିଆ, ଗୋଠିଆ ଗୋଠିଆ ଇତ୍ୟାଦି ।
1233	ସାଧାରଣ ଜମି		0	5800		କୃଷିଭିତ୍ତିକ ଜମି, ଗାଈ ଚରଣ, ଗୋଠିଆ, ଗୋଠିଆ ଗୋଠିଆ ଇତ୍ୟାଦି ।
1216	ସାଧାରଣ ଜମି		1	3700		
1396	ସାଧାରଣ ଜମି		0	0400		
1211	ସାଧାରଣ ଜମି		1	7100		D. L. C. Forest
1656	ସର୍ବ ସାଧାରଣ ଯୋଗ୍ୟ		0	0500		କୃଷିଭିତ୍ତିକ ଜମି, ଗାଈ ଚରଣ, ଗୋଠିଆ, ଗୋଠିଆ ଇତ୍ୟାଦି ।
1070	ସର୍ବ ସାଧାରଣ ଯୋଗ୍ୟ		0	0800		କୃଷିଭିତ୍ତିକ ଜମି, ଗାଈ ଚରଣ, ଗୋଠିଆ, ଗୋଠିଆ ଇତ୍ୟାଦି ।
1584/4310	ସର୍ବ ସାଧାରଣ ଯୋଗ୍ୟ		0	0300		କୃଷିଭିତ୍ତିକ ଜମି, ଗାଈ ଚରଣ, ଗୋଠିଆ, ଗୋଠିଆ ଇତ୍ୟାଦି ।
1565/4317	ସର୍ବ ସାଧାରଣ ଯୋଗ୍ୟ		0	0300		କୃଷିଭିତ୍ତିକ ଜମି, ଗାଈ ଚରଣ, ଗୋଠିଆ, ଗୋଠିଆ ଇତ୍ୟାଦି ।
1459	ଇତ୍ତର ଯୋଗ୍ୟ ଯୋଗ୍ୟ		3	7800		
1462	ଇତ୍ତର ଯୋଗ୍ୟ ଯୋଗ୍ୟ		0	5000		
1556	ଜଳାଶୟ ଏବଂ	ପଞ୍ଚାକ୍ଷର	0	0200		
1258	ଜଳାଶୟ ଏବଂ	ବୃତ୍ତ	0	0100		
1416	ଜଳାଶୟ ବୃତ୍ତ	କରା ବୃତ୍ତ	0	0700		
1563	ଜଳାଶୟ ବୃତ୍ତ	ଗୋବିନ୍ଦ	0	5600		
1233	ଜଳାଶୟ ବୃତ୍ତ	ବନ୍ଧ	0	8900		
2338	ଜଳାଶୟ ବୃତ୍ତ	ଗାଈଆ	1	0000		
1692	ଜଳାଶୟ ବୃତ୍ତ	ଶୁଣ୍ଠିଆବନ୍ଧ	0	2200	0.0890	
2812	ଜଳାଶୟ ବୃତ୍ତ	ପିଠର ପଥର	1	3800		
2743	ଜଳାଶୟ ବୃତ୍ତ	ପିଠରପଥ ବନ୍ଧ	0	9800		
900	ଜଳାଶୟ ବୃତ୍ତ	ଦେଉଳ ଗୋଠିଆ	2	2700		
3066	ଜଳାଶୟ ବୃତ୍ତ	ହଳୁଗଠ ପଥର	1	2600		
2978	ଜଳାଶୟ ବୃତ୍ତ	ଗାଈଆ	0	5900		
3012	ଜଳାଶୟ ବୃତ୍ତ	ଗାଈଆ	0	7200		

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3020	ଜଳାଶୟ ଦୁଇ	ହରୁମତ ପରିବହ	0	6600		
2969	ଜଳାଶୟ ଦୁଇ	ଗାଡ଼ଜବହ	0	5300		
2889	ଜଳାଶୟ ଦୁଇ	ଚକ୍ରବହ	0	9400		
2954	ଜଳାଶୟ ଦୁଇ	ପଶବହ	0	8900		
2960	ଜଳାଶୟ ଦୁଇ	ଗାଡ଼ଆ	0	0600		
3697	ଜଳାଶୟ ଦୁଇ	ଶିଶୁଆ ବହ	1	8500		
3686	ଜଳାଶୟ ଦୁଇ	ବନ୍ଧ	1	1500		
1628 କୋହୁପଣି	ମାହାରା		0	0700	0.0283	RMC No. 315/2016-17 କୁ ମୁ. ଖା ଖା 546/564 ଚା କୁ ଖାଉଜ. 1
1644/6531	ମାହାରା		0	0200	0.0081	RMC No. 315/2016-17 କୁ ମୁ. ଖା ଖା 546/564 ଚା କୁ ଖାଉଜ. 1
3001	ମାହାରା		0	0600		ମୁ. ସୁ. ନଂ 2977 ହାଇ ବିସମ. ଖାଉଜ ଦୁଇ
433	ମାହାରା	ପାଣିମାହାରା	0	0900		
1478	ମାହାରା	ପାଣି ମାହାରା	0	2300		
1628/6529	ସର୍ବସାଧାରଣ ଯୋଗ୍ୟ		0	0500	0.0202	RMC No. 316/2016-17 କୁ ମୁ. ଖା ଖା 546/564 ଚା କୁ ଖାଉଜ. 1
226 plots			124	0300	3.2335	

ରାଷ୍ଟ୍ରୀୟ ସୂଚନା ବିଜ୍ଞାନ କେନ୍ଦ୍ର 11/03/2025 03:36:20 IP :27.122.62.57

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BHULEKH

LAND RECORDS WEB PORTAL OF ODISHA

Schedule I Form No.39-A

Mauza: Kurunti

Tehsil: Odapada

Police Station: Motanga

Tehsil No. : 12

number: 17

District: Dhenkanal

Today's number: 5

District: Dhenkanal

Name of Landlord and serial number of Khewat or Khatiyaan				Government of Odisha Khewat No		
1)Certificate Serial Number				573		
2)Species name, father's name, Caste and Residence				Protected		
3)						
4)Payment	Light up	Guess	Sess	Passover Cess and other cess if any	Total	5) Description of recurring expenses
6)Special accessories if any	Encroachment Case No 663/08-09 664/08-09 665/08-09 8 3001 2977 2744/4403 6th Century Mining Illegal Encroachment Note dismissed. In Case No. 08/13-14 14 I am in charge of account 320 366 368 1771 3211 3221 3224 3226 3434 3487 3511 3519 3525 3527 3536 3754 3784 3801 3921 6 12 F Mining Division D. L. C. Forest registered. RMC No. 92/2021 and order dated 06.01.2022 and Alignment Case No. 39/2021 and LRMS Case No. 148/2022					

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	Hu Mu Plot No. 1554 0.02, 1555 0 0.03, 1557 A 1.11 Dismissed Account No. 571/1 Chd. RMC NO. 70/2022, ARISING OUT OF LEASE CASE NO. 03/2022 AND LRMS CASE NO. 1833/2022 Mu Da Kha 571/1 in Plot No. 3134, 3135 to A 0.09 registered RMC NO. 69/2022 AND LRMS CASE NO. 53/2023, from plot no. 3234 to the amount of 0.12 and registered in account no. 571/1 LEASE CASE NO. 35/2004 AND LRMS CASE NO. 1241/2024 573 2° By dismissing 3401, 3268, 3267, 3266, 3265, 3239, 3206, 3205 to new Account No. 546/869
Date of final publication – 26.03.1985 BLANK SPACE FOR STAMPING	
Due Date -	

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Serial No. of Khatian . 573	Mouza Kurunti					District Henkanaal
	Varieties and plotters	Detailed description of varieties and characteristics				Comment
7	8	9	10		11	12
512	At Least Two	Growing Mango Tree	0	2500		
798	At Least Two	Growing Mango Tree	0	0800		
801	At Least Two	Growing Mango Tree	0	0500		
382/3980	At Least Two	Growing Mango Tree	4	7000		
3828/4061	At Least Two	Growing Mango Tree	0	0200		
262/4068	At Least Two	Growing Mango Tree	0	1000		
263/4069	At Least Two	Growing Mango Tree	0	0700		
366/4101	At Least Two	Growing Mango Tree	0	5600		
3828	At Least Two	Growing Mango Tree	0	4800		
3790/4349	At Least Two	Growing Mango Tree	0	1200		
350/4485	At Least Two	Growing Mango Tree	0	8700		
348/4556	At Least Two	Growing Mango Tree	0	4500		
1490/4563	About Three	Growing Bausch	0	0500		
3135		Kinship	0	0900	0.0364	O.S.S. U/S 34 (e) R.M.C No.53/2005 Plotter Kisma fell
2890		Kinship	0	0900		
2953		Kinship	0	2300		
288		Kinship	0	2600		
2963		Kinship	0	1100		
3065		Kinship	0	1600		

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651		Kinship	0	1800		
1562		Kinship	0	2100		
1564		Kinship	0	1900		
1693		Kinship	0	0800		
2337		Kinship	0	3900		
2742		Kinship	0	0900		
2811		Kinship	0	1800		
3687		Kinship	0	1200		
347		Aqueduct	0	0500		
1544/3992	Road	Road	0	1700		Half of this plot, rakba mauza and half Rakba, Mauza Khadaprasad, Anna Motanga Thana no. 18, relating to Plot No. 2037
2009/4341	Hospital		0	0200		Illegal occupation, Full Behera, P.Keith Behera, Jachasha, Hal kism, Gharbari
2008	Hospital		0	0300		Bealul Dakhal, Sahu of Benudhar, P. Aladri sahu, G. Charsha, or Nizga, Hali Kisma, sharad two.
2977	Pond		0	1000		Encroachment case no. 663/2008-2009, 664/2008-2009, 665/2008-2009, 2977/3001,2744/44039 illegal Encroachment Note , Dismissed
2744/4403	Pond		0	0600		2977
3829/4030	Pond		0	2300		Bealgun Bakhtun , Anadi Sahu, P.Sudharsan Sahu, Dr. Chusha, or Nigga.
3545	Pond		2	3700		
3547	Pond		0	1600		
3548	Pond		0	4900		
3589	Pond		1	2800		
3602	Pond		2	6000		
3633	Pond		0	2600		

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3750	Pond		2	0500	0.8296	
913	Pond		0	3600	0.1457	RMC No. 349/2017 and 546/456 Village Area
372/6092	Pond		0	3800	0.1538	RMC No. 349/2017 and 546/456 Village Area
371/6089	Pond		0	1400	0.0567	RMC No. 349/2017 and 546/456 Village Area
381	Pond		0	1600	0.0647	RMC No. 349/2017 and 546/456 Village Area
377/6085	Pond		0	2000	0.0809	RMC No. 349/2017 and 546/456 Village Area
376	Pond		0	1400	0.0567	RMC No. 349/2017 and 546/456 Village Area
373/6086	Pond		0	2400	0.0971	RMC No. 349/2017 and 546/456 Village Area
379	Pond		1	7200	0.6961	RMC No. 349/2017 and 546/456 Village Area
3810	Pond		0	7800		
1468/4420	Pond		1	7800		Illegal Encroachment, Basant Kumar Das, Dinubandhu Das, Maheshwar Das, P. Lingaraj Das, Ja. Brahmin, Nijgaon,
1482/4421	Pond		0	1500		Illegal Encroachment, Basant Kumar Das, Dinubandhu Das, Maheshwar Das, P. Lingaraj Das, Ja. Brahmin or kism
3155	Pond		0	8500		
3157	Pond		0	7800		
3179	Pond		0	8700		
3183	Pond		1	0400		

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3190	Pond		0	1000		
3234	Pond		0	5700	0.2307	Illegal Occupation, Janda Naik, P.Raghu Naik
3236	Pond		0	2000		Beiz Dakhal, Benu Behera, Kahnoo Behera, Prashik Behera, Parma Behera, Prabhakar Behera, Prahlad Behera, Pada lochan Behera,
3237	Pond		0	1900		Illegal Occupation, Gaurang Behera, P.Dhaneshwar Behera
3238	Pond		0	3100		Illegal Occupation
3242	Pond		0	7900		
3243	Pond		0	1700		Illegal occupation, Benu Behera, Kahnu Behera, P. kari Behera, Parma Behera, Prabhakar Behera, Prahlad Behera, Padmalav Behera,
3244	Pond		0	4300		Illegal occupation , Gaurang Behera, Dhaneshwar Behera,
3245	Pond		2	0600		
3249	Pond		0	5200		P.Kalk Padhan, Nijga
3250	Pond		0	3000		Baiku Dakhal, rajya Padhan, or one's own ccondition is divided into three parts.
3251	Pond		0	3300		Baiku Dakhal, rajya Padhan, or one's own ccondition is divided into three parts.
3252	Pond		0	3200		Illegal occupation, Rajya Padhan, P.Kalk,
3253	Pond		0	2400		Baiku Dakhil, Panchu Pathan, P.Kalpa Padhan,

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3254	Pond		0	7200		Baiku Dakhil, Panchu Pathan, P.Kalpa Padhan,
3255	Pond		0	3200		Unlawful Encroachment, Possession, P.Kantu Padhan
3213	Pond		0	2400		
3218	Pond		1	8500		
3467	Pond		0	2100		
3469	Pond		0	4800		
3470	Pond		0	4700		Illegal occupation, Gaurang Raut, Meer Raut, P.Khenta Raut
3471	Pond		0	6900		Illegal occupation, Gaurang Raut, Meer Raut, P.Khenta Raut
3472	Pond		0	4600		Illegal occupation, Gaurang Raut, Meer Raut, P.Khenta Raut
3478	Pond		0	1500		
3479	Pond		0	2000		
3480	Pond		0	3300		
3481	Pond		0	4900		
3408	Pond		0	6200		
3448	Pond		2	2000		
3451	Pond		1	3100		
3494	Pond		0	6100		
3499	Pond		0	9900		
3508	Pond		0	6900		
3510	Pond		0	7200		Illegal occupation, Sunya Padhan, vramar Padhan, chachadi Padhan, Pinchu Padhan, raju Padhan, shankir Padhan
2392	Pond		0	1600		
951	Pond		0	3100		
965	Pond		0	5300		
966	Pond		0	2000		Illegible
967	Pond		0	4400		

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968	Pond		0	2200		Illegible
1076	Pond		1	3600		
1077	Pond		0	560		
359	Pond		2	3100		
362	Pond		1	0200		
364	Pond		2	7000		
375	Pond		0	2800		
382	Pond		4	5700		Illegible
385	Pond		0	2500		Illegible
407	Pond		3	0800		Illegible
9	Pond		0	1500		
2	Pond		0	8600		
3862/4388			0	1100		Berku Dakhal, Saudia Pradhan, P. Kalpa Pathan
1444/4512			0	1000		
3863			0	1200		
3921	Rural Forest		1	8600		D.L.C. Forest
3789/4348	Rural Forest		0	5200		Illegible
3791/4049	Rural Forest		0	2900		Illegible
3791/4050	Rural Forest		0	2600		Illegal occupation, Anadi Sahu, P.Sudarshan Sahu,
3157/4056	Rural Forest		0	1200		
1078/4108	Rural Forest		0	0400		Illegal occupation, Palau Mahanti, P. Akul Mahanti
1078/4109	Rural Forest		0	0400		Illegible
3212/4124	Rural Forest		0	0900		662 lawful Encroachment, Karak Naik, Purandar Naik, Kandur Naik
587/4136	Rural Forest		0	1000		Illegal Occupation, Fuki Fukier Nayak, Anam Nayak, Matiya

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						Nayak, P.Sridhar Nayak
3435/4205	Rural Forest		0	0600		Illegal Encroachment Iswar Nath, Tapi Nath, P. Nalu nath,
3455/4241	Rural Forest		0	0800		Illegal Encroachment Ishrar Nath, Nalu Nath, P. loknath
3456/4243	Rural Forest		0	0900		Illegal occupation, Iswar Nath, P. nalu Nath, Shrini Nath, kailas nath, P. Loknath Nath
3643	Rural Forest		0	2300		
3550	Rural Forest		0	3200		Illegal occupation, Chosen Nayak, P. Madhava Nayak
3588	Rural Forest		0	2100		Chheyinna Dkhai, Maguni Nayak, P. Arjul nayak
2813/4020	Rural Forest		0	0700		Illegal occupation
3540/4026	Rural Forest		0	0900		Unlawful Encroachment Sujia padhan, Ekadashi Pradhan, Vraman Pradhan, Chichadi Padhan, Dajanva Pradhan, Punchu Padhan, Shankar Pradhan
3784	Rural Forest		0	4500		D.L.C Forest
3801	Rural Forest		0	4600		D.L.C Forest
374/4530	Rural Forest		0	0500		
3227/4554	Rural Forest		0	2600		Illegal occupation
3516/4374	Rural Forest		0	1000		Illegal occupation

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474/4380	Rural Forest		0	0600		Illegal occupation, Shukdev Samal, Ganpati Samal, Nijgaon Jagaon
3418/4427	Rural Forest		0	3300		Bainu Dakhal, Iswar Nath, hatia Nath
3215/4435	Rural Forest		0	1400		Illegal occupation
3507/4463	Rural Forest		0	1600		Illegal occupation
3506/4464	Rural Forest		0	1300		Illegal occupation
976/4470	Rural Forest		0	0900		Illegal occupation
3758/4471	Rural Forest		0	1000		Illegal occupation
3736	Rural Forest		0	3600	0.1457	
1470/4405	Rural Forest		0	1800		Illegal occupation, Indraman Mohanty, P. Mohanty, Sindhu Mohanty, anukul Mohanty, Kahku Moahanty
3754	Rural Forest		0	4400	0.1781	D.L.C Forest
4	Rural Forest		0	1300		Illegal occupation, Mohan Behera, P Samrut Behera
461	Rural Forest		0	1400		Illegal occupation
799	Rural Forest		0	4200		Illegal occupation, Prahlad nayak, P. randhakar Nayak, Sali Nayak, Padmanav Nayak, Maheshwaru Nayak, Keshav nayak, P. karunakar Nayak, Kapli Nayak, Panchanan Nayak, Telunkeshwar Nayak

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546	Rural Forest		0	0500	0.0202	RMC Case No. 02/2011 The charges was dismissed as minor
568	Rural Forest		0	1100	0.0445	RMC Case No. 04/2011 The charges was dismissed as minor
569	Rural Forest		0	1100	0.0445	RMC Case No. 08/2011 The charges was dismissed as minor
570	Rural Forest		0	0700	0.0283	RMC Case No. 03/2011 The charges was dismissed as minor
579	Rural Forest		0	1400	0.0567	RMC Case No. 05/2011 The charges was dismissed as minor
582	Rural Forest		0	1000		
583	Rural Forest		0	1000		RMC Case No. 06/2011 The charges was dismissed as minor
37	Rural Forest		0	0500		Illegal occupation, Manohar Behera, Madhu Behera,
38	Rural Forest		0	0300		Illegal occupation, Mohan Jiyak Nayak, Dhun Nayak, P. Yogi Nayak
42	Rural Forest		0	0600		Illegal occupation, Lakshmi
43	Rural Forest		0	1200		
62	Rural Forest		0	1800		
65	Rural Forest		0	3600		Illegal occupation, Mohan behera, Madhu Behera, P. Sait Behera, Marti Behera, P. Bancha Behera
274	Rural Forest		0	3000		Illegal occupation, Hari Bhanj, P. Palar Bhanj

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320	Rural Forest		0	0900		D.L.C Forest
366	Rural Forest		0	8500		D.L.C Forest
368	Rural Forest		0	2100		D.L.C Forest
1091	Rural Forest		0	0600		
963	Rural Forest		0	0500		
937	Rural Forest		0	2800		
2678	Rural Forest		0	1000		RMC Case No. 07/2011 The charges was dismissed as minor
2362	Rural Forest		0	3500		
1771	Rural Forest		0	1600		D.L.C Forest
1567	Rural Forest		0	1900		Illegal occupation
1568	Rural Forest		0	0700		Illegal occupation Badan Maharana, P.Kunj Maharana
3511	Rural Forest		0	2200		D.L.C Forest
3512	Rural Forest		0	5900		Illegal occupation, Sunya padhan, Vramar Padhan, Chachadi padhan, Panchu Padhan, raju Padhan, Shankar Padhan
3517	Rural Forest		0	3500		Illegal occupation, Chakhadi padhan, P. Cantu Padhan,
3519	Rural Forest		0	6800		D.L.C Forest
3525	Rural Forest		1	7800		D.L.C Forest
3527	Rural Forest		1	2000		D.L.C Forest

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3536	Rural Forest		7	1200		D.L.C Forest
3541	Rural Forest		0	2200		Illegal occupation,
3498	Rural Forest		0	2000		Unlawful Encroachment, Kapilaeshwar Nath, Bhubaneswar Nath
3449	Rural Forest		0	8600		Illegal occupation, Iswar Nath, P. nalu Nath,
3410	Rural Forest		0	3300		Unlawful Encroachment, Poonchandra Nath, P. Niladri Nath, Duti Nath,
3434	Rural Forest		0	9100		D.L.C Forest
3483	Rural Forest		0	4000		Illegal occupation
3487	Rural Forest		0	1100		D.L.C Forest
3489	Rural Forest		0	2500		Illegal occupation
3221	Rural Forest		0	1900		D.L.C Forest
3224	Rural Forest		1	3800		D.L.C Forest
..	Rural Forest		0	2700		D.L.C Forest
3230	Rural Forest		0	2000		Illegible
3233	Rural Forest		0	5800		Illegible
3216	Rural Forest		1	3700		
3396	Rural Forest		0	0400		
3211	Rural Forest		1	7300		D.L.C Forest
1656	Illegible		0	0500		Illegible
1970	Illegible		0	0800		Illegible

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1384/4310	Rural Forest		0	0300		Illegible
....			0	0300		Illegible
3459			3	7800		
3462			0	5000		
1556			0	0200		
1258			0	0100		
1416			0	0700		
1563			0	5600		
1233			0	8900		
2338			0	0000		
1692			0	2200	0.0890	
2812			1	3800		
2743			0	9800		
900			2	2700		
3066			1	2600		
2978			0	5900		
3012			0	7200		
3020			0	6600		
2969			0	5300		
2889			0	9400		
2954			0	8900		
2960			0	0600		
3697		Children's	1	8500		
3686			1	1500		
1628			0	0700	0.0283	RMC Case No. 315/2016-2017, 546/564 The charges was dismissed as minor
1644/6531			0	0200	0.0081	RMC Case No. 315/2016-2017, 546/564 The charges was dismissed as minor
3001			0	0600		
433		Dam	0	0900		
1478		Dam	0	2300		
1628/6529			0	0500	0.0202	RMC Case No. 316/2016-2017, 546/564 The charges was dismissed as minor

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226 plots			124	0300	3.2335	
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Schedule I Form No.39-A

ଖଟିୟାନ

ମୌଜା : ମଙ୍ଗଳ ପୁର

ବହସିଲ : ଓଡ଼ାପଡ଼ା

ଆକା : ମୋଟକା

ବହସିଲ ନମ୍ବର : 10

ଆକା ନମ୍ବର : 5

ଜିଲ୍ଲା : ବୃନ୍ଦାବାନ

କମିସନର ନାମ ଓ ଖେତାଟ ବା ଖଟିୟାନର କୁମିଳ ନମ୍ବର		ଓଡ଼ିଶା ସରକାର ଖେତାଟ ନମ୍ବର				
1) ଖଟିୟାନର କୁମିଳ ନମ୍ବର		808				
2) ପ୍ରକାର ନାମ, ପିକାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ		ରକ୍ଷିତ				
3) ସ୍ୱତ୍ୱ						
4) ଦେୟ :	ଜଳକର	ଖଜଣା	ସେସ୍	ନିମ୍ନାଞ୍ଜ ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ	ମୋଟ	5) କ୍ରମବର୍ତ୍ତନଶୀଳ ଖଜଣାଟ ବିବରଣୀ
6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ		<p>ବେ ଦ କେ ନଂ 49/07-08, 50/07-08, 51/07-08, 52/07-08, 53/07-08 କୁ ମୁ ଏ ଖାତାର ସ୍ୱ 1316 1317 1318 319 1320 1322 ର ମନ୍ତବ୍ୟ ନୋଟ ଖାରଜ । ବେ ଦ କେ ନଂ 59/07 60/07, 61/07, 62/07 କୁ ମୁ ସ୍ୱ 1512 1518 1519, 1521 1492 କୁ ମୁ ମନ୍ତବ୍ୟ ନୋଟ ଖାରଜ । ବେ ଦ କେ ନଂ 63/07-08 କୁ ମୁ ସ୍ୱ 1493 1499 ର ମନ୍ତବ୍ୟ ନୋଟ ଖାରଜ ବେ ଦ କେ ନଂ 55/07-08, 56/07-08 57/07-08 କୁ ମୁ ସ୍ୱ 1538 1542 1631 ର ମନ୍ତବ୍ୟ ନୋଟ ଖାରଜ । ବେ ଦେ କେ ନଂ 58/07-08 କୁ ମୁ ସ୍ୱ 1615/7021 ର ମନ୍ତବ୍ୟ ନୋଟ ଖାରଜ ବେ ଦ କେ ନଂ 54/07-08 କୁ ମୁ ସ୍ୱ 27/7841 ର ମନ୍ତବ୍ୟ ନୋଟ ଖାରଜ । ବେ ଦ କେ ନଂ 130/07-08 କୁ ମୁ ସ୍ୱ 1497 1498 ର ମନ୍ତବ୍ୟ ନୋଟ ଖାରଜ ଏନକ୍ଲୋଚର୍ମେଣ୍ଟ ଟ କେ ନମ୍ବର 543/06 540/06 541/06 538/06 537/06 534/06 547/06 533/06 531/06 532/06 546/06 545/06 545/06 545/06 554/06 2540/04-05 2539/04-05 କୁ ମୁ ସ୍ୱ 711 707 718 1085 335 338 334 264 219 52 217 1489 1400 1401 1083 1725 6935 6932 ର ମନ୍ତବ୍ୟ ନୋଟ ଖାରଜ ରେ ମି କେସ ନମ୍ବର 08/2013-14 କୁ ମୁ ଏ ଖାତାର ସ୍ୱ 2 243 352 361 466 1140 1623 1739 2054 2061 2862 2905 2951 2999 3083 102 3341 3543 3630 4222 4256 4257 5744 6008 6907 6915 6923 6927 6945 6956 ଓ 4222/7482 ର 12 ଖାତାରେ ଥିବା ମନ୍ତବ୍ୟ କଲମରେ D. L. C. Forest ଦରଜ କରାଗଲା । RMC No. 296/2015 ଓ L.A. Case No. . 07/2010 କୁ ମୁ ମୋଟ 100 ଟି ସ୍ପଟ କୁ ଏ 31.80 ର ବିସମ ଗୋଟର କରାଯାଇ ଖା ଖା 754/1060 ରୁ ଖାରଜ କରାଯାଇ ଏ ଖାତା ରେ ଦରଜ Lease case No. 63/2007 ଓ RMC No. 302/2015 କୁ ମୁ ସ୍ପଟ ନଂ 1480, 1481 ରୁ ଏ 7.43, 1488 ରୁ ଏ 1.02, 1493 ରୁ ଏ 0.04, 1497, 1498, 1499, 1512, 1518, 1519, 1521, 1532 ରୁ ଏ 1.25, 1537, 1538, 1542, 1543, 1629, 1631, 1633 ରୁ ଏ 0.10 ଓ 1168/7908 ର ବିସମ ଗୋଟର ପରିବର୍ତ୍ତେ ପଡ଼ିତ କରାଯାଇ ଦା ଖା 805/1 ରେ ଦରଜ କରାଗଲା । RMC No. 63/2008 and original lease case No. 42/2007 ଓ ଆଦେଶ ଡା 13.05.2016 କୁ ମୁ ସ୍ପଟ ନଂ 222, 223, 230, 231, 232, 245, 501, 557, 1075, 1326, 1535, 1595, 1598 ରୁ ଏ 0.52 ଓ 27/7841 କୁ ଦା ଖା 805/1 ରେ ବିସମ ପଡ଼ିତ କରାଯାଇ ଦରଜ କରାଗଲା । RMC No. 434/2017 ଏବଂ Lease Case No. 74/2017 ଓ ଆଦେଶ ଡା 06.02.2018 କୁ ମୁ ମୁଦାବର ସ୍ପଟ ନଂ 850 ରୁ ଏ 0.50 ଖାତାର କରାଯାଇ ପଡ଼ିତ ବିସମରେ 805/1 ଖାତାରେ ଦରଜ କରାଗଲା । RMC case No. 132(A)/2021 arising out of Lease case No. 23/2021 and LRMS case No. 254 /2022 ଏବଂ ଆଦେଶ ଡା 24.02.2022 କୁ ମୁଦାଖଲ ଖାତା 805/1 ରେ ସ୍ପଟ ନଂ 3129 ଦରଜ କରାଗଲା RMC case No. 133(A)/2021 arising out of Lease case No. 37/2021 and LRMS case No. 255 /2022 ଏବଂ ଆଦେଶ ଡା 24.02.2022 କୁ ମୁ ଦାଖଲ ଖାତା 805/1 ରେ ସ୍ପଟ ନଂ 6618 କୁ ଗୋଟର ପରିବର୍ତ୍ତେ ପଡ଼ିତ ବିସମ କରାଯାଇ ଦରଜ କରାଗଲା ଏବଂ ଅନ୍ୟାନ୍ୟ ଇନ୍ଦ୍ରାଜ ମାଜି କାଏମି ରଖାଗଲା RMC No. 109/2021 and arising out of Alienation Case No. 48/2021 ଏବଂ LRMS case No. 394/2022 ଆଦେଶ ଡା 10.02.2022 କୁ ମୁ ଦା ଖା 805/1 ଡା ରେ ସ୍ପଟ ନଂ 2713, 2714 ଦରଜ କରାଗଲା ଏବଂ ସ୍ପଟ ନଂ 2714ର ବିସମ ସବସାଧାରଣ ମୋକ୍ୟ ପରିବର୍ତ୍ତେ ପଡ଼ିତ କରାଗଲା RMC NO. 25/2018 AND LRMS CASE NO. 1470/2022 କୁ ମୁ ଦା ଖା 805/1 ଡା ରେ ସ୍ପଟ ନଂ 1541, 1633 ରୁ ଏ 1.07, 1615/7021 ଦରଜ କରି ବିସମ ପଡ଼ିତ କରାଗଲା RMC NO. 330/2017 AND LRMS CASE NO. 1469 କୁ ମୁ ଦା ଖା 805/1 ଡା ରେ ସ୍ପଟ ନଂ 5755 ରୁ ଏ 0.31 ଦରଜ କରାଗଲା</p>				
BLANK SPACE FOR STAMPING						
ଅନ୍ୟ ପ୍ରକାଶନ ତାରିଖ - 26/03/1985						
ଖଜଣା ସାଧ୍ୟ ତାରିଖ -						

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TAHASILDAR ODAPADA

5341	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	4100	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।
5342	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	4300	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।
5343	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1200	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।
5344	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1700	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।
5345	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	3300	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।
5346	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	3500	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।
5420	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	4200	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।
5962	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		1	2500	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।
5964	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	5600	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।
5141	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	4200	
5198	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1600	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।
5200	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0700	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।
5293	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2100	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।
3482	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1500	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।
6008	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		1	1500	D. L. C. Forest
6876	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2900	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।
6877	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0900	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।
6892	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0700	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।
✓ 6945	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ	True copy Attested	1	1400	D. L. C. Forest
6901	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0700	ବେଆଇନ ଦେଖାଇ, କାମ ନାଏବ, ପି. ଶରତ ଚାନ୍ଦ, ଜା. ପାଣି, ବା. ନିତରା, ହାଲ ବିପନ, ଶାରଦ ପୂଜା ।

True copy Attested

TAHASILDAR ODAPADA

6902	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0900		ବେଆଇନ ବଣଜା, ଜଙ୍ଗଲ ଲୋଭ, ପି. ପ୍ରଭୃତି ଗାଈ, ଜା. ନିକଟା, ପାମିଲ ଗୋପାଳ ପୁର, ହାଲ ବିସମ, ଚଉକା ବୃକ୍ଷ ।
6907	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		1	0000		D. L. C. Forest
6909	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2200		ବେଆଇନ ବଣଜା, ଜଙ୍ଗଲ ଲୋଭ, ପି. ପ୍ରଭୃତି ଗାଈ, ଜା. ନିକଟା, ପାମିଲ ଗୋପାଳ ପୁର, ହାଲ ବିସମ, ଚଉକା ବୃକ୍ଷ ।
6913	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0700		ବେଆଇନ ବଣଜା, ଅଭ୍ୟନ୍ତର ଗାଈ, ପି. ପ୍ରଭୃତି ଗାଈ, ଜା. ନିକଟା, ପାମିଲ ଗୋପାଳ ପୁର, ହାଲ ବିସମ, ଚଉକା ବୃକ୍ଷ ।
6914	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1100		ବେଆଇନ ବଣଜା, ଅଭ୍ୟନ୍ତର ଗାଈ, ପି. ପ୍ରଭୃତି ଗାଈ, ଜା. ନିକଟା, ପାମିଲ ଗୋପାଳ ପୁର, ହାଲ ବିସମ, ଚଉକା ବୃକ୍ଷ ।
6915	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2500		D. L. C. Forest
6916	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2900		ବେଆଇନ ବଣଜା, ଅଭ୍ୟନ୍ତର ଗାଈ, ପି. ପ୍ରଭୃତି ଗାଈ, ଜା. ନିକଟା, ପାମିଲ ଗୋପାଳ ପୁର, ହାଲ ବିସମ, ଚଉକା ବୃକ୍ଷ ।
6919	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	3700		ବେଆଇନ ବଣଜା, ଅଭ୍ୟନ୍ତର ଗାଈ, ପି. ପ୍ରଭୃତି ଗାଈ, ଜା. ନିକଟା, ପାମିଲ ଗୋପାଳ ପୁର, ହାଲ ବିସମ, ଚଉକା ବୃକ୍ଷ ।
6923	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	3600		D. L. C. Forest
✓ 6927	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1200		D. L. C. Forest
244/7329	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	3600	0.1457	RMC case No. 52/2011 ରୁ ମୁ. ବଣଜା ଗୋଟ ଖାରଜ ବିଶାସିତା ।
6919/7459	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2000		ବେଆଇନ ବଣଜା, ଗାମ୍ଭୀର ନାଥ, ପି. ପ୍ରଭୃତି ଗାଈ, ଜା. ନିକଟା, ପାମିଲ ଗୋପାଳ ପୁର, ହାଲ ବିସମ, ଚଉକା ବୃକ୍ଷ ।
6919/7460	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2000		ବେଆଇନ ବଣଜା, ଅଭ୍ୟନ୍ତର ଗାଈ, ପି. ପ୍ରଭୃତି ଗାଈ, ଜା. ନିକଟା, ପାମିଲ ଗୋପାଳ ପୁର, ହାଲ ବିସମ, ଚଉକା ବୃକ୍ଷ ।
2806/7471	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0600		ବେଆଇନ ବଣଜା, ଅଭ୍ୟନ୍ତର ଗାଈ, ପି. ପ୍ରଭୃତି ଗାଈ, ଜା. ନିକଟା, ପାମିଲ ଗୋପାଳ ପୁର, ହାଲ ବିସମ, ଚଉକା ବୃକ୍ଷ ।
5961/7251	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2100		ବେଆଇନ ବଣଜା, ଅଭ୍ୟନ୍ତର ଗାଈ, ପି. ପ୍ରଭୃତି ଗାଈ, ଜା. ନିକଟା, ପାମିଲ ଗୋପାଳ ପୁର, ହାଲ ବିସମ, ଚଉକା ବୃକ୍ଷ ।
5552/7254	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1800		ବେଆଇନ ବଣଜା, ଅଭ୍ୟନ୍ତର ଗାଈ, ପି. ପ୍ରଭୃତି ଗାଈ, ଜା. ନିକଟା, ପାମିଲ ଗୋପାଳ ପୁର, ହାଲ ବିସମ, ଚଉକା ବୃକ୍ଷ ।
6918/6964	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1800		ବେଆଇନ ବଣଜା, ଅଭ୍ୟନ୍ତର ଗାଈ, ପି. ପ୍ରଭୃତି ଗାଈ, ଜା. ନିକଟା, ପାମିଲ ଗୋପାଳ ପୁର, ହାଲ ବିସମ, ଚଉକା ବୃକ୍ଷ ।
6956	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	4500		D. L. C. Forest
6911/7011	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2300		ବେଆଇନ ବଣଜା, ଅଭ୍ୟନ୍ତର ଗାଈ, ପି. ପ୍ରଭୃତି ଗାଈ, ଜା. ନିକଟା, ପାମିଲ ଗୋପାଳ ପୁର, ହାଲ ବିସମ, ଚଉକା ବୃକ୍ଷ ।
2465/7024	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ	True copy Attested	0	0200		ବେଆଇନ ବଣଜା, ଅଭ୍ୟନ୍ତର ଗାଈ, ପି. ପ୍ରଭୃତି ଗାଈ, ଜା. ନିକଟା, ପାମିଲ ଗୋପାଳ ପୁର, ହାଲ ବିସମ, ଚଉକା ବୃକ୍ଷ ।
339/7035	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0900		ବେଆଇନ ବଣଜା, ଅଭ୍ୟନ୍ତର ଗାଈ, ପି. ପ୍ରଭୃତି ଗାଈ, ଜା. ନିକଟା, ପାମିଲ ଗୋପାଳ ପୁର, ହାଲ ବିସମ, ଚଉକା ବୃକ୍ଷ ।

TAHASILDAR ODAPADA

BHULEKH

LAND RECORDS WEB PORTAL OF ODISHA

Schedule I Form No.39-A

Khatian

Mauza: Manlaspur

Tehsil: Odapada

Police Station: Motanga

Tehsil No. : 10

Today's number: 5

District: Dhenkanal

Name of Landlord and serial number of Khewat or Khatiyaan				Government of Odisha Khewat No			
1)Certificate Serial Number				808			
2)Species name, father's name, Caste and Residence				Protected			
3)							
4)Payment	Light up	Guess	Sess	Passover Cess and other cess if any	Total	5) Description of recurring expenses	
6)Special accessories if any	66° 49/07-08,50/07-08 51/07-08,52/07-08, 53/07-08 Bag 8 1316 1317 1318 319 1320 1322 6 Comment Note Dismissed. No. 59/07 60/07, 61/07, 62/07 & 1512 1518 1519, 1521 1492 Comment note dismissed. Comment Note of Bed Ke No. 63/07-08 & Musk 1493 1499 Rejected Bed Ke No. 55/07-08,56/07-08 57/07-08 & De Ke No. 58/07-08 Comment Note of Hu Mu Pu 1615/7021 Rejected Bed Ke No* 130/07-08 f 7 Comment note of 1538 1542 1631 is						

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	<p>dismissed. Bay de K no 1497 Dismissal of Comment Note 1498 54/07-08 & Dismissal of Comment Note of Mu Pl 27/7841. Bed K No. 130/07-0 3 6 543/06 540/06 541/06 538/06 537/06 534/06 547/06 533/06 531/06 532/06 546/06 545/06 545/06 545/06 554/06 2540/04-05 2539/04-05 8 711 707 718 1085 335 338 334 264 219 52 217 1489 1400 1401 1083 1725 6935 6932 of 1 2 243 352 361 466 1140 1623 1739 2054 2061 2862 2905 2951 2999 3083 102 3341 3543 3630 Comment Note Dismissal of Case No. 08/2013-14 4222 4256 4257 5744 6008 6907 6915 6923 6927 6945 6956 and 4222/7482 in column 12 of D. L. C. Forest entered I RMC No. 296/2015 3 L.A. Case No.. 07/2010 • Rs. 1000 plot under the category of A 31.80 Kha Kha 754/1060 See Deed Kandeng Tad Cha Chad Lease case No. 63/2007 3 RMC No. 302/2015 Dec. No. 1480, 1481 7.43, 1488 91 1.02, 1493 2 1 0.04, 1497, 1498, 1499, 1512, 1518, 15,19, 1521, 1532 9 1.25, 1537, 1538, 1542, 1543, 1629, 1631, 1633 I O 0.10 and 1168/7908 varieties are dropped instead of visible and listed in the Kha 805/1. RMC No. 63/2008 and original lease case no. 42/2007 3 6 1 13.05.2016 Ord. 3 27/7841 see 805/16 RMC No. 434/2017 A° Lease Case No. 74/2017 3 Khd dated 06.02.2018 A 0.50 was dismissed from plot no.850 and entered in account 805/1 under fall varieties. RMC case no. 132(A)/2021 arising out of Lease case No. 23/2021 and LRMS case No. 254/2022 No. 61 24.02.2022 No. 805/1 No. 3129 RMC case No. 133(A)/2021 arising out of Lease case No. 37/2021 and LRMS case no. 255/2022 and the order dated 24.02.2022 filed against Plot No. 6618 in Account No. 805/1 has been allotted to RMC No. 109/2021 and arising out of Alienation Case No. 48/2021 A° LRMS case No. 394/2022 Plot 1</p>
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	10.02.2022 805/1 Plot No. 2713, 2714 and plot no. 2714 were converted into public property RMC NO. 25/2018 AND LRMS CASE NO. 1470/2022 & Mu Da Kha 805/1 thereon Plot No. 1541, 1633 to A 1.07, 1615/7021 registered and felled varieties RMC NO. 330/2017 AND LRMS CASE NO. 1469 80571 1 6 ° 5755 9 10.31
Date of final publication – 26.03.1985 BLANK SPACE FOR STAMPING Due Date -	

5341	Rural forest		0	4100		
5342	Rural forest		0	4300		
5343	Rural forest		0	1200		
5344	Rural forest		0	1700		
5345	Rural forest		0	3300		
5346	Rural forest		0	3500		
5420	Rural forest		0	4200		
5962	Rural forest		1	2500		
5964	Rural forest		0	5600		
5141	Rural forest		0	4200		
5198	Rural forest		0	1600		
5200	Rural forest		0	0700		
5293	Rural forest		0	2100		
3482	Rural forest		0	1500		

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6008	Rural forest		1	1500		D.L.C Forest
6876	Rural forest		0	2900		
6877	Rural forest		0	0900		
6892	Rural forest		0	0700		
6945	Rural forest		1	1400		D.L.C Forest
6901	Rural forest		0	0700		
6902	Rural forest		0	0900		
6907	Rural forest		1	0000		D.L.C Forest
6909	Rural forest		0	2200		
6913	Rural forest		0	0700		
6914	Rural forest		0	1100		
6915	Rural forest		0	2500		D.L.C Forest
6916	Rural forest		0	2900		
6919	Rural forest		0	3700		
6923	Rural forest		0	3600		D.L.C Forest
6927	Rural forest		0	1200		D.L.C Forest
244/7329	Rural forest		0	3600		
6919/7459	Rural forest		0	2000		

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6919/7460	Rural forest		0	2000		
2806/7471	Rural forest		0	0600		
5961/7251	Rural forest		0	2100		
5552/7254	Rural forest		0	1800		
6918/6964	Rural forest		0	1800		
6956	Rural forest		0	4500		D.L.C. Forest
6911/7011	Rural forest		0	2300		
2465/7024	Rural forest		0	0200		
339/7035	Rural forest		0	0900		

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Court Matter Urgent

**OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, DHENKANAL.
(DEVELOPMENT SECTION)**

e-mail id : dkl.development@nic.in
dm-dhenkanal@nic.in

Telephone: 06762-225601, 225700.

No XXIV-02/25 2746 Dev. Dated 21.02.2025

To

The Tahasildar, Odapada.

Sub: OA No.15/2025/EZ Harihar Samal & Another Vrs. State of Odisha & others pending before the learned Green Tribunal, Eastern Zone Bench, Kolkata

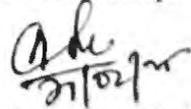
Sir,

On the above cited subject, I am to say that, an Original application has been filed by the applicant on the allegation that the Respondent No.13, M/s Rimjhim Ispat Ltd. is in violation of the Consent to Operate conditions and Central Pollution Control Board guidelines and is continuously discharging untreated water into the Kisindha Nallah and is also causing air pollution.

In this context, you are authorized to file PWC and necessary counter affidavit on behalf of Respondent No.2 & 6 consultation with the Addl. Govt. Advocate, O/o the Advocate General, Odisha, Cuttack in the aforesaid case.

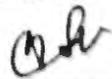
Encl: As above.

Yours faithfully.


COLLECTOR, DHENKANAL

Memo No 2747 /Dt. 21.02.2025

Copy forwarded to the Additional Standing Counsel, O/o the Advocate General, Odisha, Cuttack, for information.


COLLECTOR, DHENKANAL

BEFORE THE HON'BLE JUDGE, TRIAL
COURT, DISTRICT COURT, KOLKATA

Original Application No. 15/2025/EZ

IN THE MATTER OF:

HARI R SAMAI & ANR

APPLICANT(S)

VERSUS

STATE OF ODISHA & OR

RESPONDENT(S)

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Sh. Manoj Kumar Majhi, aged about 52 years S/o Sh. Kapila Majhi, authorized representative of the above-named Respondent No. 2 and 6 do hereby appoint

VARUN MISHRA (D/722/2011)

501 Nilgiri Apartments, 9 Barakhamba Road, new Delhi-110001
varun@vmchambers.com, +91-9953325221

(hereinafter called the Advocate) to be the Advocate for me in the abovementioned case, to do all the following acts, deeds and things or any of them, that is to say:-

1. TO ACT, appear and plead in the above noted case in this Court, or any other Court to which the same may be transferred, or the Court where the same may be tried or heard and also in the appellate Courts.
2. TO PRESENT sign, file and present all pleadings, replications, rejoinders, appeals, cross-objections, petitions, counter affidavits, objections, affidavits, applications, including applications for execution, restoration, withdrawal and compromise, or such other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.
3. TO WITHDRAW or compromise the said cause or submit to Arbitration any differences or disputes that shall arise touching or in any manner relating to the said cause.
4. To Receive moneys and grant receipts thereof for and to all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.
5. To employ any other Legal Practitioner authorising him to exercise the power authority hereby conferred on the Advocates whenever he may think fit to do so.

And I/We hereby agree to ratify whatever the Advocates or their substitute/s responsible for the result of the said cause in consequence of his absence from the Court when the said cause is called up for hearing.

And I/We hereby agree that in the event of the whole or any part of the fees agreed by me/us to be paid to the Advocates remaining unpaid he shall be entitled to withdraw from the prosecution of the said cause until the same is paid.

In Witness Whereof I/We hereunto set my/our hand to these presents the contents of which have been explained and understood by me/us, this the _____ day of _____, 2025

Varun Mishra
VARUN MISHRA
(D/722/2011)

Manoj Kumar Majhi
MANOJ KUMAR MAJHI
TAHASILDAR
ODAPADA

Re: OA No. 15/2025/EZ HARIHAR SAMAL & ANR. V. STATE OF ODISHA & ORS.

1 message

Varun Mishra <varun@vmchambers.com>

22 May 2025 at 17:34

To: pbanerjeebihani@gmail.com, Sankar Pani <sankarprasadpani@gmail.com>

Cc: chetanyakapoor15@gmail.com

Dear Sir,

Please find attached the Reply on behalf of Respondent No. 1, 2 & 6 in the captioned matter. Kindly note this will be treated as the proof of service of the same

Sincerely

Varun Mishra,
501, Nilgiri Apartments,
9, Barakhamba Road,
Delhi, 110001;
D-6, BJB Nagar,
Bhubaneswar, 751014
Mob: +91 9953325221

 **reply harihar samal final pdf.pdf**
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